THE PRESIDENCY MAGISTRATES' ACT, 1877.

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ACT No. IV of 1877.

Passed by the Governor General of India in Council.
(Received the assent of the Governor General on the 28th
February 1877).

An Act to regulate the procedure and increase the jurisdiction of the Courts of Magistrates in the Presidency-towns.

Preamble.

WHEREAS it is expedient to consolidate and amend the law regulating the procedure of the Courts of Magistrates in the Presidency-towns and to increase the jurisdiction of such Courts; It is hereby enacted as follows:—

PART I.

CHAPTER I .- PRELIMINARY.

Short title.

1. This Act may be called "The Presidency Magistrates' Act, 1877:"

Commencement. And it shall come into force on the first day of April 1877.

Repeal of Acts.

2. On and from that day the Acts mentioned in the first schedule hereto annexed shall be repealed to the extent specified in the third column of the said schedule.

Saving of powers under local laws.

3. Nothing in this Act shall be deemed to restrict any power conferred by any special or local law.

Matters indicated in second schedule.

4. The Court by which an offence is triable under this Act is indicated by the seventh column of the second schedule hereto annexed and by the third explanatory note prefixed to such schedule.

The cases in which the Police may arrest without warrant or not, in the case of each offence under the Indian Penal Code or any law referred to in section 14,

whether a warrant or a summons shall ordinarily issue in the first instance, and

whether

whether the offence is bailable or not, are indicated respectively by the third, fourth and fifth columns of the same schedule.

The punishment for each offence under the Indian Penal Code is indicated by the sixth column of the same schedule.

- 5. Cases pending when this Act comes into force Pending in any of the Courts of Police Magistrates, or in the cases. town of Bombay in the Court of Petty Sessions, shall be dealt with, as far as may be, according to the procedure herein provided.
- 6. In this Act, unless there be something re-Definitions. pugnant in the subject or context:—
- "writing" includes print, lithography, photogra- "writing." phy and engraving:
- "bailable offence" means an offence for, and "bailable of-"bailable case" means a case in, which bail may fence or be taken under any law in force for the time being:
- "non-bailable offence" means an offence for, and "non-bailable "non-bailable case" means a case in, which bail offence or may not be taken under any law in force for the time case." being:
 - "chapter" means a chapter of this Act: "chapter."
- "place" includes also house, building and vessel: "place." and

words which refer to acts done extend also to words referillegal omissions.

CHAPTER II.

CONSTITUTION AND POWERS OF THE PRESIDENCY MAGISTRATES' COURTS.

7. The Local Government may, with the sanction Establish of the Governor General in Council, ment of Pre-

(a) constitute within the towns of Calcutta, sidency Ma-Madras and Bombay, respectively, so many divi-Courts. sions as the said Government thinks fit,

(b) define the extent thereof respectively,

(c) from time to time alter the number of such divisions and their respective extents, and

(d) establish

(d) establish a Presidency Magistrate's Court for each of such divisions.

Appointment of Presidency Magistrates.

The Local Government may also from time to time appoint a sufficient number of fit persons to be Magistrates for the said towns, respectively, and may suspend or remove any person so appointed.

Any such person may sit and act as a Magistrate in any of the said Courts, and any two or more of such persons may (subject to rules made under section 9) sit together as a Bench.

All persons appointed under this section shall be called Presidency Magistrates.

Presidency Magistrates

to be Justices Local imits

of jurisdic-

tion.

Every such person shall, by virtue of his office, be a Justice of the Peace for the town of which he of the Peace. is a Magistrate,

and shall exercise jurisdiction in all places within the local limits of the ordinary original criminal jurisdiction of the High Court, and within the limits of the port of such town and of any navigable river or channel leading thereto as such limits are defined under the law for the time being in force for the regulation of ports and port-dues.

The area comprised within such local limits shall be deemed to be a district within the meaning of the Code of Criminal Procedure and of this Act.

Bombay Sessions.

Every Presidency Magistrate in the town of Court of Petty Bombay shall exercise all powers and jurisdictions which, under any law in force immediately before the passing of this Act, may be exercised by the Court of Petty Sessions, and such Court is hereby abolished.

Appointment and powers of Chief Magistrate.

9. In each of the said towns the Local Government shall appoint one of the Presidency Magistrates be Chief Magistrate. Such Magistrate shall exercise in such town all the powers which by any law or rule are required to be exercised by any Senior or Chief Magistrate, and may, with the previous sanction of the Local Government, make rules, consistent with this Act, to regulate

(a) the conduct and distribution of business and secure uniformity of practice in the Courts of the

Magistrates of the Town:

(b) the

- (b) the times and places at which Benches of Magistrates shall sit:
 - (c) the constitution of Benches:
- (d) the mode of settling differences of opinion which may arise between Magistrates in session.

Notwithstanding the last paragraph of section 8, appeals under the law for the time being regulating the municipality of Bombay shall lie to the Chief Magistrate only.

- 10. All existing Magistrates of Police shall be References deemed to be Presidency Magistrates under this Act, in Acts to and all references in any Act now in force to Magistrates of Police shall be deemed to be made to Presidency Magistrates.
- 11. Any Presidency Magistrate may pass the Sentences which Produced denote Magistrate may pass the Sentences of the Sentences

which Presidency Magistrates may

Imprisonment not exceeding the term of two trates may years (including such solitary confinement as is pass. authorized by law):

Fine not exceeding one thousand rupees:

Whipping.

A Presidency Magistrate may pass any lawful sentence, combining any of the sentences which he is authorized by law to pass.

EXPLANATION.—A Presidency Magistrate may award imprisonment in default of payment of fine, in addition to the full term of imprisonment which, under this section, he is competent to award. But no punishment inflicted under this section shall exceed the punishment provided for the offence by the Indian Penal Code or any special or local law.

12. In every case punishable under any law in Imprison-force for the time being with imprisonment as well ment in deas fine, in which the offender is sentenced to a fine, ment of fine, whether with or without imprisonment, the Presidency Magistrate shall be guided by the provisions of sections 64 and 65 of the Indian Penal Code in fixing the period of imprisonment in default of payment of the fine:

Provided that, in no case decided by a Presidency Proviso as Magistrate, where imprisonment has been inflicted as to cases decided by Magistrate.

Provided that, in no case decided by a Presidency Proviso as to cases decided by Magistrate.

part of the substantive sentence, shall the period of imprisonment inflicted in default of payment of the fine exceed one-fourth of the period of imprisonment which he is competent to inflict as punishment for the offence otherwise than as imprisonment in default of payment of the fine.

Where a person is sentenced to fine only, the Presidency Magistrate may fix such term of imprisonment in default of payment of fine as is allowed by law, provided the term does not exceed two years.

Sentence in cases of simultaneous conviction of several offences.

13. When a person is convicted, at one trial, of two or more offences punishable under the same section or different sections of any law, the Presidency Magistrate may sentence him, for the offences of which he has been convicted, to the several penalties prescribed by such law which such Magistrate is competent to inflict; such penalties, when consisting of imprisonment, to commence the one after the expiration of the other:

Provided that the punishment shall not in the aggregate exceed twice the amount of punishment which the Magistrate is, by his ordinary jurisdiction, competent to inflict.

Offences under enactments not specifying ized to try.

14. Offences punishable under any law, other than the Indian Penal Code, containing no distinct provision as to the Court or officer before which or Court author before whom they are to be tried, may be inquired into and tried, according to the provisions hereinafter contained, by a Presidency Magistrate. But no such Magistrate shall pass any sentence in excess of his powers.

Offence comgistrate's presence.

15. When any offence is committed in the presmitted in Ma-ence of a Presidency Magistrate, he may order any person to arrest the offender, and when the offender is arrested, may commit him to custody, or, if the offence is bailable, may admit him to bail.

Power to record statements and confessions.

16. A Presidency Magistrate may record any confession or other statement made to him at any place within the local limits of his jurisdiction by any person with reference to any offence.

Such

Such confessions shall be recorded in the manner provided by section 84, and such statements shall be recorded in the manner prescribed in section 115, clauses 3, 4 and 5, and such statements and confessions shall, when recorded, be forwarded to the Magistrate by whom the case is inquired into or tried.

No Presidency Magistrate shall record any such confession unless, upon inquiry, he has reason to believe that it was made voluntarily; and on recording any such confession, he shall make a memorandum

at the foot thereof to the following effect:-

"I believe that this confession was voluntarily made. It was read over to the person making it and was admitted by him to be correct."

(Signed) A. B., Presidency Magistrate.

17. Upon complaint made to a Presidency Magis-Power to trate on oath of the abduction or unlawful detention compel reof a woman, or of a female child under the age of abducted fourteen years, for any unlawful purpose, he may females. make an order for the immediate restoration of such woman to her liberty, or of such female child to her husband, parent, guardian or other person having the lawful charge or government of such child, and may compel compliance with such order, using force if necessary.

PART II.

CHAPTER III.—THE PLACE OF INQUIRY AND TRIAL.

18. Every offence shall ordinarily be inquired into, Place for and, if triable by a Magistrate, shall be tried, in the inquiry and district in which it was committed. If triable by a offence. High Court, it shall (subject to the provisions of section 64A of the Code of Criminal Procedure) be tried by the High Court to which the Magistrate commits.

EXPLANATION.—Offences created by local and special laws may be inquired into and tried in any place

place where the inquiry or trial might be held under the provisions of those laws or of this Act.

Accused triable in district where act done, or where consequence ensues.

19. When a person is accused of the commission of any offence by reason of anything which has been done, and of any consequence which has ensued, such offence may be inquired into or tried in any district in which any such thing has been done, or any such consequence has ensued.

Illustrations.

- (a) A is wounded in district X and dies in district Z. offence of the culpable homicide of A may be inquired into and tried either in X or Z.
- (b) A is wounded in district X, and is, during twenty days, unable to follow his ordinary pursuits in district Y, where he is being treated. The offence of causing grievous hurt to A may be inquired into and tried either in X or Y.
- (c) A is put in fear of injury in district X, and is thereby induced, in district Y, to deliver property to the person who put him in fear. The offence of extortion committed on A may be inquired into and tried either in X or Y.

Place for trial where

20. When an act is an offence by reason of its act is offence relation to any other act which is also an offence, a by reason of charge of the first-mentioned offence may be inquired other offence into and tried, either in the district in which it was committed, or in the district in which the other act was committed.

Illustrations.

- (a) A charge of abetment may be inquired into and tried, either in the district in which the abetment was committed, or in the district in which the offence abetted was committed.
- (b) A charge of receiving or retaining stolen goods may be inquired into and tried, either in the district in which the goods were stolen, or in the district in which any of them were at any time dishonestly received or retained.
- (c) A charge of wrongfully concealing a person known to have been kidnapped may be inquired into and tried in the district in which the wrongful concealing, or in the district in which the kiduapping, took place.
- (d) A, B, C and others combine together to abet the waging of war against the Queen. Any of the conspirators may be tried in any district in which acts were done by any one of the persons with whom he or they conspired, in pursuance of their original concerted plan and with reference to their common object.

21 When

21. When it is uncertain in which of several dis- Flace for tricts an offence was committed; or

trial where scene of offence is

where an offence is committed partly in one district or offence and partly in another; or

not committed in one district only

where an offence is a continuing one and continues or offence is continuing; to be committed in more districts than one; or

where an offence consists of several acts done in or consists of different districts,

several acts

it may be inquired into and tried in any of such districts; districts.

An offence committed on a journey or voyage or offence is may be inquired into and tried in any district through committed on journey or into which the person by whom the offence was or voyage. committed, or the person against whom, or the thing respect of which, the offence was committed, passed in the course of that journey or voyage.

22. The offence of being a thug, or of having Being a thug belonged to a gang of dacoits, or of having escaped or dacoit. Escaping from custody, may be inquired into and tried wher-from custody. ever the accused person happens to be when the complaint is made.

The offence of criminal misappropriation, or of Criminal miscriminal breach of trust, may be inquired into and appropriation and criminal tried, either in the district in which the property breach of which is the subject of the offence was received by trust. the accused person, or in any other district in which the offence was committed.

The offence of murder as a thug, dacoity or dacoity Murder as a with murder, may be inquired into and tried wherever thug, dacoity or dacoity the person accused happens to be when arrested, or with murder in any other district in which he might be tried under any other provision of this Act, or any other law relating to the trial of such offence.

The offence of stealing an animal may be inquired Stealing into and tried either in the district in which such cattle. animal

animal was stolen, or in any other district through or into which it was conveyed.

High Court to decide, in inquiry shall take place.

23. Whenever any doubt arises as to the district to decide, in case of doubt, in which any offence should be inquired into or tried, district where the High Court within whose jurisdiction the offender is apprehended may decide in which district the offence shall be inquired into or tried.

Effect, on sentence, of holding investigation, inquiry or trial in wrong district.

24. No sentence or order of any criminal Court shall be liable to be set aside merely on the ground that the inquiry or trial was held in a wrong district, unless it is proved, or appears, that the accused person in his defence, or the prosecutor in his prosecution, was actually prejudiced by such error, in either of which cases a new trial may be ordered.

CHAPTER IV.—OF THE COGNIZANCE OF OFFENCES.

When Presidency Magistrate may take cognizance of

offences.

25. A Presidency Magistrate may take cognizance of any offence-

(a) upon receiving a complaint by a private person,

(b) upon information or report by a Police-officer,

(c) upon information received under section 246,

(d) if committed in his presence,

(e) upon application under chapter V.

Who may make complaints.

26. Any person acquainted with the facts of a case may make a complaint.

Process to compel appearance.

27. On receipt of a complaint a Presidency Magistrate may, if the person complained of be not already in custody, proceed by summons or warrant to compel his appearance;

and in the cases mentioned in section 25, clauses (b), (c), (d) and (e), the Presidency Magistrate may proceed as if he had received a complaint.

Jurisdiction given by complaint.

- 28. A complaint gives jurisdiction to a Presidency Magistrate—
- (a) to inquire into or try (as the case may be) any offence covered by the facts complained of, or disclosed on such inquiry or trial,

(b) to

- (b) to try or commit for trial (as the case may be) any person not complained against, but who, at the time when the complaint is made, or subsequently, appears to have committed any offence so disclosed,
- (c) to issue process for the arrest or to compel the appearance of such person.
- 29. Nothing in section 27 or 28 shall be held to Complaint or authorize a Presidency Magistrate to take cognizance, sanction required in without complaint, of any offence falling under chap-certain cases. ters XIX, XX or XXI of the Indian Penal Code; nor without sanction to receive a complaint, or to take cognizance without complaint of any offence. where such complaint or offence, by any law in force for the time being, may not be received or taken cognizance of without sanction.
- 30. Whenever a complaint is made to a Presiden- Magistrate to cy Magistrate, such Magistrate, if he has jurisdiction examine in the case, shall examine the complainant; and such examination may be on oath or affirmation, or not, as the Magistrate in each case thinks fit:

Provided that the Magistrate, if he thinks fit, may, before the matter of the complaint is brought before him, require it to be reduced to writing.

31. Where the complaint has been made by peti- Effect of tion, and the Magistrate neglects to examine the omission to complainant, the trial of the person accused shall petitioner. not be set aside on this ground.

32. The Magistrate before whom the complaint is Dismissal of duly made may, if, after examining the complainant, complaint. there is in his judgment no sufficient ground for proceeding, dismiss the complaint.

The dismissal of a complaint shall not prevent subsequent proceedings against the person complained

33. If it appears to such Magistrate that there is Issue of sufficient ground for proceeding, he shall issue his process. summons or his warrant (as the case may be) for causing the accused person to appear before him.

34. When

mons may issue.

34. When a complaint is made before a Presidency Magistrate having jurisdiction in the case, that any person has committed, or is suspected of having committed, any offence triable by such Magistrate and punishable with fine only, or with imprisonment for a period not exceeding six months, or with both, the Magistrate may (subject to the provisions of section 4) issue his summons directed to such person, requiring him to appear to answer the complaint, at a certain time and place, before such Magistrate as may then be there.

If the Magistrate believes that the accused person is about to abscond, he may, instead of issuing a summons, issue a warrant in the first instance for the arrest of such person.

Where warmons may issue on complaint.

- 35. When a complaint is made before a Presirant or sum- dency Magistrate having jurisdiction in the case that any person has committed, or is suspected of having committed.—
 - (a) any offence triable by such Magistrate and punishable with imprisonment for a period exceeding six months, or
 - (b) any offence triable exclusively by the High Court, or which, in the opinion of such Magistrate, ought to be tried by the High Court,

such Magistrate may (subject to the provisions of section 4) issue his warrant to arrest such person, or, if he thinks fit, his summons directed to such person, requiring him to appear to answer the complaint at a certain time and place before such Magistrate as may then be there.

Warrant to arrest, if summons not obeyed.

36. If the person served with a summons does not appear before the Magistrate at the time mentioned in such summons, and the Magistrate is satisfied that such summons was duly served in what he deems a reasonable time before the time therein appointed for appearing pursuant thereto,

or if it appears to the Magistrate that, after due diligence, diligence, the summons could not be served according to the provisions of this Act,

the Magistrate may issue his warrant to apprehend the accused person.

37. Whenever the Magistrate issues a summons, Magistrate he may, if he sees sufficient cause, dispense with the may dispense personal attendance of the accused person, and permit attendance of him to appear by his advocate, attorney or pleader.

But such Magistrate may in his discretion, at any stage of the proceedings, direct the personal attendance of the accused person, and, if necessary, enforce such attendance by issuing a warrant to arrest him.

CHAPTER V.—OF PROSECUTIONS IN CERTAIN CASES.

- 38. A complaint of an offence punishable under Prosecutions chapter VI of the Indian Penal Code, except section for offences 127, or punishable under section 294A of the same state. Code, shall not be received by any Presidency Magistrate, unless it be made by order of, or under authority from, the Governor General in Council or the Local Government, or some officer empowered by the Governor General in Council or the Local Government to order or authorize such complaint, or unless it be made by the Advocate General:
- 39. A complaint of an offence of which any Prosecution Judge or any public servant not removeable from his of Judges office without the sanction of the Government, is and public accused as such Judge or public servant, shall not be received by any Presidency Magistrate, except with the previous sanction or under the direction,
 - (a) of the Government, or
- (b) of some officer empowered in this behalf by the Government, or
- (c) of some Court or other authority to which such Judge or public servant is subordinate, and whose power so to sanction or direct such complaint has not been limited by the Government.

No such Judge or public servant shall, unless with the

the previous sanction of the Government, be prosecuted for any act purporting to be done by him in the discharge of his duty.

Power of Government as to prosecution. The Government may, in any case or class of cases, prescribe the person by whom, and the manner in which, the prosecution is to be conducted, and may specify the Court before which the trial shall be held.

In this section, the expression, "Government."

Definition of "Government," "Judge" and "public servant." In this section, the expression "Government" means either the Local Government or the Governor General in Council, and the expressions "Judge" and "public servant" have the meaning assigned to them respectively by the Indian Penal Code.

Prosecution for contempts of the lawful authority of public servants. 40. A complaint of any offence described in chapter X of the Indian Penal Code, not falling within section 175, 178, 179, 180 or 228 of that Code, shall not be received by any Presidency Magistrate, except with the sanction or on the complaint of the public servant concerned, or of his official superior.

Sanction to prosecution for certain offences against public justice. 41. A complaint of an offence against public justice, described in section 193, 194, 195, 196, 199, 200, 205, 206, 207, 208, 209, 210, 211 or 228 of the Indian Penal Code, when such offence is committed before or against a civil or criminal Court, shall not be received by any Presidency Magistrate, except with the sanction of the Court before or against which the offence was committed, or of some other Court to which such Court is subordinate.

Sanction to prosecution for certain offences relating to documents given in evidence. 42. A complaint of an offence relating to documents, described in section 463, 471, 475 or 476 of the Indian Penal Code, when the document has been given in evidence in any proceedings in any civil or criminal Court, shall not be received against any party to or witness in such proceedings, by any Presidency Magistrate, except with the sanction of the Court in which the document was given in evidence, or of some other Court to which such Court is subordinate.

Nature of sanction necessary.

43. The sanction referred to in sections 40, 41 and 42 respectively may be expressed in general terms, and need not name the accused person, and may be given at any time. But it shall, so far as practicable, specify the Court or other place in which, and the occasion

occasion on which, the offence is alleged to have been committed.

A sanction under any one of the three last preceding sections shall be deemed sufficient authority for the Presidency Magistrate to alter the charge (if any) to one of an offence coming within either of the two remaining sections, if the facts disclose such offence.

44. When any civil, criminal or other Court in- Procedure in ferior to a High Court is of opinion that there is suffi- cases mencient ground for inquiring into any complaint mentioned in section 40, 41 or tioned in section 40, 41 or 42, such Court may either 42. itself inquire into and commit the case for trial before the High Court, or may send the case for disposal to any Presidency Magistrate having jurisdiction.

The Court may send the accused person in custody, or take sufficient bail for his appearance, before such Magistrate; and may bind over any person to appear and give evidence in the case.

Nothing in this section shall prevent a Presidency Magistrate from disposing of cases under sections 172, 173, 174 and 175 of the Indian Penal Code where he himself is the public servant concerned.

45. A complaint of an offence under section 497 Prosecution of the Indian Penal Code shall be made only by the for adultery. husband of the woman concerned, or by the other person (if any) under whose care she was living at the time when the adultery was committed.

A complaint of an offence under section 498 of Prosecution the Indian Penal Code shall be made only by the hus- for enticing band of the woman concerned, or by the person (if away married woman, any) having the care of her on behalf of her husband at the time when the offence was committed.

46. The application of the public servant or Application Court to a Presidency Magistrate to inquire into or to be deemed try any case under this chapter shall be deemed a sufficient complaint.

CHAPTER VI.—OF THE SUMMONS AND WARRANT.

Form of summons, 47. Every summons issued by a Presidency Magistrate to an accused person shall be in writing signed by such Magistrate, and shall be in the form (A) given in the third schedule to this Act, or to the like effect.

Summons how served.

48. If the accused person can be found, the summons shall be served on him personally, wherever he may be, by delivering or tendering the summons to him.

Every person to whom a summons is delivered or tendered under this section shall, if required by the person delivering or tendering the same, sign a receipt therefor, or countersign a copy thereof.

Service when accused cannot be found. 49. If the accused person cannot be found, the summons may be served by leaving it for him with some adult male member or servant of his family residing with him; and the person with whom the summons is so left shall, if so required by the serving-officer, sign a receipt therefor, or countersign a copy thereof. If there is no such member or servant with whom the summons can be left, the serving-officer shall fix it on some conspicuous part of the house in which the accused person ordinarily resides, and thereupon the summons shall be deemed to have been duly served.

Service on servants of Government and Railway Companies. When the person summoned is in the service of Government or of any Railway Company, the Magistrate issuing the summons may send it to the head of the office in which the person summoned is employed; and such head shall thereupon cause the summons to be served in manner hereinbefore provided.

Service of summons outside Presidency-towns. **50.** When a summons issued by a Presidency Magistrate is to be served at any place outside the local limits of his jurisdiction, he may send the summons in duplicate to the Magistrate of the place where the accused resides or is, to be there served.

Proof of service in such cases and when server not present.

51. When a summons issued by a Presidency Magistrate is served outside such local limits as aforesaid, and also in cases where the person who has served the

same is not present at the hearing of the complaint, the service may be proved—

- (a) by a solemn declaration, purporting to be made before a Magistrate, that such summons has been served, and such declaration may be endorsed on the duplicate summons and returned to the Magistrate who issued the summons, or
- (b) by a copy of the summons purporting to be countersigned by the person to whom it is addressed,
 - (c) by a receipt under section 48.
- 52. The provisions relating to a summons, its Provisions issue and service, contained in sections 47 to 51 (both applicable to inclusive), shall be applicable to every summons issued es under Act. under this Act.

53. A Presidency Magistrate may, notwithstand- Issue of waring the issue of a summons under this chapter, either rant in addition to sumbefore the appearance of the accused person as required by such summons, or after he fails so to appear, issue a warrant of arrest against him.

54. A Presidency Magistrate may issue a sum- Summons or mons for the attendance, or a warrant for the apprehension, of any person within the local limits of his of person jurisdiction, in respect of any offence alleged or sus- within jurispected to have been committed by such person in a offence comdifferent district, or on the high seas, or in a foreign mitted becountry: provided that if the offence were committed within such local limits, the Magistrate might issue a summons or warrant.

55. On the attendance or apprehension of such Magistrate's person, if the Presidency Magistrate has not jurisdic-procedure on tion in the case, he shall either send such person to his own warthe Magistrate within the local limits of whose juris- rant, for diction the offence is alleged to have been committed, offence committed out of or if the offence is bailable, take bail for his appearance his jurisdicbefore such Magistrate.

When the Presidency Magistrate cannot satisfy himself as to the Magistrate to whom the person so attending or arrested should be sent, he shall report the ease for the orders of the High Court.

56. Every

Form and direction of warrant.

56. Every warrant issued by a Presidency Magistrate shall be in writing under his hand, shall be directed to one or more Police-officers, and shall be in the form (B) given in the third schedule to this Act, or to the like effect.

Continuance of warrant.

A warrant issued under this Act remains in force until it is cancelled by the Magistrate who issued it, or until it is executed.

Fees for summouses and warrants. 57. A fee of eight annas shall be paid for every summons or warrant issued by a Presidency Magistrate, except in the case of a summons to attend and give evidence or to produce documents, in which case there shall be paid a fee of four annas:

Power to remit fees.

Provided that such Magistrate may in any case remit any such fee, if he is satisfied that the complainant is unable to pay the same, and shall remit it when the complaint is made by a public servant in the execution of his duty.

When Magistrate may direct bail to be taken. 58. A Presidency Magistrate, in issuing a warrant for the arrest of any person, may in his discretion direct by endorsement on the warrant, that if such person give sufficient bail as therein mentioned for his appearance before the Magistrate on a specified day to answer the complaint, the officer to whom the warrant is directed shall take such bail, and shall release such person from custody.

The endorsement shall state (a) the number of sureties, (b) the amount in which they and the accused person are to be respectively bound, and (c) the day on which he is to appear before the Magistrate.

Recognizance to be forward-ed.

If bail be taken, the officer to whom the warrant is directed shall forward the recognizance to the Presidency Magistrate.

Warrant to several persons. 59. When a warrant is directed to more Police-officers than one, it may be executed by all, or by any one or more, of such officers.

Execution of warrant by Police-officer other than the one addressed.

60. A warrant directed to any Police-officer may also be executed by any other Police-officer whose name is endorsed upon the warrant by the officer to whom it is directed or endorsed.

61. Any

61. Any Presidency Magistrate who issues a war- Magistrate rant of arrest may attend personally for the purpose of seeing that the warrant is duly executed.

rant may superintend its execution.

62. Any such Magistrate may also at any time Arrest in direct the arrest, in his presence, of any person for presence of Magistrate. whose arrest he may issue a warrant.

63. A warrant issued by a Presidency Magistrate Where warshall ordinarily be executed within the local limits rant may be of his jurisdiction.

But if the person against whom the warrant is issued goes into, or is in, any place outside such limits, the warrant may be executed in such place.

64. A Presidency Magistrate may direct a war- Execution of rant to be executed outside the local limits of his jurisdiction, either with or without endorsement, by a Magistrate's Magistrate within the local limits of whose jurisdic-jurisdiction. tion it is to be executed.

side issuing

Such warrant shall ordinarily be endorsed by the Magistrate within the local limits of whose jurisdiction it is to be executed.

The warrant may be forwarded to such Magistrate for endorsement, either by post or by any Policeofficer to whom it is directed.

The Magistrate to whom such warrant is forwarded by post shall endorse his name thereon and cause it to be executed within the local limits of his jurisdiction.

If the warrant is forwarded by a Police-officer to whom it is directed, he may take it either to a Magistrate, or to a Police-officer not below the rank of an officer in charge of a station, within the local limits of whose jurisdiction the warrant is to be executed.

Such Magistrate or Police-officer shall endorse his name thereon, and such endorsement shall be sufficient authority to the Police-officer to whom the warrant is directed to execute the same within such limits, and the local police shall be bound to assist such officer in executing the warrant.

Whenever

Whenever there is reason to believe that the delay occasioned by obtaining the endorsement of the Magistrate or Police-officer within the local limits of whose jurisdiction the warrant is to be executed will prevent such execution, the Police-officer to whom it is directed may execute the same without such endorsement in any place beyond the local limits of the jurisdiction of the Magistrate who issued it.

Procedure on execution of warrant outside issuer's jurisdiction. 65. If a warrant is executed, whether with or without endorsement, outside the district in which it was issued, the person arrested shall, unless the Presidency Magistrate who issued the warrant be within twenty miles, or be nearer than the Magistrate in whose local jurisdiction the arrest was made, or unless bail be taken under section 58, be brought before the Magistrate within the local limits of whose jurisdiction the arrest was made.

Such Magistrate shall, if the person arrested appears to be the person intended by the Presidency Magistrate, direct his removal in custody to such Magistrate, unless such person is then ready and willing to give the bail (if any) required under section 58, in which case the Magistrate before whom he is so brought shall accept such bail and forward the recognizance to the Presidency Magistrate.

Duty of Magistrate and Policeofficer as to warrants.

Proclamation for person absconding.

- 66. Every Magistrate or Police-officer to whom a warrant under this Act is directed for execution shall execute the same, or cause it to be executed.
- 67. If a Presidency Magistrate having jurisdiction in the case has reason to believe that any person accused of an offence not coming within section 34 is absconding or concealing himself, so that a warrant issued against him under this Act cannot be executed, such Magistrate may issue a written proclamation, requiring him to appear to answer the complaint within a fixed period not less than thirty days from the date of publishing the proclamation.

Proclamation how published.

Such proclamation shall be published as follows—

(a) it shall be publicly read in some conspicuous place of the town or village in which the accused person usually resides;

(b) it

- (b) it shall be affixed to some conspicuous part of his ordinary place of abode, or some conspicuous place of such town or village; and
- (c) a copy thereof shall be affixed to some conspicuous part of such Magistrate's Court-house.

A statement by the Magistrate to the effect that Evidence of the proclamation was duly published shall be conclu- publication. sive evidence of compliance with the requirements of this section.

68. A Presidency Magistrate may order the at- Attachment tachment of any property, moveable or immoveable, of property belonging to any person believed to be absconding or absconding. concealing himself.

Such order shall authorize the attachment of any property within the local limits of the jurisdiction of the Magistrate making the order; and it shall authorize the attachment of any property without such local limits when endorsed by the Magistrate of the district in which such property is situate.

If the property ordered to be attached be immoveable, the attachment under this section shall, in the case of land paying revenue to Government, be made through the Collector of the district in which the land is situate, and, in all other cases, (a) by seizure under the order of the Magistrate having jurisdiction; or (b) by the appointment of a manager and receiver; or (c) by an order prohibiting the payment of rent to the absent person; or by all or any two of such processes as such Magistrate deems proper.

If the person so believed to be absconding or concealing himself does not appear within the time specified in the proclamation, the property under attachment shall be at the disposal of Government, but shall not be sold until the expiration of six months from the date of the attachment, unless it is of a perishable nature, or such Magistrate considers that the sale would be for the benefit of the owner, in either of which cases the Magistrate may cause it to be sold whenever he thinks fit.

69. When any person whose property is or has Restoration been at the disposal of Government under the last of forfeited paragraph

paragraph of section 68 appears or is found within two years from the date of the attachment, and proves to the satisfaction of the Magistrate by whose order the property was attached that he did not abscond or conceal himself for the purpose of evading justice, such property, or, if the same has been sold, the nett proceeds of the sale, or if part only thereof has been sold, the nett proceeds of the sale and the residue of the property, shall, after satisfying thereout all costs incurred in consequence of the attachment, be delivered to him.

CHAPTER VII.—OF BAIL.

Custody of person arrested.

70. Every person arrested under this Act shall be kept in custody until he is discharged by the order of a competent Court, or until he is admitted to bail.

When bail shall be taken. When any person appears or is brought before a Presidency Magistrate accused of any bailable offence, such person shall be admitted to bail: Provided that, in cases punishable with fine only, or with imprisonment for a term not exceeding six months, or with both, the Magistrate may discharge him on his binding himself by a personal recognizance in such sum of money as the Magistrate thinks sufficient, to appear and attend at the time and place therein mentioned, and to continue so to attend until otherwise directed by the Magistrate.

When bail shall not be taken.

71. When any person accused of any non-bailable offence appears or is brought before a Presidency Magistrate, such person shall not be admitted to bail, if there appear reasonable grounds for believing that he has been guilty of the offence of which he is accused.

Admission to bail pending inquiry.

If the evidence given in support of the complaint is, in the opinion of the Magistrate, not such as to afford such grounds,

or if such evidence is adduced on behalf of the accused person as, in the opinion of the Magistrate, weakens the presumption of his guilt,

but

but there appears to the Magistrate, in either of such cases, to be sufficient ground for further inquiry into his guilt,

the accused person shall be admitted to bail pending such inquiry.

But if the Magistrate decide not to admit the Warrant for accused person to bail, he shall commit him to intermediate custody by a warrant in the form (C) given in the custody. third schedule hereto annexed, or to the like effect.

Any Presidency Magistrate may, at any subsequent stage of any proceeding under this Act, cancel the admission under this section of any accused person to bail, and may commit him to custody, or may admit to bail any person who has been committed to custody under this section.

72. When any person accused before a Presidency Recognizance Magistrate of any offence is admitted to bail, a re- of accused cognizance, in such sum of money as the Magistrate thinks sufficient, shall be entered into by the person so accused and one or more sufficient sureties, conditioned that such person shall attend at the time and place mentioned in the recognizance, and shall continue so to attend until otherwise directed by the Magistrate, and, if required, shall appear when called upon at the High Court, to answer the charge.

It is the duty of the Presidency Magistrate or other officer accepting bail to satisfy himself that every surety entering into such recognizance is a person of whom it may reasonably be presumed that he can, if necessary, satisfy its terms.

Every such recognizance shall be in the form (D) given in the third schedule hereto annexed, or to the like effect.

73. After the recognizance has been entered into, Discharge on the Presidency Magistrate, in case the accused person has appeared voluntarily or is in the custody of some officer, shall thereupon release him; and in case he is in some jail, shall issue a warrant of release to the officer in charge of the jail, and such officer shall thereupon release him.

Admission to bail after failure in first instance. 74. If the accused person cannot find sufficient bail when permitted so to do, he may, if the Presidency Magistrate thinks fit, be admitted to bail upon finding the same at any time afterwards before conviction.

Power to order sufficient bail when that first taken is insufficient. 75. If, through mistake or fraud, insufficient bail have been taken, or if the bail become afterwards insufficient, the Presidency Magistrate may issue his warrant of arrest directing that the accused person be brought before him and may order such person to find sufficient bail, and on his failing so to do may commit him to prison.

Discharge of sureties.

76. The sureties for the attendance and appearance of an accused person admitted to bail may, at any time, apply to a Presidency Magistrate to discharge their recognizance.

On such application being made, the Magistrate shall issue his warrant of arrest, directing that the accused person be brought before him.

On the appearance of such person pursuant to the warrant, or on his voluntary surrender, the Magistrate shall direct the recognizance of the sureties to be discharged, and shall call upon the accused person to find other sufficient sureties, and if he fail to do so, may commit him to prison.

Procedure to compel payment of penalty by accused. 77. Whenever, by reason of default of attendance or appearance of the person bailed, a Presidency Magistrate is of opinion that proceedings should be had to recover the penalty mentioned in the recognizance into which such person has entered, he shall proceed to recover the same, by issuing a warrant for the attachment and sale of the moveable property belonging to such person, which may be found within the local limits of the jurisdiction of such Magistrate.

Such warrant may be executed within such limits, and it shall authorize the distress and sale of any moveable property belonging to the accused person without such limits, when endorsed by the Magistrate within the local limits of whose jurisdiction such property is found.

78. Whenever,

78. Whenever, by reason of default of attendance Procedure to or appearance of the person bailed, the Presidency compel payment of Magistrate is of opinion that proceedings should be penalty by had to recover from the sureties the penalty mentioned sureties. in the recognizance, he shall give them notice to pay the same, or to show cause why it should not be paid.

If such penalty be not paid, and if no sufficient cause for its non-payment be shown, the Presidency Magistrate shall proceed to recover the penalty from such sureties, by issuing a warrant for the attachment and sale of any moveable property belonging to them, or either of them, which may be found within the local limits of the jurisdiction of such Magistrate. Such warrant may be executed within such limits; and it shall authorize the attachment and sale of any moveable property belonging to the sureties, or either of them, without such limits, when endorsed by the Magistrate within the local limits of whose jurisdiction such property is found.

If such penalty be not paid and cannot be recovered by such attachment and sale, such sureties shall be liable to confinement, by order of the Presidency Magistrate, in the civil jail, during a period not exceeding six months.

79. The powers given by sections 77 and 78 may In what cases be exercised by every Presidency Magistrate in every powers given case in which a recognizance has been given for the 77 and 78 appearance of any person, if default is made by the may be exernon-appearance of such person before such Magistrate, according to the conditions of the recognizance:

Provided that the Magistrate may, at his discre- Remission of tion, remit any portion of the penalty mentioned in part of any such recognizance and enforce payment in part only.

80. When any person is required by a Presidency Deposit Magistrate to give bail, such Magistrate may permit instead of him to deposit a sum of money or Government promissory notes to such amount as the Magistrate may fix in lieu of such bail.

CHAPTER VIII.

CHAPTER VIII.—OF INQUIRY INTO CASES TRIABLE BY THE HIGH COURT.

Procedure in preliminary inquiries. 81. Cases triable by a High Court in the exercise of its ordinary original criminal jurisdiction, or which, in the opinion of the Presidency Magistrate before whom the accused person is brought, ought to be tried by such Court, shall be inquired into by a Presidency Magistrate; and in such inquiry he shall adopt the following procedure.

Examination of complainant and witnesses for prosecution. 82. When the accused person appears or is brought before the Magistrate, or if his personal attendance is dispensed with, after reasonable notice to his advocate, attorney or pleader, the Magistrate shall, at such time as he thinks fit, take the evidence of the complainant and of such persons as are stated by the complainant to have any knowledge of the facts which form the subject-matter of the accusation and the attendant circumstances.

Such evidence shall be recorded in the manner described in clauses 3, 4 and 5 of section 115.

Examination to be in presence of accused.

83. The complainant and the witnesses for the prosecution shall be examined in the presence of the accused person, or, when his personal attendance is dispensed with, of his advocate, attorney or pleader (if any).

Power to summon and examine witness for accused. The Magistrate may, in his discretion, summon or examine any witness offered on behalf of the accused person to answer or disprove the evidence against him.

Examination of accused how recorded.

84. Whenever an accused person is examined in the course of a preliminary inquiry into a case triable by the High Court, the whole of such examination, including every question put to him and every answer given by him, shall be recorded in full, and shall be shown or read to him, and he shall be at liberty to explain or add to his answers.

When the whole is made conformable to what he declares is the truth, the examination shall be attested by the signature of the Magistrate, who shall certify

under

under his own hand that it was taken in his presence and in his hearing, and contains accurately the whole of the statement made by the accused person.

85. The Magistrate may, at any stage of the pro- Power of ceedings, summon and examine any person whose evi- Magistrate to dence he considers essential to the inquiry, and recall examine any and re-examine any person already examined.

86. If, from the absence of a witness or from any Adjournment other reasonable cause, it becomes necessary or ad- of inquiry and visable to adjourn the inquiry, the Magistrate may, by a written order, from time to time adjourn the inquiry on such terms as he thinks fit and remand the accused person for a reasonable time, not exceeding fifteen days.

EXPLANATION.—After commencing the inquiry, if sufficient evidence has been obtained to raise a suspicion that the person accused may have committed an offence, and it appears likely that further evidence may be obtained by a remand, this is a reasonable cause for a remand.

87. When a Presidency Magistrate finds that there When accused are not sufficient grounds for committing the accused person to be discharged. person for trial before the High Court, or for remanding him, he shall discharge him, unless it appears to the Magistrate that such person should be tried before himself, in which case he shall proceed accordingly.

EXPLANATION I.—The absence of the complainant, except when the offence may lawfully be compounded, shall not be deemed sufficient ground for a discharge, if there appear other evidence of a nature rendering a trial desirable.

EXPLANATION II.—A discharge is not equivalent to an acquittal, and does not bar the revival of a prosecution for the same offence.

EXPLANATION III.—An order of discharge shall not ordinarily be made until the evidence of the witnesses named for the prosecution has been taken.

88. When evidence has been given before a Presi- when accused dency Magistrate, which appears to justify him in to be comcommitting the accused person for trial for an offence trial,

triable

triable exclusively by the High Court, or which, in the opinion of the Magistrate, ought to be tried by such Court, the accused person shall be committed for trial accordingly.

Framing of charge on which accused is to be tried before High Court.

89. When the Magistrate determines to commit the accused person for trial before the High Court, he shall, after the evidence has been recorded, frame a charge under his hand, declaring with what offence the accused person is charged, and (subject to the provisions of the High Courts' Criminal Procedure Act, 1875) committing him for trial by such Court on such charge.

All such charges shall be drawn up in accordance with the provisions of chapter IX.

Form of commitment.

Charge, &c., to be

forwarded to

High Court.

Pending such trial, the Magistrate may commit the accused person to custody by warrant in the form (E) given in the third schedule hereto annexed, or to the like effect, or may in case of a bailable offence release him on bail; and the charge, the record of the enquiry, and any weapon or other article necessary to produce in evidence shall be sent to the Clerk of the Crown or other officer appointed in this behalf by the High Court.

Commitment when to be notified.

When the accused person is committed for trial before the High Court, the Magistrate shall issue an order to such person as may be appointed by the Local Government in this behalf, notifying the commitment, and stating the offence in the same form as the charge, unless the Magistrate is satisfied that such person is already aware of the commitment and the form of the charge.

Charge to be explained, and copy furnished, to accused.

90. As soon as the charge on which the accused person is to be tried has been prepared, it shall be read and explained to him; and a copy thereof shall be furnished to him, if he so require.

List of witnesses for defence on trial before High Court. 91. The accused person shall be required at once to give in, orally or in writing, a list of the persons whom he wishes to be summoned to give evidence on his trial before the High Court.

The

The Magistrate may, if he thinks proper, summon all or any such persons to attend and give evidence at the enquiry; and if he does so, the commitment shall not be considered to have been made until such evidence has been taken.

The Magistrate may in his discretion allow the Further list. accused person to give in any further list of witnesses at a subsequent time.

The Magistrate may summon and examine supple- Power to mentary witnesses after commitment and before the summon commencement of the trial. Such examination shall, tary if possible, be taken in the presence of the accused witnesses. person.

Nothing in this section shall be deemed to preclude the accused person from giving at any time before his trial before the High Court to the Clerk of the Crown a further list of the persons whom he wishes to be summoned to give evidence on such trial.

92. When the person accused has been committed Summons to for trial, and has given in any list of the persons witnesses when accused referred to in section 91, the Magistrate may either person is summon such persons to appear before the High committed. Court, or leave them to be summoned by the Clerk of the Crown.

93. Complainants and witnesses for the prose-Recogcution and defence whose attendance before the High nizances of Court is necessary, and who appear before the Presi- and dency Magistrate, shall execute before him recogni- witnesses. zances in the form (F) given in the third schedule to this Act, or to the like effect, to be in attendance when called upon at the High Court, to prosecute or to give evidence, as the case may be.

If any complainant or witness refuses to attend Detention in before the High Court, or to execute the recognizance custody in case of refusal above directed, the Presidency Magistrate may detain to attend or him in custody until he executes such recognizance, or to execute until his attendance at the High Court is required recognizance. until his attendance at the High Court is required, when the Magistrate shall send him in custody to the High Court.

CHAPTER IX. -OF THE CHARGE.

Form of Charges.

Charge to state offence.

94. Every charge under this Act shall state the offence with which the accused person is charged.

Specific name of offence sufficient description.

If the law which creates the offence gives it any specific name, the offence may be described in the charge by that name only.

How stated where offence has no specific name. If the law which creates the offence does not give it any specific name, so much of the definition of the offence must be stated as to give the accused person notice of the matter with which he is charged.

The law and section of the law against which the offence is said to have been committed shall be mentioned in the charge.

What implied in charges.

The fact that the charge is made shall be equivalent to a statement that every legal condition, necessary by law to constitute the offence charged, was fulfilled in the particular case.

Language of charge.

The charge shall be written in English. If English is not understood by the accused person, the charge shall be interpreted to him in a language which he understands.

Previous conviction when to be set out.

If the accused person has been previously convicted of any offence punishable under chapter XII or chapter XVII of the Indian Penal Code with imprisonment for a term of three years or upwards, or of any other offence mentioned in section 3 or section 4 of Act No. VI of 1864 (to authorize the punishment of whipping in certain cases), and if it is intended to prove such previous conviction for the purpose of affecting the punishment which is to be awarded, the fact of the previous conviction must be stated in the charge. If such statement is omitted, it may be added at any time before sentence is passed, but not afterwards.

Illustrations.

(a.) A is charged with the murder of B.

This is equivalent to a statement that A's act fell within the definition of murder given in sections 299 and 300 of the

Indian

Indian Penal Code; that it did not fall within any of the general exceptions of the Penal Code; and that it did not fall within any of the five exceptions to section 300, or that, if it did fall within exception 1, one or other of the three provisos to that exception applied to it.

- (b.) A is charged, under section 326 of the Indian Penal Code, with voluntarily causing grievous hurt to B, by means of an instrument for shooting. This is equivalent to a statement that the case was not provided for by section 335 of the Indian Penal Code, and that the general exceptions did not apply to it.
- (c.) A is accused of murder, cheating, theft, extortion, adultery or criminal intimidation, or using a false property-mark. The charge may state that A committed murder, or cheating, or theft, or extortion, or adultery, or criminal intimidation, or that he used a false property-mark, without reference to the definitions of those crimes contained in the Indian Penal Code; but the sections under which the offence is punishable must, in each instance, be referred to in the charge.
- (d.) A is charged, under section 184 of the Indian Penal Code, with intentionally obstructing a sale of property offered for sale by the lawful authority of a public servant. The charge should be in those words.
- 95. The charge shall contain such particulars as Particulars to the time and place of the alleged offence and the as to time, person against whom, or the thing in respect of place and person. which, it was committed, as are reasonably sufficient to give notice to the accused person of the matter with which he is charged.

96. When the nature of the case is such that the When particulars mentioned in sections 94 and 95 do not manner of give sufficient notice to the accused person of the offence must matter with which he is charged, the charge shall be stated. also contain such particulars of the manner in which the alleged offence was committed as will be sufficient for that purpose.

Illustrations.

- (a.) A is accused of the theft of a certain article at a certain time and place. The charge need not set out the manner in which the theft was effected.
- (b.) A is accused of cheating B at a given time and place. The charge must set out the manner in which A cheated B.
- (c.) A is accused of giving false evidence at a given time and place. The charge must set out that portion of the evidence given by A which is alleged to be false.

- (d.) A is accused of obstructing B, a public servant, in discharge of his public functions at a given time and place. The charge must set out the manner in which A obstructed B in the discharge of his functions.
- (e.) A is accused of the murder of B at a given time and place. The charge need not state the manner in which A murdered B.
- (f.) A is accused of disobeying a direction of the law with intent to save B from punishment. The charge must set out the disobedience charged and the law infringed.
- 97. The charge may be in the form given in the third schedule to this Act or to the like effect.
- 98. No error, either in the way in which the offence is stated, or in the particulars required to be stated in section 96, and no omission to state the offence, or to state those particulars, shall be regarded at any stage of the case as material, unless the person accused was in fact misled by such error or omission.

Illustrations.

- (a.) A is charged, under section 242 of the Indian Penal Code, with "having been in possession of counterfeit coin, having known at the time when he became possessed thereof that such coin was counterfeit;" the word "fraudulently" being omitted in the charge. Unless it appears that A was in fact misled by this omission, the error shall not be regarded as material.
- (b.) A is charged with cheating B, and the manner in which he cheated B is not set out in the charge, or is set out incorrectly. A defends himself, calls witnesses, and gives his own account of the transaction. The Court may infer from this that the omission to set out the manner of the cheating is not material.
- (c.) A is charged with cheating B, and the manner in which he cheated B is not set out in the charge. There were many transactions between A and B, and A had no means of knowing to which of them the charge referred, and offered no defence. The Court may infer from such facts that the omission to set out the manner of the cheating was, in this case, a material error.
- (d.) A is charged with the murder of Khodá Baksh on the 21st January. In fact, the murdered person's name was Haidar Baksh, and the date of the murder was the 20th January. A was never charged with any murder but one, and had heard the inquiry before the Magistrate, which referred exclusively to the

case

Form of charge.

Effect of errors.

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case of Haidar Baksh. The Court may infer from these facts that A was not misled, and that the error in the charge was immaterial.

- (e.) A was charged with murdering Haidar Baksh on the 20th January and Khodá Baksh (who tried to arrest him for that murder) on the 21st January. When charged for the murder of Haidar Baksh, he was tried for the murder of Khodá The witnesses present in his defence were witnesses in the case of Haidar Baksh. The Court may infer from this that A was misled, and that the error was material.
- 99. Any accused person may apply to a Presi- Prisoner dency Magistrate for an amendment of the charge may apply made against him; and in considering whether any ment. error in a charge did in fact mislead the accused person, the Magistrate shall take into account the fact that he did or did not make such an application.

100. A Presidency Magistrate may, upon the Magistrate application of the accused person, or of the com- may all charge. plainant, or upon his own motion, alter any charge at any stage of the proceedings before judgment is pronounced.

Every such alteration shall be read and explained to the accused person.

101. If the alteration is such that proceeding When trial immediately with the trial is not likely, in the opinion may proceed of the Presidency Magistrate, to prejudice the accused after alteraperson in his defence, the Magistrate may in his dis-tion. cretion, after making such alteration, proceed with the trial as if the altered charge had been the original charge.

immediately

102. If the alteration is such that proceeding When new immediately with the trial is likely, in the opinion of trial may be directed or the Presidency Magistrate, to prejudice the accused trial suspender person in his defence, the Magistrate may either direct ed. a new trial, or suspend the trial for such period as may be necessary to enable the accused person to make his defence to the altered charge; and, after hearing his defence, the Magistrate may further ad- Adjournment. journ the trial, to admit of the appearance of any witness whose evidence the Magistrate may consider to be material to the case, or whom the accused person may wish to be summoned in his defence.

103. In

Recall of witnesses when charge altered.

103. In all cases of alteration of a charge, the complainant and accused person shall be allowed to recall and examine with reference to such alteration any witness who may have been examined.

Stay of proceedings if offence in altered charge require previous sanction.

104. If the offence stated in the altered charge prosecution of be one for the prosecution of which previous sanction is necessary, the case shall not be proceeded with until such sanction is obtained, unless sanction has been already obtained for a prosecution on the same facts as those on which the altered charge is founded.

Joinder of Charges.

Separate charges for distinct offences.

105. There must be a separate charge for every distinct offence of which any person is accused, and every such charge must be tried separately, except in the cases hereinafter excepted.

Illustration.

A is accused of a theft on one occasion, and of causing grievous hurt on another occasion. A must be separately charged and separately tried for the theft and the causing grievous hurt.

Several offences of same kind committed within a year of each other.

106. When a person is accused of more offences than one of the same kind, committed within one year of each other, he may be charged with, and tried at the same time for, any number of them not exceeding three.

I.—Trial of more than one offence.

107. I.—If in one series of acts, so connected together as to form the same transaction, more offences than one are committed by the same person, he may be charged with and tried for every such offence at the same time.

II.—One offence falling within two defini. tions.

II.—If the acts alleged constitute an offence falling within two or more separate definitions of any law in force for the time being, by which offences are defined or punished, the person accused of them may be charged with each of the offences so committed; but he must not receive a more severe punishment than could be inflicted for any of such offences.

III. If

III. If several acts, of which one or more than III.—Acts one would by itself constitute an offence, form, when combined, a different offence, the person accused of more than them may be charged with every offence, or any of one offence, the different offences, which he may have committed; but collectively coming but he must not receive for such offences, collectively, a punishment more severe than that which might have been inflicted for any one of such offences.

within one definition.

Illustrations.

to paragraph I—

- (a) A rescues B, a person in lawful custody, and in so doing causes grievous hurt to C, a constable in whose custody B was. A may be separately charged with, convicted of, and punished for, offences under sections 225 and 333 of the Indian Penal Code.
- (b) A has in his possession several seals knowing them to be counterfeit and intending to use them for the purpose of committing several forgeries punishable under section 466 of the Indian Penal Code. A may be separately charged with, convicted of, and punished for, the possession of each seal, under section 473 of the Indian Penal Code.
- (c) A, with intent to cause injury to B, institutes a criminal proceeding against him, knowing that there is no just or lawful ground for such proceeding. A also falsely accuses B of having committed an offence, knowing that there is no just or lawful ground for such charge. A may be separately charged with, convicted of, and punished for, two offences under section 211 of the Indian Penal Code.
- (d) A, with intent to cause injury to B, falsely accuses him of having committed an offence, knowing that there is no just or lawful ground for such charge. On the trial, A gives false evidence against B, intending thereby to cause B to be convicted of a capital offence. A may be separately charged with, convicted of, and punished for, offences under sections 211 and 194 of the Indian Penal Code.
- (e) A, knowing that B, a female minor, has been kidnapped in order that she may be subjected to grievous hurt, wrongfully confines her and detains her against her will as a slave. A may be separately charged with, convicted of, and punished for, offences under sections 368 (read with 367) and 370 of the . Indian Penal Code.
- (f) A, with six others, commits the offences of rioting, grievous hurt, and of assaulting a public servant endeavouring, in the discharge of his duty as such, to suppress the riot. A may be separately charged with, convicted of, and punished for,

offences under sections 147 and 325 and 152 of the Indian Penal Code.

- (g) A threatens B, C and D at the same time with injury to their persons with intent to cause alarm to them. A may be separately charged with, convicted of, and punished for, each of the three offences, under section 506 of the Indian Penal Code.
- (A) A intentionally causes the death of three persons by upsetting a boat. A may be separately charged with, convicted of, and punished for, each of the three offences under section 302 of the Indian Penal Code.

The separate charges referred to in illustrations (a) to (h) respectively may be tried at the same time.

to paragraph II-

- (i) A wrongfully strikes B with a cane. A may be separately charged with, and convicted of, offences under sections 352 and 323 of the Indian Penal Code; but the Presidency Magistrate who tries him may not inflict a more severe punishment than if he had convicted him under section 323 only.
- (j) A wrongfully kills a buffalo worth sixty rupees belonging to B, and then moves the carcase in order to take it dishonestly out of B's possession without B's consent. A may be separately charged with, and convicted of, offences under sections 429 and 379 of the Indian Penal Code; but the Presidency Magistrate who tries him may not inflict a more severe punishment than if he had convicted him under section 429 only.
- (k) Several stolen sacks of corn are made over to A and B who know they are stolen property. A and B thereupon voluntarily assist each other to conceal the sacks at the bottom of a grain-pit. A and B may be separately charged with, and convicted of, offences under sections 411 and 414 of the Indian Penal Code; but the Presidency Magistrate who tries them may not inflict a severer punishment than if he had convicted them under one of those sections only.
- (1) A dishonestly uses a forged document as genuine evidence, in order to convict B, a public servant, of an offence under section 167 of the Indian Penal Code. A may be separately charged with, and convicted of, offences under sections 471 (read with 466) and 196 of the same Code; but the Presidency Magistrate who tries him may not inflict a severer punishment than if he had convicted him under one of those sections only.

to paragraph III-

(m) A commits house-breaking by day with intent to commit adultery, and commits, in the house so entered, adultery with B's wife. A may be separately charged with, and con-

victed

victed of, offences under sections 454 and 497 of the Indian Penal Code; but the Presidency Magistrate who tries him may not inflict a severer punishment than if he had convicted him under section 497 only.

- (n) A commits robbery on B, and, in doing so, voluntarily causes hurt to him. A may be separately charged with, and convicted of, offences under sections 323, 392 and 394 of the Indian Penal Code; but the Presidency Magistrate who tries him may not inflict a severer punishment than if he had convicted him under section 392 or 394 only.
- (o) A entices B, the wife of C, away from C, with intent to commit adultery with B, and then commits adultery with her. A may be separately charged with, and convicted of, offences under sections 498 and 497 of the Indian Penal Code; but the Presidency Magistrate who tries him may not inflict a severer punishment than if he had convicted him under section 497 only.
- 108. If a single act or series of acts is of such where it is a nature that it is doubtful which of several offences doubtful the facts which can be proved will constitute, the what offence has been accused person may be charged with having com- committed. mitted all or any of such offences; and any number of such charges may be tried at once, or he may be charged in the alternative with having committed some one of the said offences.

Illustration.

A is accused of an act which may amount to theft, or receiving stolen property, or criminal breach of trust, or cheating. He may be charged with theft, receiving stolen property, criminal breach of trust, and cheating, or he may be charged with having committed theft, or receiving stolen property, or criminal breach of trust, or cheating.

109. If, in the case mentioned in the last pre- When a ceding section, one charge only is brought against an person is accused person, and it appears in evidence that he charged with one offence, committed a different offence, for which he might he can be have been charged under the provisions of that convicted of section, he may be convicted of the offence which he is shown to have committed, although he was not charged with it.

Illustration.

A is charged with theft. It appears that he committed the offence of criminal breach of trust, or that of receiving stolen goods.

goods. He may be convicted of criminal breach of trust, or of receiving stolen goods (as the case may be), though he was not charged with such offence.

When offence proved in cluded in offence charged.

110. When a person is charged with an offence, and part of the charge is not proved, but the part which is proved amounts to a different offence, he may be convicted of the offence which he is proved to have committed, though he was not charged with it.

Illustrations.

- (a) A is charged, under section 407 of the Indian Penal Code, with criminal breach of trust in respect of property entrusted to him as a carrier. It appears that he did commit criminal breach of trust under section 406 in respect of the property, but that it was not entrusted to him as a carrier. He may be convicted of criminal breach of trust under section 406.
- (b) A is charged with murder. He may be convicted of culpable homicide, or of causing death by negligence.

What persons may be charged and tried jointly or separately.

111. When more persons than one are accused of the same offence, or of different offences committed in the same transaction, or when one person is accused of committing any offence, and another of abetment of, or attempt to commit, such offence, they may be charged and tried together, or separately, as the Presidency Magistrate thinks fit, and the provisions contained in the former part of this chapter shall apply to all such charges.

Illustrations.

- (a) A and B are accused of the same murder. A and B may be charged and tried together for the murder.
- (b) A and B are accused of a robbery, in the course of which A commits a murder with which B has nothing to do. A and B may be tried together on a charge, charging both of them with the robbery, and A alone with the murder.
- (c) A and B are both charged with a theft, and B is charged with two other thefts committed by him in the course of the same transaction. A and B may be both tried together on a charge, charging both with the one theft, and B alone with the two other thefts.

Withdrawal of remaining charges on conviction on one of several charges. 112. When more charges than one are made against the same person, and when a conviction has

been

been had on one or more of them, the complainant. or the Government Solicitor or other officer conducting the prosecution, may, with the consent of the Presidency Magistrate, withdraw, or such Magistrate of his own accord may suspend the inquiry into, or trial of, the remaining charge or charges.

Previous Acquittals or Convictions.

113. A person who has once been tried for an Person once offence and convicted or acquitted of such offence, convicted or shall, while such conviction or acquittal remains in acquitted not to be tried for force, not be liable to be tried again for the same same offence. offence, nor on the same facts for any other offence for which a different charge from the one made against him might have been made under section 108. or for which he might have been convicted under section 109.

A person convicted or acquitted of any offence may be afterwards tried for any offence for which a separate charge might have been made against him on the former trial under section 107, paragraph one.

A person acquitted or convicted of any offence constituted by any act causing consequences which, together with such act, constituted a different offence from that for which he was acquitted or convicted, may be afterwards tried for such last-mentioned offence, if the consequences had not happened, or were not known to the Court to have happened, at the time when he was acquitted or convicted.

A person acquitted or convicted of any offence constituted by any acts may, notwithstanding such acquittal or conviction, be subsequently charged with, and tried for, any other offence constituted by the same acts, which he may have committed, if the Court by which he was first tried was not competent to try the offence with which he is subsequently charged.

Illustrations.

(a) A is tried upon a charge of theft as a servant and acquitted. He cannot afterwards be charged with theft as a servant, or, upon the same facts, with theft simply, or with criminal breach of trust.

- (b) A is tried upon a charge of murder and acquitted. There is no charge of robbery; but it appears from the facts that A committed robbery at the time when the murder was committed; he may afterwards be charged with, and tried for, robbery.
- (c) A is tried for an assault and convicted. The person assaulted afterwards dies. A may be tried again for culpable homicide.
- (d) A is tried, under section 270 of the Indian Penal Code, for malignantly doing an act likely to spread the infection of a disease dangerous to life, and is acquitted. The act so done afterwards causes a person permanently to lose his eyesight. A may be charged, under section 325 of the same Code, with voluntarily causing grievous hurt to that person.
- (e) A is charged by a Presidency Magistrate with, and convicted by him of, voluntarily causing hurt to B. A may not afterwards be tried for voluntarily causing grievous hurt to B, on the same facts, unless the case comes within paragraph three of this section.
- (f) A is charged by a Presidency Magistrate with, and convicted by him of, theft of property from the person of B. A may be subsequently charged with, and tried for, robbery on the same facts.
- (g) A, B and C are charged by a Presidency Magistrate with, and convicted by him of, robbing D. A, B and C may afterwards be charged with, and tried for, dacoity on the same facts.

CHAPTER X.—OF THE TRIAL OF CASES BY PRESIDENCY MAGISTRATES.

Procedure in trial of cases.

114. The following procedure shall be observed in the trial of cases by Presidency Magistrates.

In every such case the Magistrate shall record the following particulars:

- (a) the serial number,
- (b) the date of the commission of the offence,
- (c) the name of the complainant,
- (d) the name of the accused person,
- (e) the offence complained of or proved,
- (f) the prisoner's plea,

(g) the

- (a) the final order,
- (h) the date of such order.

115. No Presidency Magistrate shall impose a Record of fine exceeding two hundred rupees or imprisonment evidence. for a term exceeding six months, unless he has recorded the evidence of the witnesses.

Sentences passed under section 13 on the same occasion shall, for the purposes of this section, be considered as one sentence.

Where the Magistrate records such evidence, it shall be sufficient either to take it down with his own hand or to cause it to be taken down in writing from his dictation in open Court. All evidence so taken down shall be signed by the Magistrate and shall be part of the record.

Evidence so taken down shall ordinarily be taken in the form of a narrative, but the Magistrate may in his discretion take down, or cause to be taken down, any particular question or answer.

Every Magistrate recording the evidence of a witness shall record such remarks as he thinks material respecting the demeanour of such witness while under examination.

116. In cases punishable with fine only, or with Charge when imprisonment for a term not exceeding six months, or with both, no formal charge need be made against the accused person; and the Magistrate may convict him of any offence punishable with fine only or with imprisonment for a term not exceeding six months, or with both, and which, from the facts proved, he appears to have committed.

In cases in which the Magistrate has power to Charge when impose imprisonment for a term exceeding six months, there shall be a formal charge against the accused person.

All charges under this section shall be drawn up by the Magistrate in accordance with the provisions of chapter IX.

117. Neither

Effect on proceedings of defect in complaint or process. 117. Neither the complaint nor the process issued thereon shall be regarded otherwise than as notice to the accused person of the facts to be inquired into. No defect in the complaint or process shall invalidate the proceedings, unless it appears that the accused person was actually misled by such defect; and, in considering whether or not he was so misled, the Magistrate shall have regard to the manner in which the accused person conducted his defence.

Dismissal or adjournment on nonappearance of complainant.

118. If upon the day appointed for the appearance of the accused person, or any day subsequent thereto on which the case may be called on, the complainant does not appear, the Magistrate shall dismiss the complaint, unless he thinks fit to adjourn the hearing of the same to some other day. Such adjournment shall be made upon such terms as the Magistrate thinks fit.

Procedure on appearance of parties.

119. On the appearance of both parties on the day fixed for the trial, the substance of the complaint shall be stated to the accused person, and he shall be asked if he has any cause to show why he should not be convicted.

Conviction on admission of truth of complaint. 120. If the accused person admit the truth of the complaint, his admission shall be recorded, and if he shows no sufficient cause why he should not be convicted, the Magistrate may convict him accordingly.

Procedure when no such admission is made. 121. If the accused person does not admit the truth of the complaint, the Magistrate shall proceed to hear the complainant and such witnesses as he produces in support of his complaint, and also to hear the accused person and such witnesses as he produces in his defence.

Charge when drawn up.

122. Whenever any charge is drawn up under this Act, it shall be drawn up as soon as the Magistrate is of opinion that a prima facie case has been established against the accused person, and shall be read and explained to the accused person, and he shall be asked whether he is guilty or has any defence to make.

Procedure on examining accused.

123. If the accused person be examined, the procedure prescribed in section 84 shall be followed.

124. Before

124. Before or during the hearing of any com- Adjournment. plaint, the Magistrate may, in order to secure the attendance of witnesses or for any other reason, adjourn the hearing, on such terms as he thinks fit, to a day to be then appointed and stated in the presence of the parties.

If on the day to which such hearing or such further hearing has been so adjourned, the accused person does not appear, the Magistrate may issue his warrant for the arrest of such person.

If on such day the complainant does not appear, the Magistrate may dismiss the complaint.

125. If a complainant, at any time before a final Withdrawal order is passed in any case punishable with fine only of complaint. or with imprisonment for a term not exceeding six months, or with both, satisfies the said Magistrate that there are sufficient grounds for permitting him to withdraw his complaint, the Magistrate may permit him to do so.

The withdrawal under this section of a complaint shall operate as an acquittal of the accused person.

126. If the Magistrate, in any case tried under Acquittal. this chapter, finds the accused person not guilty, he shall record an order of acquittal.

If the accused person is convicted, the Magistrate Sentence. shall pass sentence upon him; and, in all cases in which the Magistrate inflicts imprisonment, or fine exceeding two hundred rupees, or both, he shall add to the final order mentioned in section 114, clause (g), a brief statement of the reasons for the conviction.

When the personal attendance of the accused person during the trial has been dispensed with, the sentence of the Magistrate shall be pronounced in his presence, except where the sentence is for fine only, in which case it may be pronounced in the presence of the accused person's advocate, attorney or pleader.

127. If in the course of any trial before a Pre. Procedure sidency Magistrate, it appears that the case is one when, after commencewhich he has not jurisdiction to try, or one which, in ment of trial, his opinion, ought to be tried by the High Court, he finds case

shall beyond his jurisdiction. shall stop further proceedings under this chapter, and shall either forward the case to the Magistrate having jurisdiction, or commit the accused person, in accordance with the provisions of chapter VIII, to the High Court for trial.

Trial of persons previously convicted of offences against coinage, stamp-law or property. 128. Whoever, having been convicted of an offence punishable under chapter XII or chapter XVII of the Indian Penal Code with imprisonment for a term of three years or upwards, is again accused of any offence punishable under either of those chapters with imprisonment for a term of three years or upwards, shall ordinarily, if the Presidency Magistrate considers him an habitual offender, be committed to the High Court.

General Provisions as to Inquiries and Trials.

Permission to conduct prosecution.

129. A Presidency Magistrate inquiring into or trying any case may permit any person to conduct the case as prosecutor; but no person other than the Advocate-General, Standing Counsel, Government Solicitor or other officer generally or specially empowered by the Local Government in this behalf shall be entitled to do so without such permission.

Any person conducting the case may do so personally or by an advocate, attorney or pleader.

Right of accused to be defended.

130. Every person accused before a Presidency Magistrate of an offence, may of right be defended by any advocate, attorney or pleader.

Procedure where accused does not understand proceedings. 131. If an accused person, though not insane, cannot be made to understand the proceedings, the Magistrate may proceed with the inquiry or trial; and if such inquiry results in a committal, or if such trial results in a conviction, the proceedings shall be forwarded to the High Court, with a report of the circumstances of the case, and the High Court shall pass thereon such order as it thinks fit.

Presidency Magistrates' Courts to be open. 132. The place in which the Court of a Presidency Magistrate is held for the purpose of inquiring into or trying any offence, shall be deemed an open Court, to which the public generally may have access, so far as the same can conveniently contain them:

Provided

Provided that the Magistrate may, if he thinks fit, order at any stage of any inquiry into or trial of any particular case, that the public generally, or any particular person, shall not have access to, or be, or remain in, the room or building used by the Magistrate.

133. In the case of offences which may lawfully Compoundbe compounded, the injured person may compound ing offences. the offence out of Court, or in Court with the permission of the Presidency Magistrate. Such composition shall have the effect of an acquittal of the accused.

CHAPTER XI.-OF EVIDENCE.

A.—Of securing the Attendance of Witnesses.

134. Any Presidency Magistrate may, at any Power to stage of any proceeding, inquiry or trial under this Act, summon material witness summon, in manner provided by chapter VI, any wit- or examine ness, or examine any person in attendance though not person summoned as a witness; and the Magistrate shall summon and examine such person if his evidence appears essential to the just decision of the case.

135. If a Presidency Magistrate has reason to When warbelieve that any witness whose attendance is required rant of arwill not attend to give evidence without being com- issue in first pelled to do so, he may, instead of issuing a summons, instance. issue a warrant of arrest in the first instance.

136. If any person summoned under this Act to Arrest of give evidence neglects or refuses to appear at the time person disobeying and place appointed by the summons, and no reason-summons. able excuse is offered for such neglect or refusal, the Presidency Magistrate, upon proof of the summons having been duly served, may issue a warrant under his hand to bring such person before him to testify as aforesaid.

137. If such warrant cannot be executed, and the Procedure Magistrate has reason to believe that the witness ab- when warrant cannot sconds or conceals himself for the purpose of prevent- be served. ing the execution thereof, he may issue a notice. requiring the attendance of such witness to give evi-

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dence at a time and place to be named therein, and such notice shall be affixed to some conspicuous part of such witness' ordinary place of abode, or, if he has no such abode, of the Magistrate's Court.

If the witness does not attend at the time and place so named, the Magistrate may order the attachment of any moveable property belonging to such witness, equal in value, as nearly as may be, to the amount of the costs of attachment and of any fine to which the witness may be liable under the provisions of section 172 of the Indian Penal Code.

Attachment, &c., of property ordered to be attached under section 137. Power to order prisoner in jail to be brought up for examination.

- 138. The provisions of section 68 and section 69, as to the attachment, sale and restoration of moveable property, shall apply to all property ordered to be attached under section 137.
- 139. Notwithstanding anything contained in the Prisoners' Testimony Act, 1869, any Presidency Magistrate desirous of examining, as a witness or accused person, in any case pending before him, any person confined in any jail within the local limits of his jurisdiction, may issue an order to the officer in charge of the said jail requiring him to bring such prisoner in proper custody, at a time to be therein named, to the Magistrate for examination.

The officer so in charge, on receipt of such order, shall act in accordance therewith, and shall provide for the safe custody of the prisoner during his absence from the jail for the purpose aforesaid.

Power to require complainants, &c., to execute recognizances.

140. The Presidency Magistrate may require complainants and witnesses for the prosecution and defence whose attendance before him is necessary, to execute recognizances, in the form (F) given in the third schedule to this Act, or to the like effect, to be in attendance when called upon to prosecute or give evidence, as the case may be.

Imprisonment or committal of person refusing to answer. 141. If any witness summoned or brought before a Presidency Magistrate refuses to answer such questions as are put to him, without offering any reasonable excuse for such refusal, such Magistrate may sentence him to simple imprisonment, or commit him

to the custody of an officer of the Court, for any term not exceeding seven days, unless in the meantime such person consents to be examined and to answer; after which, in the event of his persisting in his refusal, he may be dealt with according to the provisions of section 205 or 206.

B.—Of Witnesses.

142. In the case of offences punishable with fine Production only or with imprisonment for a term not exceeding of witnesses in cases six months, or with both, it shall ordinarily be the triable upon duty of the complainant and accused to produce their summons. own witnesses. But the Presidency Magistrate may in his discretion—

- (a) summon any person who appears to him likely to give material evidence on behalf of the complainant or the accused;
- (b) summon any witness named by the complainant or the accused:

Provided that the Magistrate may, before summoning a witness, require that his reasonable expenses incurred in attending for the purposes of the trial be deposited in Court.

143. In the case of all other offences, the Magis- In cases tritrate shall ascertain from the complainant, or other- able upon wise, the names of any persons likely to be acquainted with the facts of the case and to be able to give evidence for the prosecution, and shall summon to give evidence before him such of them as he thinks necessary.

The Magistrate shall also summon any witness. and take any evidence that may be offered, in behalf of the accused person, to answer or disprove the evidence against him.

C.—Of Securing Documentary Evidence.

144. Whenever a Presidency Magistrate considers Summons to that the production of any document or other thing produce document is necessary or desirable for the purposes of any in- required as quiry, trial, or other proceeding under this Act, he evidence. may issue a summons to the person in whose posses-

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sion or power such document or thing is believed to be, requiring him to attend and produce it at the time and place stated in the summons.

Issue of search-warrant in first instance. 145. Where there is reason to believe that the person to whom the summons is addressed will not produce the document or other thing as directed in the summons, the Magistrate may issue a warrant to search for such document or thing in the first instance.

Procedure as to letters in custody of Postal Department. 146. If any letter in the custody of the Postal Department is wanted for the purpose of any inquiry or trial by a Presidency Magistrate, the Magistrate may, if he is the Chief Magistrate, direct the postal authorities to deliver such letter to such person as the Magistrate directs, and if he is not the Chief Magistrate, may apply to the Chief Magistrate, who may, if he thinks fit, give such direction.

The letter referred to in any direction given under this section shall be delivered accordingly.

Power to impound document produced. 147. Any Presidency Magistrate may, if he thinks fit, impound any document or other thing produced before him, or may, at the conclusion of the proceedings, order it to be returned to the person who produced it.

D.—Of the Examination of Accused Persons.

Examination of accused.

148. At any stage of any inquiry or trial under this Act, the Magistrate may, without previously warning the accused person, put such questions to him as he considers necessary.

The accused person shall not render himself liable to punishment for refusal to answer such questions, or for giving false answers to them, but the Magistrate shall draw such inference as may to him seem just from such refusal or false answers.

EXPLANATION.—The answer given by an accused person may be put in evidence against him, not only in such inquiry or trial, but also in any other inquiry into, or trial for, any other offence which such answer may tend to show he has committed.

149. Except

149. Except as is provided in section 150, no No influence influence, by means of any promise or threat or other-to be used to induce disclowise, shall be used to an accused person to induce sures. him to disclose or withhold any matter within his knowledge.

150. A Presidency Magistrate may, with the view Tender of of obtaining the evidence of any persons supposed to pardon to have been directly or indirectly concerned in, or privy to, any offence specified in column seven of the second schedule hereto annexed as triable exclusively by the High Court, tender a pardon to such person on condition of his making a full and true disclosure of the whole of the circumstances, within his knowledge, relative to such offence and to every other person concerned in the perpetration thereof.

Every person accepting a tender under this section shall be examined as a witness in the case.

Such person, if not on bail, shall be detained in custody until the termination of the trial.

151. When a pardon has been tendered under Commitment section 150, if before the trial it appears to the Pre- of person to sidency Magistrate that any person who has accepted has been tensuch tender has, either by wilfully concealing anything dered. essential, or by giving false evidence, not complied with the conditions under which the tender was made. such Magistrate may commit him for trial for the offence in respect of which the pardon was so tendered, or for any other offence of which he may appear to have been guilty in connection with the same matter.

The statement made by a person under pardon, which pardon has been withdrawn under this section. may be put in evidence against him.

E.—Special Rules of Evidence.

152. The deposition of a Civil Surgeon or other Deposition Medical witness, taken and duly attested by a Magistrate, may be given in evidence in any inquiry or trial under this Act, although the deponent is not called as a witness.

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Power to summon medical witness.

Report of Chemical Examiner. The Presidency Magistrate may, if he thinks fit, summon and examine such deponent as to the subject-matter of his deposition.

153. Any document purporting to be a report from the Chemical Examiner or Assistant Chemical Examiner to Government, upon any matter or thing duly submitted to him for examination or analysis and report, in the course of any inquiry or trial under this Act, or in any preliminary inquiry relating thereto, may, if it bears his signature, be used as evidence in any inquiry or trial under this Act.

Genuineness of signature may be presumed.

Power to summon Chemical

Chemical Examiner.

Previous conviction or acquittal how proved. The Presidency Magistrate may presume that the signature to any such document is genuine, and that the person signing it held the office which he professed to hold at the time when he signed it.

The Presidency Magistrate may, if he thinks fit, summon and examine such Chemical Examiner or Assistant Chemical Examiner as to the subject-matter of his said report.

154. A previous conviction or acquittal may be proved (a) by an extract certified, under the hand of the officer having the custody of the records of the Court in which such conviction or acquittal was had, to be a copy of the sentence or order, or (b), in case of a conviction, either by a certificate signed by the officer in charge of the jail in which the punishment or any part thereof was inflicted, or by production of the warrant of commitment under which the punishment was suffered.

Record of evidence in absence of accused.

155. If an accused person abscond, and after due pursuit cannot be arrested, the Presidency Magistrate may, in his absence, examine the witnesses (if any) produced on behalf of the prosecution, and record their depositions; and any such deposition may, on the arrest of such person, be put in on his trial for the offence with which he is charged, if the attendance of the deponent cannot be procured.

Convictions on evidence partly recorded by 156. Whenever any Presidency Magistrate, after having heard the whole or any part of the evidence in an inquiry or trial, ceases to exercise jurisdiction

therein.

therein, and is succeeded by another Magistrate who one Magishas and who exercises such jurisdiction, the Magis-trate so succeeding may act on the evidence so record-another. ed by his predecessor, or partly recorded by his predecessor and partly recorded by himself, or he may resummon the witnesses and recommence the inquiry or trial:

Provided that the accused person may, when the second Magistrate commences his proceedings, demand that the witnesses be resummoned and reheard, in which case the inquiry or trial shall be recommenced:

Provided also that the High Court may set aside any conviction passed on evidence not wholly recorded by the Magistrate before whom the conviction was had, if such Court is of opinion that the accused person has been materially prejudiced thereby; and may order a new inquiry or trial.

157. Whenever in the course of a trial or inquiry When atunder this Act it appears that the attendance of a tendance of witness cannot be procured without an amount of be dispensed delay, expense or inconvenience which, under the cir- with. cumstances of the case, would be unreasonable, the Presidency Magistrate may dispense with such attendance.

158. Such Magistrate may direct a commission Issue of to any Magistrate of the District, or Magistrate of commission and proce-the first class, within the local limits of whose juris-dure therediction such witness may be.

under.

The Magistrate to whom the commission is directed, or, if he be the Magistrate of the District, such Magistrate of the first class as he appoints in this behalf, shall proceed to the place where such witness is, or shall summon such witness before himself, and shall take his evidence in the same manner, and may for this purpose exercise the same powers, as in trials of warrant-cases under the Code of Criminal Procedure.

Commission in case of witness being within other Presidencytown. If the witness is within the local limits of the jurisdiction of any Presidency Magistrate, other than the Magistrate dispensing with his attendance, the latter Magistrate may direct a commission to the former Magistrate, who thereupon shall have the like power to compel the attendance of, and to examine, such witness as he possesses for that purpose in cases pending before himself.

Complainant and accused may examine witness.

The complainant and the accused person may respectively forward interrogatories in writing, upon which the Magistrate to whom the commission is directed shall examine the witness,

or the complainant and the accused person (if on bail) may appear before such Magistrate,

or the complainant and the accused person may so appear respectively by advocate, attorney or pleader,

and may examine, cross-examine and re-examine (as the case may be) the said witness.

Return of commission.

After any commission issued under this section has been duly executed, it shall be returned, together with the deposition of the witness examined thereunder, to the Magistrate by whom it was issued; and the commission, the return thereto, and the deposition of such witness, may be used as evidence in the case and shall form part of the record.

F.-Of Search-warrants.

Searchwarrant when grantable. 159. When a Presidency Magistrate considers that the production of any thing is essential to the conduct of an inquiry into an offence known or suspected to have been committed or to the discovery of the offender,

or when he considers that such inquiry or discovery will be furthered by a general search or inspection,

he may grant his search-warrant; and the officer charged with the execution of such warrant may search or inspect any place within the local limits of the jurisdiction of such Magistrate.

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The Magistrate may, if he thinks fit, specify in the warrant the particular place, building or part thereof to which only the search or inspection shall extend; and the officer charged with the execution of such warrant shall then search or inspect only the place, building or part so specified.

Nothing in this section or in section 145 shall authorize a Magistrate to grant a warrant to search for a letter or telegram in the custody of the Postal Department or of a telegraph officer.

160. If a Presidency Magistrate, upon informa- Search of tion and after such inquiry as he thinks necessary, has reason to believe that any place is used for the contain deposit or sale of stolen property, or of property stolen prowhich has been fraudulently obtained,

perty, forged

or for the deposit or sale or manufacture of &c. forged documents, or counterfeit Government stamps. or counterfeit coin, or instruments or materials for counterfeiting coin, or for forging,

or that any forged documents, or counterfeit stamps, or false seals, or counterfeit coin, or instruments or materials used for counterfeiting coin, or for forging, are kept or deposited in any place,

he may by his warrant authorize any Police-

officer above the rank of a constable—

- (a) to enter, with such assistance as may be required, and by force if necessary, such place, and
- (b) to search the same as specified in the warrant. and
- (c) to take possession of any property, documents, stamps, seals or coins therein found, which he reasonably suspects to be stolen, unlawfully obtained, forged, false or counterfeit, and also any such instruments and materials as aforesaid, and
- (d) to convey such property, documents, stamps, seals, coins, instruments or materials before a Presidency Magistrate, or to guard the same on the spot until the offender is taken before a Presidency Magistrate, or otherwise to dispose thereof in some place of safety, and

(e) to

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(e) to take into custody and carry before the said Magistrate every person found in such place, who appears to have been privy to the deposit, sale or manufacture or keeping of any such property, documents, stamps, seals, coins, instruments or materials, knowing or having reasonable cause to suspect the said property to have been stolen or otherwise unlawfully obtained, or the said documents, stamps, seals, coins, instruments or materials to have been forged, falsified or counterfeited, or the said instruments or materials to have been or to be intended to be used for counterfeiting coin or for forging.

Direction, &c., of search-war-rants.

Persons in charge of closed place to allow search. 161. The provisions of sections 59, 60 and 61 shall apply to all search-warrants issued under this chapter.

162. Whenever any place liable to search or inspection under this chapter is closed, any person residing in, or being in charge of, such place shall, on demand of the officer or other person executing the warrant, allow such officer or other person free ingress thereto, and afford all reasonable facilities for a search therein.

Place to be searched may be broken open.

163. A Police-officer or other person authorized by a warrant to search any place may break open any outer or inner door or window of such place, in order to execute the warrant, if, after notification of his authority and purpose and demand of admittance duly made, he cannot otherwise obtain admittance.

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164. If the place ordered to be searched is an apartment in the actual occupancy of a woman who, according to the customs of the country, does not appear in public, the officer or other person charged with the execution of the warrant shall, unless a warrant of arrest has been issued against her, give her notice that she is at liberty to withdraw.

After giving such notice and allowing a reasonable time for such woman to withdraw, and affording her every reasonable facility for withdrawing, such officer or person may enter such apartment for

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the purpose of making the search, using at the same time every precaution consistent with this section for preventing the clandestine removal of the thing mentioned in the warrant.

165. Before making a search under this chapter Search to be the officer or other person about to make it shall call made in upon two or more respectable inhabitants of the presence of witnesses. locality in which the place to be searched is situate to attend and witness the search.

The search shall be made in their presence, but they shall not be required to attend the Court of the Magistrate as witnesses, unless especially summoned by him.

The occupant of the place searched, or some per-Occupant of son in his behalf, shall, in every instance, be permitted to attend during the search.

166. Whenever it is necessary to cause a woman Mode of to be searched, the search shall be made with strict searching woregard to the customs of the country.

CHAPTER XII.—OF APPEALS.

167. Any person convicted on a trial held by a Appeal by Presidency Magistrate, may appeal to the High Court victed. if the Magistrate has sentenced him to imprisonment sufficient tent for a term exceeding six months, or to fine exceeding I. R. 2 had: 3. two hundred rupees:

Provided that, where an accused person has been convicted on his own plea, no such appeal shall lie except as to the extent or legality of the sentence.

Sentences passed under section 13 on the same occasion shall, for the purposes of this section, be considered as one sentence.

For the purposes of the Indian Limitation Act, 1871, all appeals under this section and all applications to the High Court for the exercise of the powers given by Act No. X of 1875, section 147, shall be deemed to be appeals under the Code of Criminal Procedure.

168. The

Appeal by acquittal.

168. The Local Government may direct the Rubtrovernment from order of lie Prosecutor or other officer specially or generally appointed in this behalf to present an appeal to the High Court from a Presidency Magistrate's order of acquittal or of dismissal, or of discharge; but in no other case shall there be an appeal by the prosecution from any order under this Act.

> No appeal shall be presented under this section after two months from the date of the order complained of.

> When an appeal is presented under this section, the High Court may order the accused person to be arrested and brought before it, and may commit him to prison pending the disposal of the appeal, or (if the offence of which he is accused be bailable) admit him to bail.

> The High Court may, in any case so appealed, direct a new trial by any Presidency Magistrate, or may pass such order as may be warranted by law.

Copy of order to accompany petition.

169. Every petition of appeal under this Act shall be accompanied by a copy of the order appealed melutes prosecutor 1.2. Il . & Cal: 16% against.

Copies of proceedings.

170. If any person affected by an order passed under this Act desires to have a copy of such order or of any deposition or other part of the record, he shall, on applying for such copy, be furnished therewith; provided that he pay for the same, unless the Magistrate, for some special reason, thinks fit to furnish it free of cost.

Procedure when appellant in jail.

171. If the appellant be in jail, he shall be at liberty to present his petition of appeal, and the copy of the order appealed against, to the officer in charge of the jail, who shall thereupon forward such petition and copy to the High Court.

Procedure on receiving petition of appeal.

172. On receiving the petition of appeal and the copy of the order appealed against, the High Court shall peruse the same, and may fix a reasonable time for hearing the appellant or his advocate or pleader, or if he be present may hear him at once.

The

The High Court may, if it considers that there Power to reis no sufficient ground for altering or revising the ject appeal order appealed against, reject the appeal summarily.

summarily.

Before rejecting an appeal under this section, the Power to call High Court may call for the record of the case, but shall not be bound to do so.

for record.

In rejecting under this section an appeal by a person convicted, the High Court shall not enhance the sentence.

Sentence not tobeenhanced when appeal rejected under this section.

173. If the High Court does not reject the appeal Notice of day summarily, it shall cause notice to be given to the for hearing appellant and the Public Prosecutor, Government Solicitor, or other officer empowered by Government in that behalf, of the day on which such appeal will

and in case of appeals under section 168, the High Court shall also cause a like notice to be given to the respondent.

All such notices shall be served in manner pro- Service of vided by this Act for serving a summons, unless in the notice. case of persons present in court, to whom they may be given orally.

174. The High Court shall send for the record Powers of of the case, and after perusing the same, and hearing in dealing the appellant or his advocate or pleader, if he ap- with appeal. pears, and the Government Solicitor or other officer empowered by Government in this behalf, if he appears, may-

- (a) alter or reverse the order of such Court, or
- (b) enhance any punishment which has been awarded, but not so as to inflict a greater punishment for the offence which, in the opinion of the High Court, he has committed, than the Presidency Magistrate could have inflicted for such offence, or
- (c) order the appellant to be re-tried before any Presidency Magistrate or before the High Court, or
- (d) if it considers that there is no sufficient ground for interfering with the sentence or order appealed against, reject the appeal.

175. Pending

Suspension of execution of order pending appeal.

Release of appellant on bail.

175. Pending any appeal under section 167, the High Court may direct that the execution of the order appealed against be suspended, and, if the appellant be in confinement for a bailable offence, may order that he be released on bail.

Where the appellant is ultimately sentenced to imprisonment, the time during which he is so released shall be excluded in calculating the term of his imprisonment.

High Court may make or direct further inquiry. 176. In dealing with any appeal under this chapter, the High Court, if it thinks additional evidence upon any point bearing upon the guilt or innocence of the accused person to be necessary, may either take such evidence itself, or may direct it to be taken by a Presidency Magistrate.

When the additional evidence is taken by the Presidency Magistrate, he shall certify such evidence to the High Court, and the High Court shall thereupon proceed to dispose of the appeal.

Unless the High Court otherwise directs, the accused person or his advocate, attorney or pleader, shall be present when the additional evidence is taken.

The provisions of this Act relating to summoning and enforcing the attendance of witnesses and their examination shall, so far as may be, apply to witnesses examined before a Magistrate under this section.

Order when reversible by reason of error or defect in charge or proceedings. 177. No order passed by a Presidency Magistrate shall be reversed or altered on appeal on account of any error or defect, either in the charge or in the proceedings, or on account of the improper admission or rejection of any evidence, unless such error or defect has occasioned a failure of justice, either by affecting the due conduct of the prosecution, or by prejudicing the accused person in his defence.

Irregularity before trial properly held. 178. No irregularity in the proceedings prior to the commencement of the trial is a sufficient ground for reversing or altering any order passed in a trial properly held.

179. When

179. When a Presidency Magistrate has passed an Procedure in order inflicting punishment on any person for an case of senoffence not triable by such Magistrate, the High Court shall cancel the order, and either try the case having jurisitself or direct it to be tried by a Court of competent jurisdiction.

180. No appeal shall lie from any order of a Presidency Magistrate, except in the cases provided for by this Act or by any other law for the time being in force.

Unless otherwise provided, no appeal to lie from or. der of Presidency Magis-

Illustrations.

- (a.) There is no appeal against an order refusing to grant trate. compensation, in case of a groundless complaint.
- (b.) There is no appeal against an order requiring a person to furnish security to keep the peace.
- (c.) There is no appeal against an order requiring a person to furnish security to be of good behaviour.
 - (d.) There is no appeal against an order of maintenance.
- 181. Whenever an application is made to the Notice to High Court for the exercise of the powers conferred by Public Prothe High Courts' Criminal Procedure Act, 1875, sec-application tion 147, the applicant shall give to the Public Pro- under Act X secutor, Government Solicitor, or such other officer as 147. the Local Government appoints in this behalf, notice in writing of the application, together with a copy of the grounds on which it is to be made; and no order shall be made on the merits of the application unless at least twenty-four hours have elapsed between the giving of such notice and the hearing of the applica-

182. When the decision of any Presidency Magistrate is called in question in the High Court, the Magistrate of Magistrate may submit with the record of the case grounds of his decision, to be a statement setting forth the grounds of his decision considered by and any facts which he thinks material to the issue: and the Court shall consider such statement before overruling or setting aside the said decision.

Statement by High Court.

CHAPTER XIII.—OF EXECUTION.

183. In cases tried by a Presidency Magistrate, Court to send the Magistrate passing any order inflicting imprison- accused with

warrant for

ment

sentence to officer in

execution of ment or whipping shall forward the accused person with a warrant for the execution of the sentence to charge of jail. the officer in charge of the jail of the Presidency-town in which the trial was held,

> or where there are more such jails than one, to the officer in charge of such of them as the Local Government from time to time directs in this behalf.

> The warrant shall state the offence of which the accused person has been convicted, the nature of the punishment to which he has been sentenced, and if he has been sentenced to imprisonment, the term for which he is to be imprisoned.

Form and direction of warrant for execution.

Every such warrant shall be in writing under the hand of the Magistrate who issues it, and shall be directed to the officer in charge of the jail aforesaid, and shall be in the form (G) given in the third schedule to this Act or to the like effect.

Levy of fine.

185. Whenever a Presidency Magistrate imposes a fine under this or any other Act for the time being in force, he may issue a warrant for the levy of the amount of the fine by distress and sale of any moveable property belonging to the offender, although the sentence directs that, in default of payment of the fine, the offender shall be imprisoned.

Such warrant may be executed within the local limits of such Magistrate's jurisdiction, and it shall authorize the distress and sale of any such property without such limits when endorsed by the Magistrate of the District in which it is found.

Section to what cases applicable.

This section shall not apply to cases in which any special procedure is laid down by any special or local law in force for the time being for the recovery of any fine, but shall apply to cases in which no such procedure is laid down, and to all fines not levied when this Act comes into force, but which might have been levied under this section if it had been in force when they were imposed.

Detention of offender until return made to distressrarrant.

When a warrant is issued under this section, the Presidency Magistrate may order the offender to be imprisoned until return can be conveniently made to

such

such warrant, unless the offender enter into a recognizance, with or without sureties, as the Magistrate thinks fit, conditioned for his appearance before the Magistrate on the day appointed for such return, such day not being more than eight days from the time of taking the recognizance. But if, before issuing such warrant of distress, it appears to the Magistrate, by the admission of the offender or otherwise, that no sufficient distress can be had within the local limits of his jurisdiction whereon to levy such fine or penalty, he may, if he think fit, refrain from issuing such warrant.

No distress made under this Act shall be deemed Distress not unlawful, nor shall any person making the same be deemed a trespasser, on account of any defect or want trespasser, of form in the summons, conviction, warrant of distress or other proceeding relating thereto.

The said warrant may be issued either by the Magistrate who imposes the fine, or by his successor in office.

illegal, nor distrainer a for defect of form in proceedings.

Who may issue distresswarrant.

186. Whenever a Presidency Magistrate imposes Payment of a fine under any law in force for the time being, he fine in commay order the whole or any part of the fine to be paid in compensation—

pensation.

- (a) for expenses properly incurred in the prose-
- (b) for the injury complained of, where such injury can, in the opinion of such Magistrate, be compensated by money.

Such payment shall be made, as the Magistrate thinks fit, to or for the benefit of the complainant, or the person injured, or both.

If the fine be imposed in a case which is subject to appeal, no such payment shall be made until the period allowed for presenting the appeal has elapsed, or, if an appeal be presented, until after the decision of the appeal.

At the time of awarding damages in any subsequent civil suit relating to the same matter, the Court shall take into consideration any sum which may have been paid under this section.

187. When

Whipping, if imposed in addition to imprisonment in appealable case, when to be inflicted.

187. When the punishment of whipping is imposed, in addition to imprisonment, in a case which is subject to appeal, the whipping shall not be inflicted until fifteen days from the date of such sentence, or, if an appeal be made within that time, until the sentence is confirmed by the High Court: but the whipping shall be inflicted immediately on the expiry of the fifteen days, or, in case of an appeal, immediately on the receipt of the order of the High Court confirming the sentence.

Mode of inflicting punishment of whipping. 188. In the case of a person of or over sixteen years of age, the punishment of whipping shall be inflicted with such instrument, in such mode, and on such part of the person, as the Local Government directs; and, in the case of a person under sixteen years of age, it shall be inflicted in the way of school-discipline with a light ratan.

In no case, if the cat-of-nine-tails be the instrument employed, shall the punishment of whipping exceed one hundred and fifty lashes, or, if the ratan be employed, shall such punishment exceed thirty stripes.

The punishment of whipping shall be inflicted in the presence of the officer in charge of the jail: provided that, in the case of a person under sixteen years of age, the Magistrate may order it to be inflicted in his own presence.

Punishment not to be inflicted if offender not in fit state of health. 189. The punishment of whipping shall not be inflicted unless a medical officer, if present, certifies, or, if there is not a medical officer present, unless it appears to the officer or Magistrate present, that the offender is in a fit state of health to undergo such punishment.

Stay of execution.

If, during the execution of a sentence of whipping, a medical officer certifies, or it appears to the officer or Magistrate present, that the offender is not in a fit state of health to undergo the remainder of the sentence, the whipping shall be finally stopped.

Not to be executed by instalments.

190. No sentence of whipping shall be executed by instalments.

191. In

191. In any case in which, under section 189, a Procedure if sentence of whipping is, wholly or partially, prevented from being executed, the offender shall be kept under section in custody till the Magistrate who passed the sentence can revise it; and the said Magistrate may, at his discretion, either remit such sentence, or sentence the offender, in lieu of whipping, or in lieu of so much of the sentence of whipping as was not executed, to imprisonment for any period, which may be in addition to any other punishment to which he may have been sentenced for the same offence:

Provided that the whole period of imprisonment to which such offender is sentenced shall not exceed that to which he is liable by law, or that which the Magistrate is competent to inflict.

192. When sentence is passed under this Act on Currency of an escaped convict, such sentence, if of fine or whipescaped conescaped conescaped conescaped conping, shall take effect immediately, and, if of impris-victs. onment, shall take effect after he has undergone the portion of his former sentence which remained unexpired at the time of his escape.

193. When a person already under sentence of Commenceimprisonment or transportation is sentenced under ment of sentenced under tence on ofthis Act to imprisonment, such imprisonment shall fenderalready commence at the expiration of the imprisonment or sentenced for transportation to which such person has been previously sentenced.

other offence.

PART III.

CHAPTER XIV.—OF LUNATICS.

194. When any person accused before a Presi- Precedure dency Magistrate of an offence appears to such Magis- when accused trate to be of unsound mind and incapable of making his defence, the Magistrate shall inquire into the fact of such unsoundness, and shall cause the accused person to be examined by such medical officer as the Local Government directs, and thereupon shall examine such officer as a witness, and shall reduce the examination into writing.

If such Magistrate is of opinion that the accused person is of unsound mind, he shall stay further proceedings in the case.

When accused appears to have been insane.

195. When, from the evidence given before a Presidency Magistrate, there appears to be sufficient ground for believing that an accused person committed an act which, if he had been of sound mind, would have been an offence, and that he was at the time when the act was committed, by reason of unsoundness of mind, incapable of knowing the nature of such act or that he was doing what was contrary to law, the Presidency Magistrate shall, if such accused person appears to be of sound mind at the time of the inquiry or trial, proceed with the case.

Release of lunatic on bail. 196. Whenever an accused person is found to be of unsound mind and incapable of making his defence, the Presidency Magistrate, if the offence of which such person is accused be bailable, may release him on sufficient bail being given that he shall be properly taken care of, and shall be prevented from doing injury to himself or to any other person, and for his appearance when required before the Magistrate or such officer as the Magistrate appoints in this behalf.

Custody when bail not given.

If the offence be non-bailable, or if sufficient bail be not given, the Magistrate shall report the case for the order of the Local Government, and the accused person shall be kept in safe custody in such place as the Local Government directs.

Resumption of inquiry or trial.

197. Whenever proceedings are stayed under section 194, the Presidency Magistrate may at any time resume the inquiry or trial, and require the accused person to appear or to be brought before him.

When the accused person has been released under section 196, and the sureties for his appearance produce him to the officer whom the Magistrate appoints in this behalf, the certificate of such officer that the accused person is capable of making his defence shall be receivable as evidence.

198. If,

■ 198. If, when the accused person appears or is Procedure on again brought before the Magistrate, such Magistrate accused apconsiders him capable of making his defence, the inquiry or trial shall proceed.

If the Magistrate considers the accused person to be still incapable of making his defence, the Magistrate shall again act according to section 194.

199. Whenever any person is acquitted by a Finding in Presidency Magistrate upon the ground that, at the time at which such person is alleged to have com- ground of mitted an offence, he was, by reason of unsoundness being lunatic of mind, incapable of knowing the nature of the act alleged as constituting the offence complained of, or that he was doing what was contrary to law, the order of acquittal shall state specially whether he committed the act or not.

200. Whenever such order states that the accused Procedure person committed the act alleged, the Presidency when lunatic committed Magistrate before whom the trial was held shall, if the act such act would, but for the incapacity found, have alleged. constituted an offence, order such person to be kept in safe custody, in such place and manner as the Magistrate thinks fit, and shall report the case for the order of the Local Government.

The Local Government may order such person to be kept in safe custody in a lunatic asylum or other suitable place of safe custody.

201. When any person is confined under the Visiting of provisions of section 196 or 200, the Inspector Gen-lunatic eral of Prisons, if such person is confined in a jail, or the visitors of the lunatic asylums, or any two of them, if he is confined in a lunatic asylum, may visit him in order to ascertain his state of mind; and he shall be visited once at least in every six months by such Inspector General or by two of such visitors as aforesaid; and such Inspector General or visitors shall make a special report to the Local Government as to the state of mind of such person.

202. If

Procedure . where lunatic prisoner reported capable of making defence.

202. If such person is confined under section 196and such Inspector General or visitors as aforesaid shall certify that, in his or their opinion, such person is capable of making his defence, he shall be taken before the Presidency Magistrate at such time as such Magistrate appoints, and such Magistrate shall deal with such person under the provisions of section 198; and the certificate of such Inspector General or visitors as aforesaid shall be receivable as evidence.

Procedure where lunatic confined under section 200 is declared capable of being discharged.

203. If such person is confined under the provisions of section 200, and such Inspector General or visitors as aforesaid certify that, in his or their judgment, he may be discharged without danger of his doing injury to himself or to any other person, the Local Government may thereupon either order him to be discharged, or to be detained in custody, or to be transferred to a public lunatic asylum, if he has not been already sent to such an asylum; and may appoint a commission, consisting of a judicial officer and two medical officers, whereof the chief medical officer attached to the lanatic asylum shall be one.

The said commission shall make formal inquiry into the state of mind of such person, taking such evidence as is necessary, and shall report to the Local Government, who may order his discharge or detention as it thinks fit.

Delivery of lunatic to care of relative.

204. Whenever any relative or friend of any person detained under the provisions of section 200 is desirous that he shall be delivered over to his care and custody, the Local Government, upon the application of such relative or friend, and on his giving security to the satisfaction of such Government that the person so detained shall be properly taken care of and shall be prevented from doing injury to himself or another, may order such person to be delivered to such relative or friend.

Whenever such person is so delivered over, it shall be upon condition that he shall be produced for the inspection of such officer as the Local Government

ment appoints, and at such times as such Government directs.

The provisions of sections 201 and 203 shall, mutatis mutandis, apply to persons detained under the provisions of this section; and the certificate of the inspecting officer appointed under this section shall be dealt with as a certificate of the Inspector General of Prisons, or the visitors of lunatic asylums, under the said sections.

CHAPTER XV.—OF CONTEMPTS OF COURT.

205. When any such offence as is described in Procedure in section 175, 178, 179, 180 or 228 of the Indian Penal certain casss of contempt. Code is committed in the view or presence of a Presidency Magistrate, he may cause the offender to be detained in custody; and, at any time before the Magistrate leaves his Court on the same day, he may take cognizance of the offence, and sentence the offender to punishment by fine not exceeding two hundred rupees, and, in default of payment, by imprisonment in the civil jail for a period not exceeding one month, unless such fine be sooner paid.

In every such case, the Magistrate shall record the acts constituting the offence, with the statement (if any) made by the offender as well as the finding and sentence.

If the offence is under section 228 of the Indian Penal Code, the record must show the nature and stage of the judicial proceeding in which the Magistrate interrupted or insulted was sitting, and the nature of the insult or interruption.

206. If the Presidency Magistrate considers that Procedure a person accused of any of the offences referred to in section 205 should be imprisoned otherwise than in that accused default of payment of fine, or that a fine exceeding should be two hundred rupees should be imposed upon him, imprisoned, or fined more such Magistrate, after recording the facts constituting than 200 the offence and the statement of the accused person, shall forward the case to another Presidency Magistrate, and shall require bail to be given for the appearance

where Court considers

appearance of such accused person before such other Magistrate, or, if sufficient bail be not given, shall forward such person under custody to such Magistrate.

Such other Magistrate shall proceed to try the accused person in the manner provided by this Act for trials before a Presidency Magistrate; and may sentence the offender to punishment, as provided in the section under which he is charged.

Discharge of offender on submission or apology. 207. When any Presidency Magistrate has sentenced an offender to punishment, or forwarded him to another Magistrate for trial, for refusing or omitting to do anything which he was lawfully required to do, or for any intentional insult or interruption, the former Magistrate may discharge the offender, or remit the punishment, on his submission to the order or requisition of such Magistrate, or on apology being made to his satisfaction.

CHAPTER XVI.—OF SECURITY FOR KEEPING THE PEACE AND FOR GOOD BEHAVIOUR.

A.—Security for keeping the Peace.

Personal recognizance to keep the peace in cases of conviction.

208. Whenever a person accused of rioting, assault, or other breach of the peace, or with abetting the same, or with assembling armed men or taking other unlawful measures with the evident intention of committing the same, is convicted of such offence before a Presidency Magistrate,

and such Magistrate is of opinion that it is necessary to require such person to execute a personal recognizance for keeping the peace,

he may, in addition to any other order passed in the case, order the person so convicted to execute a personal recognizance for keeping the peace during such period as the Magistrate thinks fit to fix, not exceeding one year.

Sureties for keeping the peace. 209. Whenever a Presidency Magistrate is of opinion that it is necessary to require sureties for keeping the peace, in addition to the personal recog-

nizance

nizance of the person so convicted, such Magistrate may require him to give such sureties, and may fix the penalties which the sureties shall be respectively bound to discharge, and may direct that, if such bail be not given, he shall be imprisoned for such term not exceeding one year as the Magistrate thinks fit.

210. If the person so convicted be sentenced to Commenceimprisonment, the period so fixed, and the term of mentof period during which imprisonment in default of executing the recogniperson may be zance, shall commence on the expiration of his bound to keep sentence.

peace.

Where the order to execute such recognizance is not made at the time of signing, or by the Magistrate who signs the judgment, the person so convicted must be produced before the Magistrate making such order.

211. Whenever it appears to a Presidency Magis- Extension of trate that it is necessary for the preservation of the which person peace that the term for which any person is so bound is bound. should be extended, he may, before the expiration of the first year, record his opinion to that effect and the grounds thereof, and may refer the case for the orders of the High Court.

Such Court, after examining the proceedings of the Magistrate and making such further inquiry as it thinks necessary, may, if it see cause, authorize him to extend such term for a further period not exceeding one year from the expiration of the first year.

Explanation.—When the subject of dispute, or ground for apprehension, is the same as that on which the first order was passed, the Magistrate must proceed under this section if the first bond is still in force, and not under section 215.

B.—Security for Good Behaviour.

212. Whenever it is proved before a Presidency When Magistrate that any person is lurking within the Magistrate may require local limits of his jurisdiction, or that there is within security for such limits a person who has no ostensible means of good subsistence.

behaviour for six months.

subsistence, or who cannot give a satisfactory account of himself, the Magistrate may require such person to enter into such recognizance, with sureties, for his good behaviour for a period not exceeding six months, as the Magistrate thinks sufficient.

When Magistrate may require security for good behaviour for one year. 213. Whenever it is proved before a Presidency Magistrate that any person is by repute

a robber, house-breaker or thief,

or a receiver of stolen property, knowing the same to have been stolen,

or of notoriously bad livelihood,

or of a dangerous character,

such Magistrate may require similar security for the good behaviour of such person for a period not exceeding one year.

Procedure where security required for more than one year. 214. Whenever it is proved before a Presidency Magistrate that any person is

an habitual robber, house-breaker or thief,

or an habitual receiver of stolen property, knowing the same to have been stolen,

or of a dangerous character,

and that his release without security, at the expiration of the limited period of one year, would be hazardous to the community,

the Magistrate shall record his opinion to that effect, and make an order requiring similar security for the good behaviour of such person for a period not exceeding three years.

If such person does not comply with the order, the Magistrate shall issue a warrant directing his detention pending the orders of the High Court.

C.—Provisions as to both Kinds of Security.

Summons to person to show cause why he should not give bond to keep peace or for good behaviour. 215. Whenever a Presidency Magistrate receives information that any person is likely to commit a breach of the peace, or to do any act that may probably occasion a breach of the peace, or that he is one of the persons referred to in sections 212, 213

and

and 214, he may summon such person to attend at a time and place mentioned in the summons, to show cause why he should not be required to execute a recognizance to keep the peace or for good behaviour. as the case may be.

Explanation I.—A summons calling on a person to show cause why he should not execute such recognizance, may be issued on any report or other information which the Magistrate believes; but the Magistrate shall not require any person to execute such recognizance until the Magistrate has adjudicated on evidence before him.

EXPLANATION II.—A Magistrate may, if he thinks fit, recall any summons issued under this section.

216. Such summons shall set forth the substance Contents of of the report or information on which it is issued, the summons. penalty to be specified in the recognizance, and the term for which it is to be in force, and, if bail are to be taken, their number, the penalties which they shall be respectively bound to discharge, and the time and place at which the person summoned is required to attend.

When the person believed to be likely to commit a breach of the peace or to be one of the persons referred to in sections 212, 213 and 214, is present in Court, no summons is necessary, but the Magistrate may at once require him to show cause why he should not be required to execute the recognizance.

217. If the person summoned does not attend on when the day appointed at the hour and place named in warrant of the summons, the Presidency Magistrate, if satisfied arrest may that the summons has been duly served, may issue a warrant for his arrest:

Provided that, whenever it appears to such Magistrate, upon the report of a Police-officer or upon other credible information (the substance of which report or information shall be recorded by the Magistrate on the warrant), that there is reason to fear the commission of a breach of the peace, which may probably be prevented by the immediate arrest of any person, or

that there is reason to think that any person is one of the persons so referred to, the Magistrate may at any time issue a warrant for his arrest.

Magistrate may dispense with personal attendance of person informed against. 218. The Magistrate may, if he sees sufficient cause, dispense with the personal attendance of the person informed against under section 215, and may permit him to appear and execute the required recognizance, or show cause against such requisition, by an advocate, attorney or pleader.

Discharge of person informed against.

219. If on the appearance of the person so informed against or, if his attendance is dispensed with, of his advocate, attorney or pleader, the Magistrate is not satisfied that there is occasion to bind over such person to keep the peace, or to be of good behaviour, the Magistrate shall direct his discharge.

Order to give bond and consequence of noncompliance. 220. If the Magistrate is satisfied that it is necessary for the preservation of the peace or the maintenance of good behaviour that such person shall execute a recognizance, the Magistrate shall make an order accordingly.

The penalty specified in every recognizance executed under this chapter shall be fixed with due regard to the circumstances of the case and the means of the person bound.

The penalty which the sureties shall be jointly and severally bound to discharge shall not exceed the penalty which the principal debtor is bound to discharge.

Proceedings to be laid before High Court.

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221. If a person required to furnish security under section 214 does not furnish the same, or offers sureties whom the Magistrate rejects, the proceedings shall be laid, as soon as conveniently may be, before the High Court.

Such Court, after examining such proceedings and requiring any further information or evidence which it thinks necessary, may pass such orders on the case as it thinks fit, provided that the period (if any) for which it may direct the security to be taken shall not exceed three years.

222. Whenever

222. Whenever security is required under this Contents of chapter, the amount of the security, the number and description of sureties, and the period of time for which the recognizance is to remain in force, shall be stated in the order, and the recognizance shall be in the form (H) or (I), as the case may be, given in the Form of third schedule hereto annexed or to the like effect.

recognizance.

223. In the event of any person required to give Imprison-security under the provisions of this chapter failing ment in default of to furnish the security so required, he shall be com- security. mitted to prison until he furnish the same:

Provided that no such person shall be kept in prist Term of inon for a longer period than that for which the security prisonment. has been required from him.

Imprisonment under this section may be rigorous or simple, as the High Court or Magistrate in each

224. If any person required under this chapter Binding of to enter into a recognizance is under sentence of im-sentenced prisonment, he shall, on or after the expiration of his sentence, be brought up before the Magistrate for the purpose of entering into such recognizance.

225. A Presidency Magistrate may at any time Release of release any person imprisoned for failing to furnish prisoners security for good behaviour, whether by his own order requisition of or that of his predecessor in office, provided that the security. Magistrate is of opinion that such person may be released without hazard to the community.

Whenever a Presidency Magistrate is of opinion Release of that any person imprisoned for failing to furnish prisoner under security for good behaviour, as ordered by the High requisition Court, may be safely released without such security, of security by such Magistrate shall make an immediate report of Court. the case for the orders of the High Court.

226. A surety for the peaceable conduct or good Discharge of behaviour of another person may at any time apply to a Presidency Magistrate to discharge his recognizance.

On such application being made, the Magistrate shall issue his summons or warrant requiring the person for whom such surety is bound to appear or be brought before him.

When such person appears or is brought before the Magistrate, such Magistrate shall discharge the recognizance of the surety, and shall order such person to give a fresh surety.

Commission. &c., of offence, a breach.

Recovery of penalty from principal.

- 227. The commission, or attempt to commit or the abetment of, any offence whatever, and wherever it may be committed, is a breach of the recognizance.
- 228. Whenever it is proved before a Presidence Magistrate that any recognizance entered into under this chapter has been forfeited, he shall record the grounds of such proof, and call upon the person bound by such recognizance to pay the penalty thereof, or to show cause why it should not be paid.

If sufficient cause be not shown and the penalty be not paid, the Magistrate shall proceed to recover the same by issuing a warrant for the attachment and sale of any moveable property belonging to the person bound by such recognizance.

Such warrant may be executed within the local limits of the jurisdiction of the Magistrate who issued it: and it shall authorize the distress and sale of any moveable property belonging to the person so bound without such limits, when endorsed by the Magistrate of the district in which such property is found.

If such penalty be not paid and cannot be recovered by such attachment and sale, the person so bound shall be liable to imprisonment by order of the Presidency Magistrate in the civil jail for a period not exceeding six months.

The penalty shall not be enforced until the person so bound has had an opportunity of showing cause against the enforcement, and until the breach of the condition of the recognizance has been proved.

Recovery of penalty from surety.

229. Whenever it is proved before a Presidency Magistrate that any recognizance entered into under this chapter by a surety has been forfeited, the Magistrate may give notice to the surety to pay the

penalty

penalty to which he has thereby become liable, or to show cause why it should not be paid.

If no sufficient cause is shown, and such penalty is not paid, the Magistrate may proceed to recover the penalty from such surety in manner provided by the last preceding section.

And in case such penalty cannot be so recovered, the Magistrate may sentence the surety to imprisonment in the civil jail for a period not exceeding six months.

230. Any previous conviction of the person to be Proof of bound may, in proceedings under this chapter, be previous proved in the manner prescribed in section 154.

231. Proceedings under this chapter may be taken Where in any district in which the breach of the peace is proceedings apprehended, or in which an offence has been com-under this chapter may mitted in breach of the bond, or in which the person be taken. whom it is desired to bind may be.

232. The provisions of this chapter relating to Provisions of security for good behaviour do not apply to European British subjects in cases where they may be dealt European with under the European Vagrancy Act, 1874.

chapter not

CHAPTER XVII.—OF RESTORING POSSESSION OF IMMOVEABLE PROPERTY.

233. Whenever any person is convicted by a Pre-Power to sidency Magistrate of an offence attended with crimin-restore al force, and it appears to such Magistrate that, by immoveable such criminal force, any person has been dispossessed property. of any immoveable property, the Magistrate may order such person to be restored to possession.

No such order shall prejudice any right over such immoveable property which any person may be able to show in a civil suit.

CHAPTER XVIII.—OF THE MAINTENANCE WIVES AND FAMILIES.

234. If any person, having sufficient means, neg- Order for lects or refuses to maintain his wife, or his legitimate maintenance

of wives and Or children.

or illegitimate child unable to maintain itself, a Presidency Magistrate may, upon due proof thereof by evidence, order such person to make a monthly allowance for the maintenance of his said wife, or child, or both, at such monthly rate not exceeding fifty rupees in the whole, as such Magistrate thinks fit, and to pay the same to such person as the Magistrate from time to time directs.

Such allowance shall be payable from the date of the order.

Enforcement of order.

If any person so ordered wilfully neglects to comply with the order, a Presidency Magistrate may, for every breach of the order, issue a warrant for levying the amount due in manner hereinbefore provided for levying fines; and may sentence such person, for each month's allowance remaining unpaid, to imprisonment for any term not exceeding one month:

Proviso.

Provided that, if such person offers to maintain his wife on condition of her living with him, and his wife refuses to live with him, such Magistrate may consider any grounds of refusal stated by such wife; and may make the order allowed by this section notwithstanding such offer, if he is satisfied that such person is living in adultery, or that he has habitually treated his wife with cruelty.

No wife shall be entitled to receive an allowance from her husband under this section, if she is living in adultery, or if, without any sufficient reason, she refuses to live with her husband, or if they are living separately by mutual consent.

Alteration in allowance.

235. On the application of any person receiving, or ordered to pay, a monthly allowance under the provisions of section 234, and on proof of a change in the circumstances of such person, his wife or child, the Magistrate may make such alteration in the allow-Magistrate may make such and the monthly rate of fifty rupees be not exceeded.

Enforcement of order.

236. A copy of the order of maintenance shall be given without fee to the person in whose favour it is made, or to his guardian (if any); and such order shall

he

be enforceable by any Magistrate in any place where the person against whom it is made may be, on such Magistrate being satisfied as to the identity of the parties and the non-payment of the allowance due.

PART IV.

CHAPTER XIX.—MISCELLANEOUS.

237. The procedure prescribed by this Act shall be Procedure in followed, so far as it can be, in all miscellaneous crim- miscellaneous inal cases and proceedings which are instituted in and proceed. any Presidency Magistrate's Court.

238. All offences against the provisions of any law Offences for the time being in force relating to Railways, Tele- against Railgraphs, the Post-office, and Arms and Ammunition way, Telegraph, Postmay be enquired into by a Presidency Magistrate and office and may be tried according to the provisions of this Arms Acts. Act.

239. The powers conferred on a Presidency Magis- Extent of trate by section 238 may be exercised whether the jurisdiction. offence is stated to have been committed within the local limits of his jurisdiction or not; but such powers shall only be exercised if the witnesses necessary for the prosecution of the offender are to be found within such limits.

240. A Presidency Magistrate may, if he thinks fit, refer for the opinion of the High Court any question of law which may arise in the hearing of any case in which he has jurisdiction; or may give judgment in any such matter, subject to the decision of the High Court on such reference; and, pending such decision by the High Court, may either commit the accused person to jail or release him on bail to appear for judgment when called upon.

Reference to

241. When a question has been so referred, the Disposal of High Court shall pass such order thereon as it thinks case accordfit, and shall cause a copy of such order to be sent to sion of High the Magistrate by whom the reference was made, court.

who

who shall proceed to dispose of the case conformably to the said order.

Direction as to costs.

The High Court may direct by whom the costs of the reference shall be paid.

Compensation to person groundlessly given in charge or complained against. 242. Whenever any person causes a Police-officer to arrest another person,

and whenever a complaint of any offence is made before any Presidency Magistrate,

if it appears to the Magistrate by whom the case is heard that there was no sufficient ground for causing such arrest or for making such complaint, the Magistrate may award such compensation, not exceeding fifty rupees, to be paid by the person so causing the arrest or making the complaint, to the person so arrested or complained against, for his loss of time and expenses in the matter, as the Magistrate thinks fit.

In such cases, if more persons than one are arrested or complained against, the Magistrate may, in like manner, award to each of them such compensation, not exceeding fifty rupees, as such Magistrate thinks fit.

All compensation awarded under this section may be recovered as if it were a fine.

Order for disposal of property regarding which offence committed. 243. When the inquiry or trial before any Presidency Magistrate is concluded, he may make such order as he thinks fit for the disposal of any moveable property produced before him regarding which any offence appears to have been committed.

EXPLANATION.—In this section the term 'property' includes not only such property as has been originally in the possession or under the control of any party, but also any property into or for which the same may have been converted or exchanged, and anything acquired by such conversion or exchange, whether immediately or otherwise.

Power to order disposal of property connected with charge, in Policecustody.

244. If any property alleged to be stolen or fraudulently obtained is in the custody of any Police-officer by virtue of any warrant of a Presidency Magistrate, or in prosecution of any complaint of an offence

offence in regard to the obtaining thereof, and the person accused of such offence is not found, or has been summarily dealt with and dischaged, or has been tried and acquitted,

or if such person has been tried and found guilty but the property so in custody has not been included in the charge upon which he has been found guilty,

or if any property has been seized by a Policeofficer under section 160,

any Presidency Magistrate may make an order for the delivery of such property to the person appearing to be the rightful owner thereof; or, in case the owner cannot be ascertained, may make such order with respect to the property as the Magistrate thinks

Provided that no such order shall bar the right of any person to sue the person to whom the property is delivered, and to recover such property from him, so that the suit be instituted within six months next after such order has been made.

245. Subject to any rules that may be made Expenses of by the Local Government, with the previous sanction of complainants the Governor General in Council, a Presidency Magistrate may order payment, on the part of Government, of the reasonable expenses of any complainant or witness attending for the purpose of any trial under this Act.

246. Every person aware of the commission with- All persons to in the local limits of the jurisdiction of a Presidency give Magistrate of any offence made punishable under sec- of certain tions 121, 121A, 122, 123, 124, 124A, 125, 126, 130, offences. 302, 303, 304, 382, 392, 393, 394, 395, 396, 397, 398, 399, 402, 435, 436, 449, 450, 456, 457, 458, 459 or 460 of the Indian Penal Code, shall, in the absence of reasonable excuse, the burthen of proving which shall lie upon such person, give information of the same to the nearest Police-officer or Presidency Magistrate.

247. Within

All persons to assist Magistrate and Police in certain cases. 247. Within such local limits every person is bound to assist a Presidency Magistrate or Police-officer demanding his aid

in the prevention of a breach of the peace, or in the suppression of a riot or an affray,

or in the taking of any other person whom such Magistrate or Police-officer is authorized to arrest.

SCHEDULE I.

ACTS REPEALED.

(SEE SECTION 2.)

	Mittle on outliest	Ti-ttt
No. and year.	Title or subject.	Extent of repeal.
XIII of 1856	Presidency Towns Police.	In the preamble, the words "and the administration of justice in the Police Courts."
		In section one, the words and figures "sections II and IV of Act XXII of 1837 and."
		Sections twenty-two, twenty-three, twenty-six to thirty-one (both inclusive), thirty-six, thirty-seven, forty-one, forty-two, forty-four, forty-five, eighty-three, eighty-four, eighty-seven, ninety-five to ninety-eight (both inclusive), one hundred to one hundred and-four (both inclusive), one hundred-and-eight to one hundred-and-eight to one hundred-and-eleven (both inclusive).
		In section twenty-four, the words "or by any Magistrate of Po- lice."
		In section thirty-five, clause two, the words "on oath."
		In section ninety-three, the words "or to a Magistrate," "or the Magistrate," and "or Magistrate."
XLVIII of 1860	Amending Act XIII 1856.	Sections four, five, six, eight, ten, twenty-four, twenty-five and twenty-six.
LII of 1860	Trials for breach of Railway Police Re- gulations.	The whole.
XXI of 1864	An Act for the extension of the jurisdiction of the Magistrates of Police in Calcutta.	The whole.

SCHEDULE I—(continued).

No. and year.	Title or subject.	Extent of repeal.
Madras Act VIII of 1867.	Madras Town Police and Police Magis- trates.	In the preamble, the words "and to extend the jurisdiction of the Town Police Magistrates." Sections ten, twelve to sixteen (both inclusive), nineteen, twenty-one, twenty-two, fifty-two, fifty-three, sixty to seventy (both inclusive), seventy-two to seventy-four (both inclusive). In section fifty-eight, the words "or to a Magistrate," "or the Magistrate," and "or Magistrate."
Bengal Act IV of 1866.	The Calcutta Police Act, 1866.	Sections twenty-two, twenty-three, twenty-four, twenty-six, twenty-seven, twenty-eight, thirty, thirty-one, sixty-nine, seventy-three, eighty-two to ninety-four (both inclusive), ninety-six to ninety-eight (both inclusive).
		In section seventy-nine, the words "or to a Magistrate," "or the Magistrate," and "or Magis- trate."
Bengal Act VIII of 1866.	Amending Bengal Act IV of 1866.	The whole.
Bombay Act IV of 1866.	Court of Petty Sessions, Bombay.	The whole.

SCHEDULE II.

TABULAR STATEMENT OF OFFENCES.

(SEE SECTION 4.)

EXPLANATORY NOTES.—1st.—The entries in the second and sixth columns of the schedule, headed respectively "Offence" and "Punishment under the Indian Penal Code," are not intended as definitions of the offences and punishments described in the several corresponding sections of the Indian Penal Code, or even as abstracts of those sections, but merely as references to the subject of the section, the number of which is given in the first column.

2nd.—The term "Whether bailable or not," in column 5, is to be taken in connection with the provisions of sections 70 and 71 of this Act.

3rd.—The High Court may try an offence entered in column 7 as triable by a Magistrate.

4th.—The last part of the schedule, headed "Offences against other Laws," shall not be taken to alter or affect any special provision contained in such laws regarding the procedure to be followed in the case of offences made punishable thereby.

5th.—The direction in column 4 is meant to indicate to Presidency Magistrates the manner in which the discretion vested in them by sections 34 and 35 is commonly to be used.

CHAPTER V.-OF ABETMENT.

, 1	2	3	4,	5	6	7
Section.	Offence.	Whether the Police may arrest with- out warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bailable or not.	Punishment under the Indian Penal Code.	By what Court triable.
109	Abetment of any offence, if the act abetted is committed in consequence, and where no express provision is made for its punishment.	May arrest with out warrant, if arrest for the offence abetted may be made with out warrant, but not otherwise.	According as a warrant or sum mons may issue for the offence abetted.	According as the offence abetted is bailable or not.	The same punishment as for the offence abetted.	By the Court by which the offence abetted is triable.

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1	2	3	4.	5	6	7
Section,	Offence.	Whether the Police may arrest with- out warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bailable or not.	Punishment under the Indian Penal Code.	By what Court triable.
110	Abetment of any offence, if the person abetted does the act with a different intention from that of the abettor.	May arrest without warrant, if arrest for the offence abetted may be made without warrant, but not other- wise.	According as a warrant or summons may issue for the offence abetted.	According as the offence abetted is bailable or not.	The same punishment as for the offence abetted.	By the Court by which the offence abetted is triable.
111	When one act is abetted and a different act is done, subject to the proviso.	Ditto	Ditto	Ditto	The same punishment as for the offence intended to be abetted.	Ditto.
113	When an effect is caused by the act abetted different from that intended by the abettor.	Ditto	Ditto	Ditto	The same punishment as for the offence committed.	Ditto.
114	If abettor is present when offence is committed.	Ditto	Ditto.	Ditto	Ditto	Ditto.

115	Abetment of an offence punishable with death or transportation for life, if the offence be not committed in consequence of the abetment.	Ditto	•••	Ditto	•••	Not bailable.	Imprisonment of either description for 7 years and fine.	Ditto.
	If an act which causes harm be done in consequence of the abetment.	Ditto		Ditto		Ditto	Imprisonment of either description for 14 years and fine.	Ditto.
116	Abetment of an offence punishable with imprisonment, if the offence be not committed in consequence of the abetment.	Ditto	•••	Ditto		According as the offence abetted is bailable or not.	Imprisonment extending to quarter part of the longest term, and of any description, provided for the offence, or fine, or both.	Ditto.
	If the abettor or the person abetted be a public servant, whose duty is to prevent the offence.	Ditto		Ditto		Ditto	Imprisonment extending to half of the longest term, and of any description, provided for the offence, or fine, or both.	Ditto.
117	Abetting the commission of an offence by the public, or by more than ten persons.	Ditto	•••	Ditto	•••	Ditto	Imprisonment of either description for 3 years, or fine, or both.	Ditto.
118	Concealing a design to commit an offence punishable with death or transportation for life, if the offence be committed.	Ditto	•••	Ditto	•••	Not bailable.	Imprisonment of either description for 7 years and fine.	Ditto.
	If the offence be not committed.	Ditto	•••	Ditto	•••	Ditto	Imprisonment of either description for 3 years and fine.	Ditto.
119	A public servant concealing a design to commit an offence which it is his duty to prevent, if the offence be committed.	Ditto	•••	Ditto	•••	According as the offence abetted is bailable or not.	Imprisonment extending to half of the longest term, and of any description, provided for the offence, or fine, or both.	Ditto.
	If the offence be punishable with death or transportation.	Ditto	• • •	Ditto		Not bailable.	Imprisonment of either description for 10 years.	Ditto.

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1	2	3	4.	5	6	7	•
Section.	Offence.	Whether the Police may arrest without warrant or not.		Whether bailable or not.	Punishment under the Indian Penal Code.	By what Court triable.	
	If the offence be not committed.	May arrest with out warrant, if arrest for the offence abetted may be made without warrant, but not other- wise.	may issue for the of- fence abet- ted.	According as the offence abetted is bailable or not.	Imprisonment extending to quarter part of the longest term, and of any description, provided for the offence, or fine, or both.	By the Court by which the offence abetted is triable.	
120	Concealing a design to commit an offence punishable with imprisonment, if the offence be committed.	Ditto	Ditto	Ditto	Imprisonment extending to quarter part of the longest term, and of the description, provided for the offence, or fine, or both.	Ditto.	
4	If not committed.	Ditto	Ditto	Ditto	Imprisonment extending to one- eighth part of the longest term, and of the description, provided for the offence, or fine, or both.	Ditto.	[- - - - - -

CHAPTER VI.—OFFENCES AGAINST THE STATE.

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121	Waging or attempting to wage war, or abetting the waging of war, against the Queen.	arrest	not with- war-	Warrant	•••	Not bailable.	Death, or transportation for life, and forfeiture of property.	High Court.
121A	Conspiring to commit certain offences against the State.	Ditto	•••	Ditto	•••	Ditto	Transportation for life or any shorter term, or imprisonment of either description for ten years.	Ditto.
122	Collecting arms, &c., with the intention of waging war against the Queen.	Ditto	•••	Ditto	••	Ditto	Transportation for life, or imprisonment of either description for 10 years and forfeiture of property.	Ditto.
123	Concealing with intent to facilitate a design to wage war.	Ditto		Ditto	•••	Ditto	Imprisonment of either description for 10 years and fine.	Ditto.
124	Assaulting Governor General, Governor, &c., with intent to compel or restrain the exercise of any lawful power.	Ditto	•••	Ditto	•••	Ditto	Imprisonment of either de- scription for 7 years and fine.	Ditto.
124A	Exciting, or attempting to excite, disaffection.	Ditto	•••	Ditto	•••	Ditto	Transportation for life or for any term and fine, or imprisonment of either description	Ditto.
125	Waging war against any Asiatic Power in alliance or at peace with the Queen, or abetting the waging of such war.	Ditto	•	Ditto	•••	Ditto	for 3 years and fine, or fine. Transportation for life and fine, or imprisonment of either description for 7 years and fine, or fine.	Ditto.
126	Committing depredation on the territories of any Power in alliance or at peace with the Queen.	Ditto	•••	Ditto	•••	Ditto	Imprisonment of either description for 7 years and fine, and forfeiture of certain property.	Ditto.

CHAPTER VIO	FFENCES	AGAINST	THE	STATE-	(concluded)
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1	2	3	4,	5	6	7
Section.	Offence.	Whether the Police may arrest with- out warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bail- able or not.	Punishment under the Indian Penal Code.	By what Court triable.
127	Receiving property taken by war or depredation, mentioned in sections 125 and 126.	Shall not arrest without war-	Warrant	Not bailable.	Imprisonment of either description for 7 years and fine, and forfeiture of certain property.	High Court.
128	Public servant voluntarily allowing pris- oner of State or War in his custody to escape.	Ditto	Ditto	Ditto	Transportation for life, or im- prisonment of either descrip- tion for 10 years and fine.	1
129	Public servant negligently suffering pris- oner of State or War in his custody to escape.	Ditto	Ditto	Bailable	Simple imprisonment for 3 years and fine.	High Court or Magis- trate. High Court.
130	Aiding escape of, rescuing, or harbouring, such prisoner, or offering any resistance to the re-capture of such prisoner.	Ditto	Ditto	Not bailable	Transportation for life, or imprisonment of either description for 10 years and fine.	High Court.
	CHAPTER VII	-OFFENCES	RELATING ?	TO THE ARM	IY AND NAVY.	
131	Abetting mutiny, or attempting to seduce an officer, soldier or sailor from his allegi- ance or duty.	May arrest without warrant.		Not bailable	Transportation for life, or imprisonment of either description for 10 years and fine.	High Court.
132	Abetment of mutiny, if mutiny is committed in consequence thereof.	Ditto	Ditto	Ditto	Death or transportation for life, or imprisonment of either description for 10 years and fine.	Ditto.

133	Abetment of an assault by an officer, soldier or sailor on his superior officer when in the execution of his office.	Ditto	Ditto	Ditto	Imprisonment of either description for 3 years and fine.	High Court or Magis- trate.
134	Abetment of such assault, if the assault is committed.	Ditto	Ditto	Ditto:	Imprisonment of either description for 7 years and fine.	High Court.
135	Abetment of the desertion of an officer, soldier or sailor.	Ditto	Ditto	Bailable	Imprisonment of either description for 2 years, or fine, or both.	
136	Harbouring such an officer, soldier or sailor, who has deserted.	Ditto	Ditto	Ditto	Ditto	Ditto.
137	Deserter concealed on board merchant-vessel, through negligence of master or person in charge thereof.	rest with-	i euric	Dittors	Fine of 500 rupees	Ditto.
138	Abetment of act of insubordination by an officer, soldier or sailor, if the offence be committed in consequence.	May arrest without warrant.	Warrant	Ditto	Imprisonment of either description for 6 months, or fine, or both.	Ditto.
140	Wearing the dress or carrying any token used by a soldier, with intent that it may be believed that he is such a soldier.	Ditto	Summons	Ditto	Imprisonment of either description for 3 months, or fine of 500 rupees, or both.	

CHAPTER VIII.—OFFENCES AGAINST THE PUBLIC TRANQUILLITY.

143	Being member of an unlawful assembly	May an with warran	rrest o u t	Summon	3	Bailable	•••	Imprisonmention for 6 r	at of either d	escrip- ine, or	Magistrate.
144	Joining an unlawful assembly armed with any deadly weapon.	Ditto	•••	Warrant	•••,	Ditto	***	Imprisonmention for 2 ye	it of either d ears, or fine, o		Ditto.
145	Joining or continuing an unlawful assembly, knowing that it has been commanded to disperse.	Ditto	•••	Ditto		Ditto	•••	Ditto	•••	a)e	Ditto.

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Section.	Offence.	Whether the Police may arrest with- out war- rant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bailable or not.	Punishment under the Indian Penal Code.	By what Court triable.	P_{i}
1.47	Rioting	May arrest without warrant.	Warrant	Bailable	Imprisonment of either description for 2 years, or fine, or both.	Magistrate.	Presidency
148	Rioting armed with a deadly weapon	Ditto	Ditto	Ditto	Imprisonment of either description for 3 years, or fine, or both.	High Court or Magis- trate.	
149	If an offence be committed by any member of an unlawful assembly, every other member of such assembly shall be guilty of the offence.	According as arrest may be made without warrant for the offence or not.	According as a warrant or summons may issue for the offence.	According as the offence is bailable or not.	The same as for the offence	By the Court by which the offence is triable.	Magistrates.
150	Hiring, engaging, or employing persons to take part in an unlawful assembly.	May arrest without warrant.	According to the offence committed by the per- son hired, engaged, or employed.	Ditto	The same as for a member of such assembly, and for any offence committed by any member of such assembly.	Ditto.	LACT IV

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151	Knowingly joining or continuing in any assembly of five or more persons after it has been commanded to disperse.	Ditto	Summons	Bailable	Imprisonment of either description for 6 months, or fine, or both.	Magistrate.
152	Assaulting or obstructing public servant when suppressing riot, &c.	Ditto	Warrant	Ditto	Imprisonment of either description for 3 years, or fine, or both.	High Court or Magis- trate.
153	Wantonly giving provocation with intent to cause riot, if rioting be committed.	Ditto	Ditto	Ditto	Imprisonment of either description for 1 year, or fine, or both.	Magistrate.
	If not committed	Ditto	Summons	Ditto	Imprisonment of either description for 6 months, or fine, or both	Ditto.
154	Owner or occupier of land not giving information of riot, &c.	Shall not ar- rest with- out war- rant.	Ditto	Ditto	Fine of 1,000 rupees	Ditto.
155	Person for whose benefit or on whose behalf a riot takes place not using all lawful means to prevent it.	Ditto	Ditto	Ditto	Fine	Ditto.
156	Agent of owner or occupier for whose benefit a riot is committed not using all lawful means to prevent it.	Ditto	Ditto	Ditto	Ditto	Ditto.
157	Harbouring persons hired for an unlawful assembly.	May arrest without warrant.	Ditto	Ditto	Imprisonment of either description for 6 months, or fine, or both.	Ditto.
158	Being hired to take part in an unlawful assembly or riot.	Ditto	Ditto	Ditto	Ditto	Ditto.
	Or to go armed.	Ditto	Warrant	Ditto	Imprisonment of either description for 2 years, or fine, or both.	Ditto.
160	Committing affray	Shall not ar- rest with- out war- rant.	Summons	Ditto	Imprisonment of either description for one month, or fine of 100 rupees, or both.	Ditto.

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	CHAPTER IX.—C	FFENCES B	Y OR RELAT	NG TO PUB	LIC SERVANTS.	
1	2	3	4.	5	6 .	7
Section,	Offence.	Whether the Police may arrest with out warrant or not.	a summons shall ordi- narily issue	Whether bail able or not.		By what Court triable.
161	Being or expecting to be a public servant, and taking a gratification other than legal remuneration in respect of an offi- cial act.	Shall not ar- rest with- out war- rant.	Summons	Bailable	Imprisonment of either description for 3 years, or fine, or both.	High Court or Magis- trate.
162	Taking a gratification in order by corrupt or illegal means to influence a public servant.	Ditto	Ditto	Ditto	Ditto	Ditto.
163	Taking a gratification for the exercise of personal influence with a public servant.	Ditto	Ditto	Ditto	Simple imprisonment for 1 year, or fine, or both.	Ditto. Magistrate.
164	Abetment by public servant of the offences defined in the last two preceding clauses with reference to himself.	Ditto	Ditto	Ditto	Imprisonment of either description for 3 years, or fine, or both.	High Court or Magis- trate.
165	Public servant obtaining any valuable thing, without consideration, from a per- son concerned in any proceeding or busi- ness transacted by such public servant.	Ditto	Ditto	Ditto	Simple imprisonment for 2 years, or fine, or both.	Magistrate.
166	Public servant disobeying a direction of the law with intent to cause injury to any person.	Ditto	Ditto	Ditto	Simple imprisonment for 1 year, or fine, or both.	Ditto.

167	Public servant framing an incorrect document with intent to cause injury.	Ditto	Ditto	Ditto	Imprisonment of either description for 3 years, or fine, or both.	High Court or Magis- trate.
168	Public servant unlawfully engaging in trade	Ditto	Ditto	Ditto	Simple imprisonment for 1 year, or fine, or both.	Magistrate.
169	Public servant unlawfully buying or bidding for property.	Ditto	Ditto	Ditto	Simple imprisonment for 2 years, or fine, or both, and confiscation of property, if purchased.	Ditto.
170	Personating a public servant	May arrest without warrant.	Warrant	Ditto	Imprisonment of either description for 2 years, or fine, or both.	Ditto.
171	Wearing garb or carrying token used by public servant with fraudulent intent.	Ditto	Summons	Ditto	Imprisonment of either description for 3 months, or fine of 200 rupees, or both.	Ditto.

CHAPTER X.—CONTEMPTS OF THE LAWFUL AUTHORITY OF PUBLIC SERVANTS.

172	Absconding to avoid service of summons or other proceeding from a public servant.	Shall not ar- rest with- out war- rant.		Bailable	Simple imprisonment for 1 month, or fine of 500 rupees, or both.	Magistrate.
	If summons or notice require attendance in person, &c., in a Court of Justice.	Ditto	Ditto	Ditto	Simple imprisonment for 6 months, or fine of 1,000 rupees, or both.	Ditto.

CHAPTER X.—CONTEMPTS OF	THE LAWFUL AUTHORITY	Y OF PUBLIC SERVANTS—(continued).
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1	2	3	4	5	6	7
Section.	Offence.	Whether the Police may arrest with- out warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bailable or not.	Punishment under the Indian Peual Code.	By what Court triable.
173	Preventing the service or the affixing of any summons or notice, or the removal of it when it has been affixed, or preventing a	Shall not ar- rest with- ont war- rant.	Summons	Bailable	Simple imprisonment for 1 mouth, or fine of 500 rupees, or both.	Magistrate.
	proclamation. If summons, &c., require attendance in person, &c., in a Court of Justice.	Ditto	Ditto	Ditto	Simple imprisonment for 6 months, or fine of 1,000 rupees, or both.	Ditto.
174	Not obeying a legal order to attend at a certain place in person or by agent, or de- parting therefrom without authority.	Ditto	Ditto	Ditto	Simple imprisonment for 1 month, or fine of 500 rupees, or both.	Ditto.
	If the order require personal attendance, &c., in a Court of Justice.	Ditto	Ditto	Ditto	Simple imprisonment for 6 months, or fine of 1,000 rupees, or both.	Ditto.
175	Intentionally omitting to produce a document to a public servant by a person legally bound to produce or deliver such document.	Ditto	Ditto	Ditto	Simple imprisonment for 1 month, or fine of 500 rupees, or both.	Court in which the offence is committed, subject to the provisions of c h a p t e r XXXII of the Code of Crim- inal Proce- dure, or if not committed in a Court, a Magistrate.

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CHAPTER X .- CONTEMPTS OF THE LAWFUL AUTHORITY OF PUBLIC SERVANTS .- continued.

1	2	3	4	5	6	7
Section.	Offence.	Whether the Police may arrest with- out warrant or not.	1	Whether bail- able or not.	Punishment under the Indian Penal Code.	By what Court triable.
179	Being legally bound to state truth, and refusing to answer questions.	Shall not arrest without warrant.	Summons	Bailable	Simple imprisonment for 6 months, or fine of 1,000 rupees, or both.	Court in which the offence is commit- ted, subject to the pro- visions of c h a p te r XXXII of the Code of Cri m i n a l Procedure.
						or if not committed in a Court, a Magistrate.
180	Refusing to sign a statement made to a public servant when legally required to	Ditto	Ditto	Ditto	Simple imprisonment for 3 months, or fine of 500 rupees, or both.	
181	do so. Knowingly stating to a public servant on oath as true that which is false.	Ditto	Warrant	Ditto	Imprisonment of either description for 3 years, or fine, or both.	High Court or Magistrate.
182	Giving false information to a public servant in order to cause him to use his lawful power to the injury or annoyance of any person.	Ditto	Summons	Ditto	Imprisonment of either description for 6 months, or fine of 1,000 rupees, or both.	Magistrate.

183	Resistance to the taking of property by the lawful authority of a public servant.	Ditto		Ditto	**	Ditto	•••	Ditto	Ditto.	1877.]
184	Obstructing sale of property offered for sale by authority of a public servant.	Ditto	•••	Ditto	•••	Ditto	•••	Imprisonment of either description for 1 month, or fine of 500 rupees, or both.	Ditto.	÷
185	Bidding, by a person under a legal incapacity to purchase it, for property at a lawfully authorized sale, or bidding without intending to perform the obligations incurred thereby.	Ditto	***	Ditto		Ditto	•••	Imprisonment of either description for 1 month, or fine of 200 rupees, or both.	Ditto.	
186	Obstructing public servant in discharge of his public functions.	Ditto	•••	Ditto	•••	Ditto	•••	Imprisonment of either description for 3 months, or fine of 500 rupees, or both.	Ditto.	Presid
187	Omission to assist public servant when bound by law to give such assistance.	Ditto	•••	Ditto	•••	Ditto	•••	Simple imprisonment for 1 month, or fine of 200 rupees, or both.	Ditto.	ency I
	Wilfully neglecting to aid a public servant who demands aid in the execution of process, the prevention of offences, &c.	Ditto	***	Ditto	***	Ditto	***	Simple imprisonment for 6 months, or fine of 500 rupees, or both.	Ditto.	Presidency Magistrates
188	Disobedience to an order lawfully promulgated by a public servant, if such disobedience causes obstruction or annoyance or injury to persons lawfully employed.	Ditto	•••	Ditto	•••	Ditto	•••	Simple imprisonment for 1 month, or fine of 200 rupees, or both.	Ditto.	ates.
	If such disobedience causes danger to human life, health or safety, &c.	Ditto		Ditto	•••	Ditto	•••	Imprisonment for 6 months, or fine of 1,000 rupees, or both.	Ditto.	
189	Threatening a public servant with injury to him, or one in whom he is interested, to induce him to do or forbear to do any official act.	Ditto	•••	Ditto	••·	Ditto	•••	Imprisonment of either description for 2 years, or fine, or both.	Ditto.	191

CHAPTER X.—CONTEMPTS OF THE LAWFUL AUTHORITY OF PUBLIC SERVANTS.—concluded.

1	2	3	4	5	6	7
Section.	Offence.	Whether the Police may arrest with- out warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bail- able or not.	Punishment under the Indian Penal Code.	By what Court triable.
190	Threatening any person to induce him to refrain from making a legal application for protection from injury.	Shall not ar- rest without warrant.	Summons	Bailable	Imprisonment of either description for 1 year, or fine, or botb.	
	CHAPTER XI.—FALSE EV	IDENCE A	ND OFFE	NCES AGA	AINST PUBLIC JUSTIC	E.
193	Giving or fabricating false evidence in a judicial proceeding.	Shall not arrest without warrant.	Warrant	Bailable	Imprisonment of either description for 7 years and fine.	High Court or Magis- trate.
	Giving or fabricating false evidence in any other case.	Ditto	Ditto	Ditto	Imprisonment of either description for 3 years and fine.	Ditto.
194	Giving or fabricating false evidence with intent to cause any person to be convicted of a capital offence.	Ditto	Ditto	Not bailable	Transportation for life, or rigorous imprisonment for 10 years and fine.	
	If innocent person be thereby convicted and executed.	Ditto	Ditto	Ditto	Death, or as above	Ditto.
195	Giving or fabricating false evidence with intent to procure conviction of an offence punishable with transportation, or imprisonment for more than seven years.	Ditto	Ditto	Ditto	The same as for the offence	Ditto.

196	Using, in a judicial proceeding, evidence known to be false or fabricated.	Ditto	•••	Ditto	•••	According the offen of givin such ex dence bailable not.	ng vi- is	The same as for giving or fabricating false evidence.	High Court or Magis- trate.	1877.]
197	Knowingly issuing or signing a false certificate relating to any fact of which such certificate is by law admissible in evidence.	Ditto	•••	Ditto	•••	Bailable ,	•••	The same as for giving false evidence.	Ditto.	
198	Using as a true certificate one known to be false in a material point.	Ditto		Ditto	•••	Ditto .	•••	Ditto	Ditto.	Presi
199	False statement made in any declaration which is by law received as evidence.	Ditto	•••	Ditto	•••	Ditto .	•••	Ditto	Ditto.	Presidency
200	Using as true any such declaration known to be false.	Ditto	•••	Ditto	•••	Ditto .	•••	Ditto	Ditto.	
201	Causing disappearance of evidence of an offence committed, or giving false information touching it to screen the offender, if a capital offence.	Ditto	•••	Ditto	•••	Ditto .	•••	Imprisonment of either description for 7 years and fine.	High Court.	${\it Magistrates}.$
-	If punishable with transportation, or imprisonment for 10 years.	Ditto	•••	Ditto	•••	Ditto	•••	Imprisonment of either description for 3 years and fine.	High Court or Magis- trate.	
STATE CONTRACTOR AND	If punishable with less than 10 years' imprisonment.	Ditto	•••	Ditto	•••	Ditto	•••	Imprisonment for quarter of the longest term, and of the description, provided for the offence, or fine, or both.	By a Magistrate or by the Court by which the offence is triable.	19
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CHAPTER XI.—FALSE EVIDENCE AND OFFENCES AGAINST PUBLIC JUSTICE.—continued. 3 5 7 Whether

Section.	Offence.	Whether the Police may arrest without warrant or not.	warrant or a summons shall ordi- narily issue in the first stance.	Whether bail- able or not.	Punishment under the Indian Penal Code.	By what Court triable.
202	Intentional omission to give information of an offence by a person legally bound to inform.	Shall not ar- rest with- out war- rant.	Summons	Bailable	Imprisonment of either description for 6 months, or fine, or both.	Magistrate.
203	Giving false information respecting an of- fence committed.	Ditto ,	Warrant	Ditto	Imprisonment of either description for 2 years, or fine, or both.	Ditto.
204	Secreting or destroying any document to prevent its production as evidence.	Ditto	Ditto	Ditto	Ditto	Ditto.
205	False personation for the purpose of any act or proceeding in a suit or criminal prosecution, or for becoming bail or security.	Ditto	Ditto	Ditto	Imprisonment of either description for 3 years, or fine, or both.	High Court or Magis- trate.
206	Fraudulent removal or concealment, &c., of property to prevent its seizure as a forfeiture, or in satisfaction of a fine under sentence, or in execution of a decree.	Ditto	Ditto	Ditto	Imprisonment of either description for 2 years, or fine, or both.	Magistrate.

Ditto.	Ditto.	Ditto.	Ditto.	Ditto.	High Court.	High Court or Magis- trate.
•		ither descrip- and fine.	ither descrip- s, or fine, or	:	sither descrip- and fine.	sither descrip- and fine.
D itto	Ditto	Imprisonment of either description for 2 years and fine.	Imprisonment of either description for 2 years, or fine, or both.	Ditto .	Imprisonment of either description for 7 years and fine.	Imprisonment of either description for 5 years and fine.
:	*	_ -	<u> </u>	:		<u>.</u>
Ditto	Ditto	Ditto	Ditto	Ditto	Ditto	Ditto
	:	:	i	i	:	:
Ditto	Ditto	Ditto	Ditto	Ditto	Ditto	Ditto
•	:	:	:	:	ŧ	rrest out
Ditto	Ditto	Ditto	Ditto	Ditto	Ditto	May arrest without warrant.
Claiming property without right, or practising deception touching any right to it, to prevent its being taken as a forfeiture, or in satisfaction of a fine under sentence, or in execution of a decree.	Fraudulently suffering a decree to pass for a sum not due, or suffering decree to be executed after it has been satisfied.	False claim in a Court of Justice.	Fraudulently obtaining a decree for a sum not due, or causing a decree to be executed after it has been satisfied.	False charge of offence made with intent to injure.	If offence charged be capital or punishable with transportation for life, or imprisonment for 7 years or upwards.	Harbouring an offender, if the offence be capital.
202	208	209	210	211		212

CHAPTER XI.—FALSE EVIDENCE AND OFFENCES AGAINST PUBLIC JUSTICE.—continued.

1	2	3	4	5	6·	7
Section.	Offence.	Whether the Police may arrest with- out warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bailable or not.	Punishment under the Indian Penal Code.	By what Court triable.
	If punishable with transportation for life, or with imprisonment for 10 years.	May arrest without warrant.	Warrant	Bailable	Imprisonment of either description for 3 years and fine.	High Court or Magis- trate.
	If punishable with imprisonment for 1 year, and not for 10 years.	Ditto	Ditto	Ditto	Imprisonment for quarter of the longest term, and of the description, provided for the offence, or fine, or both.	By a Magistrate or by the Court by which the offence is triable.
213	Taking gift, &c., to screen an offender from punishment, if the offence be capital.	Shall not ar- rest with- out war-	Ditto	Ditto	Imprisonment of either description for 7 years and fine.	High Court.
	If punishable with transportation for life, or with imprisonment for 10 years.	rant. Ditto	Ditto	Ditto	Imprisonment of either description for 3 years and fine.	High Court or Magis- trate.
	If with imprisonment for less than 10 years.	Ditto	Ditto	Ditto	Imprisonment for quarter of the longest term, and of the description, provided for the offence, or fine, or both.	By a Magistrate or by the Court by which the offence is triable.

214	Gift made to cause restoration of property in consideration of screening offender, if the offence be capital.	Ditto	Ditto		Ditto	•••	Imprisonment of either description for 7 years and fine.	High Court.
	If punishable with transportation for life, or with imprisonment for 10 years.	Ditto	Ditto	•••	Ditto	•••	Imprisonment of either description for 3 years and fine.	High Court or Magis- trate.
	If with imprisonment for less than 10 years.	Ditto	Ditto	•••	Ditto	***	Imprisonment for quarter of the longest term, and of the description, provided for the offence, or fine, or both.	By a Magistrate or by the Court by which the offence is triable.
215	Taking gift to help to recover moveable property of which a person has been deprived by an offence, without causing apprehension of offender.	Ditto	Ditto	•••	Ditto	•••	Imprisonment of either description for 2 years, or fine, or both.	Magistrate.
216	Harbouring an offender who has escaped from custody, or whose apprehension has been ordered, if the offence be capital.	May arres withou warrant.		•••	Ditto	***	Imprisonment of either de- scription for 7 years and fine.	High Court or Magis- trate.
	If punishable with transportation for life, or with imprisonment for 10 years.	Ditto	Ditto		Ditto	•••	Imprisonment of either description for 3 years and fine.	Ditto.
	If with imprisonment for 1 year, and not for 10 years.	Ditto	Ditto	•••	Ditto	••	Imprisonment for quarter of the longest term, and of the description, provided for the offence, or fine, or both.	By a Magistrate or by the Court by which the offence is triable.
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Presidency Magistrates.

CHAPTER XI.—FALSE EVIDENCE AND OFFENCES AGAINST PUBLIC JUSTICE—continued.

1	2	3	4	5	6	7
Section.	Offence.	Whether the Police may arrest with- out warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bailable or not.	Punishment under the Indian Penal Code.	By what Court tri- able.
217	Public servant disobeying a direction of law with intent to save persons from punishment, or property from forfeiture.	Shall not arrest without warrant.	Summons	Bailable	Imprisonment of either description for 2 years, or fine, or both.	Magistrate.
218	Public servant framing an incorrect record or writing with intent to save person from punishment, or property from forfeiture.	Ditto	Warrant	Ditto	Imprisonment of either description for 3 years, or fine, or both.	High Court.
219	Public servant in a judicial proceeding making or pronouncing an order, report, verdict or decision which he knows to be contrary to law.		Ditto	Dit to	Imprisonment of either description for 7 years, or fine, or both.	Ditto.
220	Commitment for trial or confinement by a person having authority, who knows that he is acting contrary to law.	Ditto	Ditto	Ditto	Ditto	Ditto.
221	Intentional omission to apprehend on the part of a public servant bound by law to apprehend an offender, if the offence be capital.		Ditto	Ditto	Imprisonment of either description for 7 years, with or without fine.	Ditto.
	If punishable with transportation for life, or imprisonment for 10 years.	Ditto	Ditto	Ditto	Imprisonment of either description for 3 years, with or without fine.	High Court or Magis- trate.

			•			
	If with imprisonment for less than 10 years.	Ditto	Ditto	Ditto	Imprisonment of either description for 2 years, with or without fine.	Magistrate. 877.
222	Intentional omission to apprehend on the part of a public servant bound by law to apprehend person under sentence of a Court of Justice, if under sentence of death.	Ditto	Ditto	Not bailable	Transportation for life, or imprisonment of either description for 14 years, with or without fine.	High Court.
	If under sentence of transportation for life, or imprisonment or penal servitude for 10 years or upwards.	Ditto	Ditto	Ditto	Imprisonment of either description for 7 years, with or without fine.	Ditto.
	If under sentence of imprisonment for less than 10 years.	Ditto	Ditto	Bailable	Imprisonment of either description for 3 years, or fine, or both.	Presidency Magistrate.
223	Escape from confinement negligently suffered by a public servant.	Ditto	Summons	Ditto	Simple imprisonment for 2 years, or fine, or both.	Magistrate.
224	Resistance or obstruction by a person to his lawful apprehension.	May arrest without warrant.	Warrant	Ditto	Imprisonment of either description for 2 years, or fine, or both.	Magistrates
225	Resistance or obstruction to the lawful apprehension of another person, or rescuing him from lawful custody.	Ditto	Ditto	Dítto	Ditto	Ditto.
	If charged with an offence punishable with transportation for life, or imprisonment for 10 years.	Ditto	Ditto	Not bailable	Imprisonment of either description for 3 years and fine.	High Court or Magistrate.
	If charged with a capital offence	Ditto	Ditto	Ditto	Imprisonment of either description for 7 years, or fine.	High Court.

CHAPTER XI.-FALSE EVIDENCE AND OFFENCES AGAINST PUBLIC JUSTICE-concluded.

	10	By what Court triable.	High Court.	Ditto.	Magistrate.	High Court.	By the Court by which the original of- fence was triable.
	9	Punishment under the Indian Penal Code.	Imprisonment of either description for 7 years, or fine.	Transportation for life, or imprisonment of either de- scription for 10 years and fine.	Imprisonment of either description for one year, or fine, or both.	Transportation for life, and fine and rigorous imprisonment for 3 years before transportation,	Punishment of original sentence, or, if part of the punishment has been undergone, the residue.
	7.0	Whether bail. able or not.	Not bailable	Ditto	Bailable	Not bailable	Ditto
	4	Whether a warrant or a summons shall ordinarily issue in the first instance.	Warrant	Ditto	Ditto	Ditto	Summons
	က	Whether the Police may arrest without warrant or not.	May arrest without warrant.	Ditto	Ditto	Ditto	Shall not arrestwith- out war- rant.
	22	OFFENCE.	If the person is sentenced to transportation for life, or to transportation, penal servitude, or imprisonment for 10 years or upwards.	If under sentence of death	Escape, or attempt to escape, from custody for failing to furnish security for good behaviour.		Violation of condition of remission of punishment.
ļ	F-4	Section,		•	225A	226	227

228	Intentional insult or interruption public servant sitting in any stage judicial proceeding.	to a of a	Ditto		Ditto	•••	Bailable	•••	Simple imprisonment for 6 months, or fine of 1,000 rupees, or both.	Courtin which the offence is committed, subject to the provi- sions con- tained in chapter XXXII of the Code of Criminal Procedure.
229	Personation of a juror or assessor	•••	Ditto	•••	Ditto	•••	Ditto .	••••	Imprisonment of either description for 2 years, or fine, or both.	

CHAPTER XII.—OFFENCES RELATING TO COIN AND GOVERNMENT STAMPS.

231	Counterfeiting, or performing any part of the process of counterfeiting, coin.	May ar witho warrant	uţ	Warrant	ī 	Not bail	able	Imprisonment of either description for 7 years and fine.	High Court.
232	Counterfeiting, or performing any part of the process of counterfeiting, the Queen's coin.	Ditto	•••	Ditto	•••	Ditto	•••	Transportation for life or im- prisonment of either descrip- tion for 10 years and fine.	Ditto.
233	Making, buying, or selling instrument for the purpose of counterfeiting coin.	Ditto	•••	Ditto	***	Ditto	•••	Imprisonment of either description for 3 years and fine.	High Court or Magistrate.
234	Making, buying, or selling instrument for the purpose of counterfeiting the Queen's coin.	Ditto	• • •	Ditto	***	Ditto	•••	Imprisonment of either description for 7 years and fine.	High Court.

		CHAPTER XII.—JFFENCES RELATING TO CGIN AND GOVERNMENT STAMPS—continued.	RELATING 1	to cgin an:	D GOVERNM	ENT STAMPS—continued.	1
		63	en .	4	10	9	T
	Section.	Opphice.	Whether the Police may arrest without warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bail- able or not.	Whether bail- Funishment under the Indian able or not.	By what Court triable
1	235	Possession of instrument or material for the purpose of using the same for coun- terfeiting coin.	May arrest without warrant.	Warrant	Not bailable	Imprisonment of either descrip. High Court of the fion for 3 years and fine.	High Court o Magistrate.
		If Queen's coin	Ditto	Ditto	Ditto	Imprisonment of either description for 10 years and fine.	High Court
	236	Abetting in India the counterfeiting of British India of coin.	Ditto	Ditto	Ditto	The punishment provided for abething the counterfeiting of such coin within British India.	Ditto.
	237	Import or export of counterfeit coin, knowing the same to be counterfeit.	Ditto	Ditto	Ditto	Imprisonment of either description for 3 years and fine.	High Court o Magistrate.
	238	Import or export of counterfeits of the Queen's coin, knowing the same to be counterfeit.	Ditto	Ditto	Ditto	Transportation for life, or imprisonment of either description for 10 years and inc.	High Court.
	239	Having any counterfeit coin known to be such when it came into possession, and delivering, &c., the same to any person.	Ditto	Ditto	Ditto	Imprisonment of either description for 5 years and fine. Magistrate	High Court o Magistrate
	240	E4	Ditto	Ditto	Ditto	Imprisonment of either description for 10 years and tine.	Ditto.

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241	Knowingly delivering to another any counterfeit coin as genuine which, when first possessed, the deliverer did not know to be counterfeit.	Ditto		Ditto	;	Ditto	:	Imprisonment of either description for 2 years, or fine of tentines the value of the coin counterfeited, or both.	Magistrate.
242	Possession of counterfeit coin by a person who knew it to be counterfeit when he became possessed thereof.	Ditto	:	Ditto	:	Ditto	.	Imprisonment of either descrip-	High Court Magistra
243	Possession of Queen's coin by a person who knew it to be counterfeit when he became possessed thereof.	Ditto	÷	Ditto	•	Ditto	:	Imprisonment of either description for 7 years and fine.	Ditto.
244	Persons employed in a mint causing coin to be of a different weight or composition from that fixed by law.	Ditto	:	Ditto	:	Ditto	:	Ditto	High Cour
245	Unlawfully taking from a mint any coining instrument.	Ditto	:	Ditto	i	Ditto	:	Ditto	Ditto.
246	Fraudulently diminishing the weight or altering the composition of any coin.	Ditto	÷	Ditto	ŀ	Ditto	:	Imprisonment of either description for 3 years and fine.	High Cour Magistra
247	Frandulently diminishing the weight or altering the composition of the Queen's coin.	Ditto	:	Ditto	;	Ditto	i	Imprisonment of either description for 7 years and fine.	Ditto.
248	Altering appearance of any coin with intent that it shall pass as a coin of a different description.	Ditto	:	Ditto		Ditto	:	Imprisonment of either description for 3 years and fine.	Ditto.
249	Altering appearance of the Queen's coin with intent that it shall pass as a coin of a different description.	Ditto	i	Ditto	Ė	Ditto	:	Imprisonment of either description for T years and fine.	Ditto.
250	Delivery to another of coin possessed with the knowledge that it is altered.	Ditto	1 .	Ditto	:	Ditto	:	Imprisonment of either description for 5 years and fine,	Ditto.

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Section,	Offence.	Whether the Police may arrest without warrant out warrant or not.		Whether a warrant or a summons sall ordinarily issue in the first instance.	•	Whether bail- able or not.	ot.	Punishment under the Indian Penal Code.		By what Court triab
251	Delivery of Queen's coin possessed with the knowledge that it is altered.	May arrest without warrant.	·	Warrant		Not bailable	<u> </u>	Imprisonment of either description for 10 years and fine.	14	High Court Magistrat
252	Possession of altered coin by a person who knew it to be altered when he became possessed thereof.	Ditto	:	Ditto	:	Ditto	i	Imprisonment of either description for 3 years and fine.	rip-	Ditto.
253	Possession of Queen's coin by a person who knew it to be altered when he became possessed thereof.	Ditto	:	Ditto .	:	Ditto	:	Imprisonment of either description for 5 years and fine.	-dina	Ditto.
254	Delivery to another of coin as genuine, which, when first possessed, the deliverer did not know to be altered.	Ditto	:	Ditto	:	Ditto	i	Imprisonment of either description for 2 years, or fine of ten times the value of the coin.		Magistrate
255	Counterfeiting a Government stamp.	Ditto	i	Ditto	:	Bailable	:	Imprisonment of either description for 10 years and fine.		High Court
256	Having possession of an instrument or material for the purpose of counterfeiting a Government stamp.	Ditto	*	Ditto		Ditto	:	Imprisonment of either description for 7 years and fine.		Ditto.

Ditto.	Ditto	:	Ditto	:	Ditto	÷	Ditto	Fraudulent use of false weight or measure	265	
Magistrate.	Summons Bailable Imprisonment of either description for 1 year, or fine, or both.	:	Bailable	: g	Summon	ar-	Shall not arrest without warrant.	Fraudulent use of false instrument for weighing.	264	2 с
The state of the s	MEASURES.	S AND	VEIGHT	TO V	ATING	REI	FENCES	CHAPTER XIII.—OFFENCES RELATING TO WEIGHTS AND MEASURES		
High Court or Magis- trate.	Imprisonment of either description for 3 years, or fine, or both.	In	Ditto	:	Ditto	:	Ditto	Brasure of mark denoting that stamp has been used.	263	•
Magistrate.	Imprisonment of either description for 2 years, or fine, or both.	:	Ditto	- :	Ditto	:	Ditto	Using a Government stamp known to have been before used,	262	
Ditto.	Imprisonment of either description for 3 years, or fine, or both.	# TT	Ditto	:	Ditto	:	Ditto	Effacing any writing from a substance bearing a Government stamp, or removing from a document a stamp used for it with intent to cause wrongful loss to Government.	261	
Ditto.	Imprisonment of either description for 7 years, or fine, or both.	:	Ditto	:	Ditto	:	Ditto	Using as genuine a Government stamp known to be counterfeit.	360	
High Court or Magis- trate.	Ditto	•	Ditto	:	Ditto	:	Ditto	Having possession of a counterfeit Government stamp.	259	
Ditto.	Ditto ii.	:	Ditto	:	Ditto	:	Ditto	Sale of counterfeit Government stamp	258	
Ditto.	Ditto	:	Ditto	:	Ditto	:	Ditto	257 Making, buying or selling instrument for the purpose of counterfeiting a Govern- ment stamp.		

Knowingly disobeying any quarantine-rule Shall not are with- cout war. Adulterating food or drink for man, intend- defor as, so, as to make the same noxious. Selling any food or drink as food and drink for man, knowing the same to be noxious. Adulterating any drug or medical preparation, or to change its operation, or to change its operation, or to change its operation, or to hange its operation and drink any drug or medical preparation. Ditto Fine of 500 rupees	Ditto.	Ditto.	Ditto.	Ditto.	Ditto.	Ditto.	Ditto.	Ditto.
Knowingly disobeying any quarantine-rule shall not arrest with- adulterating food or drink for man, intend- def for sale, so as to make the same noxious. Soling any food or drink as food and drink for man, knowing the same to be noxious. Adulterating any drug or medical preparation, or to man, knowing the same to be noxious. Adulterating any drug or medical preparation, or to make it noxious. Offering for sale, so as to lessen its efficacy, or to change its operation, or to make it noxious. Offering for sale or issuing from a dispensary any drug or medical preparation as a different drug or medical preparation. Knowingly selling or issuing from a dispensary any drug or medical preparation. Chaye been adulterated. Knowingly selling or issuing from a dispensary any drug or medical preparation. Defiling the water of a public spring or rewarrant. Making atmosphere noxious to health search. Making atmosphere noxious to health rant. Treat with- Treat with- Treat with- Treat with- Treat with- Treat with-	ther descrip- s, or fine, or	ther descrip- hs, or fine of	·				ither descrip- hs, or fine of oth.	
Knowingly disobeying any quarantine-rule shall not arrest with- adulterating food or drink for man, intend- def for sale, so as to make the same noxious. Soling any food or drink as food and drink for man, knowing the same to be noxious. Adulterating any drug or medical preparation, or to man, knowing the same to be noxious. Adulterating any drug or medical preparation, or to make it noxious. Offering for sale, so as to lessen its efficacy, or to change its operation, or to make it noxious. Offering for sale or issuing from a dispensary any drug or medical preparation as a different drug or medical preparation. Knowingly selling or issuing from a dispensary any drug or medical preparation. Chaye been adulterated. Knowingly selling or issuing from a dispensary any drug or medical preparation. Defiling the water of a public spring or rewarrant. Making atmosphere noxious to health search. Making atmosphere noxious to health rant. Treat with- Treat with- Treat with- Treat with- Treat with- Treat with-	prisonment of ei on for 6 month oth.	prisonment of ei for for 6 mont, ,000 rupees, or k				٠.	nprisonment of e tion for 3 mont 500 rupees, or b	ine of 500 rupee
Knowingly disobeying any quarantine-rule shall not arrest with- adulterating food or drink for man, intend- ed for sale, so as to make the same noxious. Selling any food or drink as food and drink for man, knowing the same to be noxious. Adulterating any drug or medical preparation, or to thange its operation, or to make it noxious. Offering for sale or issuing from a dispensary any drug or medical preparation known to have been adulterated. Knowingly selling or issuing from a dispensary any drug or medical preparation. Defiling the water of a public spring or rewithout warrant. Making atmosphere noxious to health seath out warrant. Making atmosphere noxious to health stant.	Ditto \prod_{ti}		Ditto	Ditto	Ditto	Ditto	F	
Knowingly disobeying any quarantine-rule Shall not rest we out to rank. Adulterating food or drink for man, intended for sale, so as to make the same noxious. Adulterating any food or drink as food and drink bit for man, knowing the same to be noxious. Adulterating any drug or medical preparation to nake it noxious. Offering for sale or issuing from a dispensary any drug or medical preparation known to have been adulterated. Knowingly selling or issuing from a dispensary any drug or medical preparation. Defiling the water of a public spring or rewith warrant servoir. Making atmosphere noxious to health seart.	Ditto	Ditto	Ditto	Ditto	Ditto	Ditto	Ditto	Ditto
Knowingly disobeying any quarantine-rule Adulterating food or drink for man, intended for sale, so as to make the same noxious. Selling any food or drink as food and drink for man, knowing the same to be noxious. Adulterating any drug or medical preparation intended for sale, so as to lessen its efficacy, or to change its operation, or to make it noxious. Offering for sale or issuing from a dispensary any drug or medical preparation known to have been adulterated. Knowingly selling or issuing from a dispensary any drug or medical preparation. Defiling the water of a public spring or reservoir. Making atmosphere noxious to health	Shall not arrest with- out war-	Ditto	Ditto	Ditto	Ditto	Ditto	May arrest without warrant.	Shall not arrest without warrant.
	Knowingly disobeying any quarantine-rule	Adulterating food or drink for man, intended for sale, so as to make the same noxious.	Selling any food or drink as food and drink for man, knowing the same to be noxious.	Adulterating any drug or medical preparation intended for sale, so as to lessen its efficacy, or to change its operation, or to make it noxious.	Offering for sale or issuing from a dispensary any drug or medical preparation known to have been adulterated.	Knowingly selling or issuing from a dispensary any drug or medical preparation as a different drug or medical preparation.	Defiling the water of a public spring or reservoir.	cing atmosphere noxious to health

		CHAPTER XIV.—OFFENCES AFFECTING THE PUBLIC HEALTH, SAFETY, CONVENIENCE, DECENCY AND MORALS—continued.	ING THE PU MORA]	HE PUBLIC HEALT MORALS—continued.	th, safety	, CONVENIENCE, DECENCY	AND
		83	က	4	٠ تو	9	2
William Control of the Control of th	Section.	OPFENCE.	Whether the Police may arrest with-out warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bail- able or not.	Punishment under the Indian Penal Code.	By what
	279	Driving or riding on a public way so rashly or negligently as to endanger human life, &c.	May arrest without warrant.	Summons	Bailable	Imprisonment of either description for 6 months, or fine of 1,000 rupees, or both.	Magistrate
	280	74	Ditto	Ditto	Ditto	Ditto	Ditto.
	281	Exhibition of a false light, mark, or buoy	Ditto	Warrant	Ditto	Imprisonment of either description for 7 years, or fine, or both.	High Com
	282	Conveying for hire any person by water in a ressel in such a state, or so loaded, as to endanger his life.	Ditto	Summons	Ditto	Imprisonment of either description for 6 months, or fine of 1,000 rupees, or both.	Magistrat
	283	Cansing danger, obstruction or injury in any public way or line of navigation.	Ditto	Ditto	Ditto	Fine of 200 rupees	Ditto.
	284	Dealing with any poisonous substance so as to endanger human life, &c.	Shall not arrest without warrant.	Ditto	Ditto	Imprisonment of either description for 6 months, or fine of 1,000 rupees, or both.	Ditto.

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285	Dealing with fire or any combustible matter, so as to endanger human life, &c.	May arrest without warrant.	Ditto	•	Ditto	:	Ditto .		Ditto.
586	So dealing with any explosive substance	Ditto	Ditto	÷	Ditto	÷	Ditto.	:	Ditto.
287	So dealing with any machinery	Shall not arrest without warrant.	Ditto	:	Ditto	i	Ditto .	. :	Ditto.
288	A person omitting to guard against probable danger to human life by the fall of any building over which he has a right entitling him to pull it down or repair it.	Ditto	Ditto	<u>:</u>	Ditto	:	Imprisonment of either description for 6 months, or fine of 1,000 rupees, or both.	either descrip- hs, or fine of both.	. Ditto.
289	A person omitting to take order with any animal in his possession, so as to guard against danger to human life, or of grievous hurt from such animal.	May arrest without warrant.	Ditto	:	Ditto	:	Ditto	:	Ditto.
290	Committing a public nuisance	Shall not arrest without warrant.	Ditto	:	Ditto	:	Fine of 200 rupees	ss.	Ditto.
291	Continuance of nuisance after injunction to discontinue.	May arrest without war- rant.	Ditto	:	Ditto	:	Simple imprisonment months, or fine, or both	ment for 6 or both.	Ditto.
292	Sale, &c., of obscene books, &c.	Ditto	Warrant	:	Ditto	:	Imprisonment of either description for 3 months, or fine, or both.	either descrip- s, or fine, or	Ditto.
293	Having in possession obscene book, &c., for sale or exhibition.	Ditto	Ditto	:	Ditto	÷	Ditto	:	Ditto.
294	Obscene songs	Ditto	Ditto	·	Ditto	:	Ditto	• :	Ditto.

CHAPTER XIV.-OFFENCES AFFECTING THE PUBLIC HEALTH, SAFETY, CONVENIENCE, DECENCY AND

			MORA	MORALS—concluded.	d.		
	7	63	ရာ	4	īO	9	7
	Section.	Offence.	Whether the Police may arrest with out warrant or not.		W hether bailable or not.	Whether a warrant or a summons W hether shall ordinarily issue not. In the first instance.	By what Court triable
	294A	Keeping a lottery-office		Shall not ar- rest without warrant.	Bailable	Imprisonment of either description for 6 months, or fine, or both.	Magistrate.
75		Prbishing proposals relating to lotteries	Ditto	Ditto	Ditto	Fine of 1,000 rupees.	Ditto.

Destroying, damaging, cr defiling a place of May arrest Summons ... Bailable ... Imprisonment of either descriptor with not with out insult the religion of any class of persons.

CHAPTER XV.—OFFENCES RELATING TO RELIGION.

... Imprisonment of either description for 1 year, or fine, or

Ditto

:

Ditto

:

Ditto

Causing a disturbance to an assembly engaged in religious worship.

both.

:

:

Ditto

:

Ditto

:

Ditto

:

Ditto

Trespassing in a place of worship or sepulture, disturbing funeral with intention to wound the feelings or to insult the religion of any person, or offering indiging to a human corpse.

298	Uttering any word or making any sound in the hearing, or making any gesture or placing any object in the sight, of any person, with intention to wound his religious feeling.	Shall not arrest with- out warrant.	Ditto .	:	Ditto	Ditto	Ditto.
	CHAPTER XVIOFFENCES AFFECTING THE HUMAN BODY.	FENCES AF	FECTING	THE	B HUMAN	BODY.	
J		70	Offences affecting life.	ing l	ife.		
F(Murder	May arrest without warrant.		;	Not bailable	Warrant Not bailable Death, transportation for life High Courant and fine.	High Cour
	Murder by a person under sentence of transportation for life.	Ditto	Ditto	:	Ditto	Death	Ditto.
	304 Culpable homicide not amounting to murder, if act by which the death is caused is done with intention of causing death, &c.	Ditto	Ditto	•	Ditto	Transportation for life, or imprisonment of either description for 10 years and fine.	Ditto.
	If act is done with knowledge that it is likely to cause death, but without any intention to cause death, &c.	Ditto	Ditto	:	Ditto	Imprisonment of either description for 10 years, or fine, or both.	Ditto.
	304A Causing death by rash or negligent act	Ditto	Ditto	:	Bailable	Imprisonment of either description for two years, or fine, or Magistra both.	High Cou or Magistra
	Abetment of suicide committed by a child, or insane or delirious person, or an idiot, or a person intoxicated.	Ditto	Ditto	:	Not bailable	Death, or transportation for life, or imprisonment for 10 years and fine.	High Cour
					-		

	CHAPTER XVIOFFENCES AFFECTING THE HUMAN BODY-continued.	FENCES AFF	ECTING TH	E HUMAN 1	$30\mathrm{DY}$ – continued.	
		Offences affec	Offences affecting life-concluded.	luded.		
H	83	က	47	70	9	2
ction.	Oppence.	Whether the Police may warrant of arrest with out warrant or not. In the first instance.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bailable or not.	warrant or a summons Whether a shall ordine bailable or narily issue not. Whether a warrant or a summons where the result is the first in the first instance.	By wh Court tri

Warrant ... Not bailable | Imprisonment of either descrip- | High Cotion for 10 years and fine.

May arrest without

Abetting the commission of suicide

306

warrant. Ditto

Ditto.

:

:

:

Ditto

:

Ditto

i

:

Attempt to murder

307

Ditto.

Transportation for life, or as

:

Ditto

:

Ditto

:

Ditto

:

If such act cause hurt to any person

Ditto.

Imprisonment of either description for 3 years, or fine, or both.

:

Bailable

Ditto

:

Ditto

:

308 Attempt to commit culpable homicide

Ditto.

Imprisonment of either description for 7 years, or fine, or both.

:

Ditto

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Ditto

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Ditto

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If such act cause hurt to any person

Simple imprisonment for 1 year | Magistra

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Ditto

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Ditto

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Ditto

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Attempt to commit suicide

309

Not bailable Transportation for life and fine. High Co

Ditto

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311 Being a thug

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-OFFENCES APPROTING THE HUMAN BODY conti
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Of th	Of the causing of Miscarriage; of Injuries to unborn Children; of the Exposure of Infunts; and of the Concealment of Birth	unborn Chil	dren; of the	Exposure of	Infunts; and of the Concealme	ont of Birth
312	Causing miscarriage	Shall not arrest without warrant.	Warrant	Bailable	Imprisonment of either descripcription for 3 years, or fine, or both.	High Cour
	If the woman be quick with child	Ditto	Ditto	Ditto	Imprisonment of either description for 7 years and fine.	Ditto.
313	Causing miscarriage without woman's consent	Ditto	Ditto	Not bailable	Transportation for life, or imprisonment of either description for 10 years and fine.	Ditto.
314	Death caused by an act done with intent to cause miscarnage.	Ditto	Ditto	Ditto	Imprisonment of either descrip- tion for 10 years and fine.	Ditto.
	If act done without woman's consent	Ditto	Ditto	Ditto	Transportation for life, or as above.	Ditto.
315	Act done with intent to prevent a child being born alive, or to cause it to die after its birth.	Ditto	Ditto	Ditto	Imprisonment of either description for 10 years, or fine, or both.	Ditto.
316	Causing death of a quick unborn child by an act amounting to culpable homicide.	Ditto	Ditto	Ditto	Imprisonment of either description for 10 years and fine.	Ditto.
317	Exposure of a child under twelve years of age, by parent or person having care of it, with intention of wholly abandoning it.	May arrest without warrant.	Ditto	Bailable	Imprisonment of either description for 7 years, or fine, or both.	Ditto.
3 D	Concealment of birth by secret disposal of dead body.	Ditto	Ditto	Ditto	Imprisonment of either description for 2 years, or fine, or both.	High Cou or Magi trate.

					Of Hurt.	•	-	
THE PARTY OF THE P		63		89	4	ī	9	2
Section.		OFFENCE.		Whether the Police may arrest without warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bail- able or not.	Punishment under the Indian Penal Code.	By what Court triab
323	Voluntarily causing hurt	ing hurt	!	May arrest without warrant.	Summons	Bailable	Imprisonment of either description for 1 year, or fine of 1,000 rupees, or both.	Magistrate.
324	Voluntarily causing weapons or means.		hurt by dangerous	Ditto	Ditto	Ditto	Imprisonment of either description for 3 years, or fine, or both.	High Cour or Magis trate.
325	Voluntarily causing grievous hurt	ing grievous	s hurt	Ditto	Ditto	Ditto	Imprisonment of either description for 7 years and fine.	Ditto.
326	Voluntar	ily causing grievou weapons or means.	s hurt by dan-	Ditto	Ditto	Not bailable	Transportation for life, or imprisonment of either description for 10 years and fine.	Ditto.
327	Þ.	ing hurt to security, o l act which	oluntarily causing hurt to extort property or a valuable security, or to constrain to do an illegal act which may facilitate the commission of an offence.	Difto	Warrant	Ditto	Imprisonment of either description for 10 years and fine.	High Court

328	Administering stupefying drug with intent to cause hurt.	Ditto	:	Ditto	Ditto	Ditto	Ditto.
329	Voluntarily causing grievous hurt to extort property or a valuable security, or to constrain to do an illegal act which may facilitate the commission of an offence.	Ditto	:	Ditto	Ditto	Transportation for life, or imprisonment of either description for 10 years and fine.	Ditto.
330	Voluntarily causing hurt to extort confession or information, or to compel restoration of property, &c.	Ditto '	:	Ditto	Bailable	Imprisonment of either description for 7 years and fine.	Ditto.
331	Voluntarily causing grievous hurt to extort confession or information, or to compel restoration of property, &c.	Ditto	:	Ditto	Not bailable	Imprisonment of either description for 10 years and fine.	Ditto.
332	Voluntarily causing hurt to deter public servant from his duty.	Ditto	:	Ditto	Bailable	Imprisonment of either description for 3 years, or fine, or both.	High Court o Magistrate
333	Voluntarily causing grievous hurt to deter public servant from his duty.	Ditto	:	Ditto	Not bailable	Imprisonment of either description for 10 years and fine.	High Court.
334	Voluntarily causing hurt on grave and sudden provocation, not intending to hurt any other than the person who gave the provocation.	Ditto	:	Summons	Bailable	Imprisonment of either description for I month, or fine of 500 rupees, or both.	Magistrate.
335	Causing grievous hurt on grave and sudden provocation, not intending to hurt any other than the person who gave the provocation.	Ditto	i	Ditto	Ditto	Imprisonment of either description for 4 years, or fine of 2,000 rupees, or both.	High Cou or Magi trate.
336	Doing any act which endangers human life or the personal safety of others.	Ditto	*	Ditto	Ditto	Imprisonment of either description for 3 months, or fine of 250 rupees, or both.	Magistrate.
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Section	Offence.	Whether the Police may arrest without warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bail- able or not.	Funishment under the Indian Penal Code.	By what Court triable
337	Causing hurt by an act which endangers May arrest Summons without warrant.	May arrest without warrant.	Suramons	Bailable	Imprisonment of either description for 6 months, or fine of 500 rupees, or both.	Magistra
338	Causing grievous hurt by an act which endangers human life, &c.	Ditto	Ditto	Ditto	Imprisonment of either description for 2 years, or fine of 1,000 rupees, or both.	Ditto.

Magistrate.

May arrest Summons... Bailable ... Simple imprisonment for I without marrant, or both.

Wrongfully restraining any person

341

Ditto.

... Imprisonment of either description for 1 year, or fine of 1,000 rupees, or both.

Ditto

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Ditto

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Ditto

:

Wrongfully confining any person

ij.	·4								,
	343	Wrongfully confining for three or more days.	Ditto	Ditto	:	Ditto	:	Imprisonment of either description for 2 years, or fine, or both.	Ditto.
	344	Wrongfully confining for ten or more days.	Ditto	Ditto	:	Ditto	: 7	Imprisonment of either description for 3 years and fine.	High Cou or Mag trate.
	345	Keeping any person in wrongful confinement, knowing that a writ has been issued for his liberation.	Shall net arrest without warrant.	Ditto	:	Ditto	:	Imprisonment of either descrip- tion for 2 years, in addition to imprisonment under any other section.	Ditto.
	346	Wrongful confinement in secret	May arrest without warrant.	Ditto	:	Ditto	:	Ditto	Ditto.
	34.7	Wrongful confinement for the purpose of extorting property, or constraining to an illegal act, &c.	Ditto	Ditto	:	Ditto	:	Imprisonment of either description for 3 years and fine.	Ditto.
	348	Wrongful confinement for the purpose of extorting confession or information, or of compelling restoration of property, &c.	Ditto	Ditto		Ditto		Ditto	Ditto.
			Of Oriminal Force and Assault.	Force and	Assar	ult.			The state of the s
	352	Assault or use of criminal force otherwise than on grave provocation.	Shall not arrest without	Summons		Bailable	:	Imprisonment of either description for 3 months, or fine of 500 rupees, or both.	Magistrate
	353	Assault or use of criminal force to deter a public servant from discharge of his duty.	May arrest without warrant.	Warrant	:	Ditto	:	Imprisonment of either description for 2 years, or fine, or both.	Ditto.

		CHAPTER XVI.—OFFENCES AFFECTING THE HUMAN BODY—continued. Of Criminal Force and Assault—concluded.	FENCES AF	OFFENCES AFFECTING THE HUMAN Of Criminal Force and Assault—concluded.	IE HUMAN	BODY—continued.	
-6	٦.	63	60	4	ō	9	7
•	Section.	Offence.	Whether the Police may arrest without warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bail- able or not.	Whether bail- able or not. Penal Code.	By what Court triabl
	354	Assault or use of criminal force to a woman with intent to outrage her modesty.	May arrest without warrant.	Warrant	Bailable	Imprisonment of either description for 2 years, or fine, or both.	Magistrate.
	355	Assault or criminal force with intent to dishonour a person, otherwise than on grave and sudden provocation.	Shall not arrest with- out warrant.	Summons	Ditto	Ditto	Ditto.
	356	Assault or criminal force in attempt to commit theft of property worn or carried by a person.	May arrest without warrant	Warrant	Not bailable	Ditto	Ditto.
	357	Assault or use of criminal force in attempt wrongfully to confine a person.	Ditto	Ditto	Bailable	Imprisonment of either description for 1 year, or fine of 1,000 rupees, or both.	Ditto.
·	358	Assault or use of criminal force on grave and sudden provocation.	Shall not arrest without warrant.	Summons	Ditto	Simple imprisonment for 1 month, or fine of 200 rupees, or both.	Ditto.
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363	Kidnapping	May arrest without warrant.		Warrant		Not bailable		Imprisonment of either descrip- High Courtion for 7 years and fine.	High Cour Magistr
364	Kidnapping or abducting in order to murder.	Ditto	• • • • • • • • • • • • • • • • • • • •	Ditto	:	Ditto .	: .	Transportation for life, or rigorous imprisonment for 10 years and fine.	High Cou
365	Kidnapping or abducting with intent secretly and wrongfully to confine a person.	Ditto	:	Ditto	:	Ditto .	_ <u></u>	Imprisonment of either description for 7 years and fine.	Ditto.
366	Kidnapping or abducting a woman to compel her marriage or to cause her defilement, &c.	Ditto	· •	Ditto	. :	Ditto	<u></u>	Imprisonment of either descrip- tion for 10 years and fine.	Ditto
367	Kidnapping or abducting in order to subject a person to grievous hurt, slavery, &c.	Ditto	:	Ditto	<u>:</u> :	Ditto .	: :	Ditto	Ditto
368	Concealing or keeping in confinement a kidnapped person.	Ditto	:	Ditto	÷	Ditto .		Punishment for kidnapping or abduction.	Ditto
369	Kidnapping or abducting a child with intent to take property from the person of such child.	Ditto	:	Ditto	÷	Ditto .	:	Imprisonment of either description for 7 years and fine.	Ditto
370	Buying or disposing of any person as a slave.	Shall not arrest without warrant.	ar- nout	Ditto	į	Bailable .	:	Ditto	Ditto
		5.							
371	Habitual dealing in slaves	May arrest without warrant.	est u t	Ditto	:	Not bailable		Transportation for life, or im- prisonment of either descrip- tion for 10 years and fine.	Ditto

Whether the Whether the Police war arrest with our warrant or not. Selling or letting to hire a minor for the purpose of prostitution. By whether the Whether the Whether bail our warrant or not. Standard our warrant narrily issue in the first instance. Standard our warrant narrily issue purpose of prostitution. Standard our warrant narrily issue in the first instance. Standard our warrant narrily issue able or not. Standard our warrant narrily issue in the first instance. Standard our warrant narrily issue able or not. Standard our warrant narrily issue and fine. May arrest with out warrant. Standard our warrant narrily issue and fine. Standard our warrant narrily issue and fine. May arrest narrily issue and fine. May arrest narrily our bitto Ditto Di	:	Of Kidnapping, Forcible Abduction, Slavery and forced Labour—concluded.	cible Abduction	ı, Slavery and	forced Laboun	-concluded.	
Selling or letting to hire a minor for the gurypurpose of prostitution. Buying or obtaining possession of a minor Unlawful compulsory labour Whether the Whether a summons or not. Police may arrest with. a summons hall ordi. In the first in the first in the first instance. Buying or obtaining possession of a minor Unlawful compulsory labour Whether a summons or not. In the first in t	г	63	89	4	īG	9	1
Selling or letting to hire a minor for the purpose of prostitution. Buying or obtaining possession of a minor dirth out in the ame purpose. Unlawful compulsory labour Ditto Ditto Ditto Bailable	Section.	OFFENCE.	Whether the Police may arrest without warrant or not.	>	Whether bail- able or not.	Punishment under the Indian Penal Code.	
Buying or obtaining possession of a minor Ditto Ditt	372	Selling	May arrest without warrant.	Warrant	Not bailable	Imprisonment of either description for 10 years and fine.	High Court Magistr
Unlawful compulsory labour Ditto Ditto Ditto Bailable Imprisonment of either description for 1 year, or fine, or both.	373	Buying or obtaining possession of a minor for the same purpose.	Ditto			:	Ditto.
	374	l compulsory labour				Imprisonment of either description for 1 year, or fine, or both.	Magistrate

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376 Rape ...

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... May arrest Warrant ... Not bailable Transportation for life, or imprisonment of either description for 10 years and fine.

		377	Unnatural offences	:	May arrest Warrant Not bailable warrant.	t Warrant	*	Not bailabl		Transportation for life, or imprisonment of either description for 10 years and fine.	High Co
	!			CHAPTER XVIIOF OFFENCES AGAINST PROPERTY.	VIIOF	FFENCES	AG4	AINST PR	OPE	RTY.	
						Of Theft.					
*	1)	379	Theft	:	May arrest Warrant without warrant.	t Warrant	:	Not bailab	le I	Not bailable Imprisonment of either description for 3 years, or fine, or both.	Magistr
	••	380	Theft in a building, tent or vessel	, tent or vessel	Ditto	Ditto	:	Ditto .		Imprisonment of either description for 7 years and fine.	Ditto.
		381	Theft, by clerk or servant, of prop possession of master or employer.	t, by clerk or servant, of property in ossession of master or employer.	Ditto	Ditto	:	Ditto.	:	Ditto	High Co Magistr
	2 Е	382	Theft, preparation causing death, or fear of death, or in order to the cot to retring after taining property	Theft, preparation having been made for causing death, or hurt, or restraint, or fear of death, or of hurt, or of restraint, in order to the committing such theft, or to retiring after committing it, or to retaining property taken by it.	Ditto	Ditto	. :	Ditto		Rigorous imprisonment for 10 High years and fine.	High (

	ROPERTY—continued
	Th Pr
	AGAINS
	OFFENCES
	-OF
	XVII.
	CHAPTER XVIIOF OFFENCES AGAINST PROPERTY-

AGAINST PROPERTY—continued.
AGAINST
TO.

Of Extortion.

By what Court trial

Whether bail- Punishment under the Indian

Penal Code.

able or not.

arrest with. out warrant

Police may

OFFENCE.

Section.

warrant or a summons shall ordinarily issue in the first

Whether the

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Whether

High Cour Magistra

Imprisonment of either description for 3 years, or fine, or

Bailable ...

Warrant ...

Shall not ar. rest without

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Extortion

384

warrant,

instance.

or not.

both.

Ditto.

Imprisonment of either descrip-tion for 2 years, or fine, or

:

Ditto

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Ditto

:

Ditto

Putting or attempting to put in fear of injury, in order to commit extortion.

385

both.

Not bailable Imprisonment of either descrip- High Cour tion for 10 years and fine.

Ditto

Ditto

Extortion by putting a person in fear of death or grievous hurt.

386

Ditto.

Imprisonment of either descrip-

:

Ditto

:

Ditto

:

Ditto

Putting or attempting to put a person in fear of death or grievous hurt, in order

387

to commit extortion.

tion for 7 years and fine.

Ditto.

Imprisonment of either description for 10 years and fine.

:

Ditto

:

Ditto

:

Ditto

Extortion by threat of accusation of an offence punishable with death, transportation for life, or imprisonment for 10 years. Ditto.

:

Transportation for life

Ditto

:

Ditto

:

Ditto

If the offence threatened be an unnatural

offence.

388	Putting person in fear of accusation of offence punishable with death, transportation for life, or with imprisonment for 10 years, in order to commit extortion.	Ditto	Ditto	Ditto		Imprisonment of either description for 10 years and fine.	Ditto.
	If the offence be an unnatural offence	Ditto	Ditto	Ditto	:	Transportation for life	Ditto.
		Of Box	Of Robbery and Dacoity.	oity.			
392	Robbery	May arrest without warrant.	Warrant	Not bailable	ilable	Rigorous imprisonment for 10 years and fine.	High Cour Magistra
	If committed on the highway between sunset and sunrise.	Ditto	Ditto	Ditto	:	Rigorous imprisonment for 14 years and fine.	Ditto.
393	Attempt to commit robbery	Ditto	Ditto	Ditto	:	Rigorous imprisonment for 7 years and fue.	Ditto.
394	Person voluntarily causing hurt in committing or attempting to commit robbery, or any other person generally concerned in such robbery.	Ditto	Ditto	Ditto	:	Transportation for life, or rigorous imprisonment for 10 years and fine.	Ditto.
395	Dacoity	Ditto	Ditto	Ditto	:	Ditto	High Cou
396	Murder in dacoity	Ditto	Ditto	Ditto	:	Death, transportation for life, or rigorous imprisonment for 10 years and fine.	Ditto.
397	Robbery or dacoity with attempt to cause death or grievous hurt.	Ditto	Ditto	Ditto	:	Rigorous imprisonment for not less than 7 years.	Ditto.

CHAPTER XVII .- OF OFFENCES AGAINST PROPERTY -continued. Of Robberg and Dacoity-concluded.

	PATRICE .					
	63	ಣ	4	29	9	2
Section.	Optence.	Whether the Policemay arrest without warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether bailable or not.	Punishment under the Indian Penal Code.	By weat Court triab
398	Attempt to commit robbery or dacoity when armed with deadly weapon.	May arrest without warrant.	Warrant.	Not bailable.	Not bailable. Rigorous imprisonment for not High Cour- less than 7 years.	High Cour
333	Making preparation to commit dacoity	Ditto	Ditto	Ditto	Rigorous imprisonment for 10 years and fine.	Ditto.
400	Belonging to a gang of persons associated for the purpose of habitually committing daceity.	Ditto	Ditto	Ditto	Transportation for life, or as above.	Ditto.
401	Belonging to a wandering gang of persons associated for the purpose of habitually committing thefts.	Ditto	Ditto	Ditto	Rigorous imprisonment for 7 years and fine.	Ditto.
402	Being one of five or more persons assembled for the purpose of committing dacoity.	Ditto	Ditto	Ditto	Ditto	Ditto.

Of Criminal Misappropriation of Property.

	des								
	403	Dishonest misappropriation of moveable Shall not arproperty, or converting it to one's own use. rest without arrest with out warrant Bailable Imprisonment of either descrip. Magistration for 2 years, or fine, or both.	Shall not arrest without warrant.	Warrant .	<u> </u>	ailable .	:	imprisonment of either descrip- tion for 2 years, or fine, or both.	Magistr
,	404	A04 Dishonest misappropriation of property, bitto knowing that it was in possession of a deceased person at his death, and that it has not since been in the possession of any person legally entitled to it.	Ditto	Ditto	:	Ditto	:	Imprisonment of either description for 3 years and fine. or 1 trate.	High or M
		If by clerk or person employed by deceased, Ditto	Ditto	Ditto	<u>-</u>	Ditto	:	Imprisonment of either descrip-	Ditto.

					tion for 7 years and tine,	
		Of Crimin	Of Criminal Breach of Trust.	Trust.		
406	406 Criminal breach of trust	May arrest without warrant.	Warrant	Not bailable	May arrest Warrant Not bailable Imprisonment of either descrip- High ton for 3 years, or fine, or warrant.	High (or M
401	407 Criminal breach of trust by a carrier, whar-finger, &c.	Ditto	Ditto	Ditto	Imprisonment of either description for 7 years and fine.	Ditto.
408	408 Criminal breach of trust by a clerk or servant.	Ditto	Ditto	Ditto	Ditto	Ditto.
609	Criminal breach of trust by public servant, Shall not aror by banker, merchant or agent, &c. warrant.	Shall not arrest without warrant.	Ditto	Ditto	Transportation for life, or imprisonment of either description for 10 years and fine.	Ditto.

		CHAPTER	XVIIOF O	FFENCES A(AAINST PRO	CHAPTER XVII.—OF OFFENCES AGAINST PROPERTY -continued.	
			Of the Receiv	Of the Receiving of Stolen Property.	property.		
- 1	-	67	8	4	ıo.	9	1.
Section	<i>y</i> .	OFFENCE.	Whether the Police may arrest without warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	,	Whether bail- Punishment under the Indian able or not.	By wha Court tria
411	Dishonestly receiving knowing it to be stolen	Dishonestly receiving stolen property, knowing it to be stolen.	May arrest without warrant.		Not bailable	Warrant Not bailable Imprisonment of either description for 3 years, or fine, or both.	High Cc or Ma trate.
412		Dishonestly receiving stolen property, knowing that it was obtained by dacoity.	Ditto	Ditto	Ditto	Transportation for life, or rigorous imprisonment for 10 years and fine.	High Cou
413		Habitually dealing in stolen property	Ditto	Ditto	Ditto	Transportation for life, or imprisonment of either description for 10 years and fine.	Ditto.
414		Assisting in concealment or disposal of stolen property, knowing it to be stolen.	Ditto	Ditto	Ditto	Imprisonment of either description for 3 years, or fine, or both.	High Co or Ma trate.

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	THE STATE OF THE S					
417	Cheating	Shall not arrest without war.	Warrant	Bailable.	Imprisonment of either description for 1 year, or fine, or both.	Magistrate.
418	Cheating a person whose interest the offender was bound, either by law or by legal contract, to protect.	Ditto	Ditto	Ditto	Imprisonment of either description for 3 years, or fine, or both.	High Cour or Magis trate.
419	Cheating by personation	Ditto	Ditto	Ditto	Ditto	Ditto.
420	Cheating and thereby dishonestly inducing delivery of property, or the alteration or destruction of a valuable security.	Ditto	Ditto	Ditto	Imprisonment of either description for 7 years and fine.	High Cour or Magis trate.
	Of Fran	ndulent Deed.	Of Fraudulent Deeds and Dispositions of Property.	ions of Prope	tg.	
421	Fraudulent removal or concealment of property, &c., to prevent distribution among creditors.	Shall not arrest without warrant.		Bailable	Warrant Bailable Imprisonment of either description for 2 years, or fine, or both.	Magistrate.
422	Fraudulently preventing from being made available for his creditors a debt or demand due to the offender.	Ditto	Ditto	Ditto	Ditto	Ditto
423	Fraudulent execution of deed of transfer containing a false statement of consideration.	Ditto	Ditto	Ditto	Ditto	Ditto.
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CHAPTER XVII.-OF OFFENCES AGAINST PROPERTY-continued.

Of Fraudulent Deeds and Dispositions of Property—concluded.

1	By what urt triable.	agistrate.
9	Whether a warrant or a summons shall ordi. Whether Punishment under the Indian By what narily issue bailable or in the first not.	Imprisonment of either description for 2 years, or fine, or both.
ro.	Whether bailable or not.	Bailable.
4		Warrant.
ಣ	Whether the Police may arrest without warrant or not.	Shall not arrest with- out war- rent.
67	OFFENCE.	Fraudulent removal or concealment of property of himself or any other person, or rest with-assisting in the doing thereof, or dishonestly releasing any demand or claim rent.
~	Section.	424

Of Wischief.

98	26 Mischief	Shall not arrest with- out warrant.	Summons	Bailable	Shall not are summons Bailable Imprisonment of either de-Magistrate. rest without ware out out ware.	Magistrate.
52	27 Mischief, and thereby causing damage to Ditto the amount of 50 rupees or upwards.	Ditto	Warrant	Ditto	Imprisonment of either description for 2 years, or fine, or both.	Ditto.
88	Mischief by killing, poisoning, maining May arrest or rendering useless, any animal of the without value of 10 rupees or upwards.	May arrest without warrant.	Ditto	Ditto .	Ditto	Ditto.

	429	Mischief by killing, poisoning, maining or rendering useless, any elephant, camel, horse, &c., whatever may be its value, or any other animal of the value of 50 rupees or upwards.	Ditto	:	Ditto		Ditto	Impristion tion both.	Imprisonment of either description for 5 years, or fine, or both.	High Court or Magis- trate.
	430	Mischief by causing diminution of supply of water for agricultural purposes, &c.	Ditto .	:	Ditto .	:	Ditto	Ditto	eq.	Ditto.
	431	Mischief by injury to public road, bridge, river or navigable channel, and rendering it impassable or less safe for travelling, or conveying property.	Ditto	•	Ditto .		Ditto	Ditto		Ditto.
-	432	Mischief by causing inundation or obstruc- tion to public drainage, attended with damage.	Ditto	; i .	Ditto .	:	Ditto	Ditte	opp	Ditto.
	433	Mischief by destroying or moving or rendering less useful a light-house or seamark, or by exhibiting false lights.	Ditto	:	Ditto	:	Ditto		Imprisonment of either descrip- tion for 7 years, or fine, or both.	High Court
	434	~	Shall not arrest without warrant.	t ar- vith- war-	Ditto	:	Ditto		Imprisonment of either description for I year, or fine, or both.	Magistrate
	435	Mischief by fire or explosive substance, with intent to cause damage to amount of	May arrest without	est u t	Ditto	:	Ditto		Imprisonment of either description for T years and fine.	High Cour
2	436	2	Ditto	:	Ditto	:	Not bailable		Transportation for life, or imprisonment of either description for 10 years and fine.	Ditto
F	437	Mischief with intent to destroy or make unsafe a decked vessel or a vessel of twenty tons burden.	Ditto	:	Ditto	<u>:</u>	Ditto		Imprisonment of either description for 10 years and fine.	- Ditto.

CHAPTER XVII.—OF OFFENCES AGAINST PROPERTY—continued. Of Mischief—concluded.

	20	က	4	ıφ	89	
Section.	Offence.	Whether the Police may arrest without wairrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Whether ballable or not.	Whether the Whether a Wh et her Punishment under the Indian Police may warrant or bailable or Penal Code. arrest with- a summons not. out war- shall ordinary issue in the first instance.	By what Court triable
438	438 The raischief described in the last section, May arrest Warrant, when committed by fire or any explosive without substance.	May arrest without warrant.	Warrant.	Not ballable	Not bailable Transportation for life, or im- High Court prisonment of either description for 10 years and fine.	High Court
439	Running vessel ashore with intent to commit theft, &c.	Ditto	Ditto	Ditto	Imprisonment of either description for 10 years and fine.	Ditto.
440	440 Mischief committed after preparation made for causing death or hurt, &c.	Ditto	Ditto	Ditto	Imprisonment of either description for 5 years and fine.	Ditto.

			Of Cr	Of Criminal Trespass.	.88.			
Criminal trespass	:	:	May arrest without warrant.	May arrest Summons. without warrant.	Bailable	Imprison tion for 500 rupe	Bailable Imprisonment of either description for 3 months, or fine of 500 rupees, or both.	Magistrate,
House-trespass	:	:	Ditto	Warrant.	Ditto .	Imprisonment of tion for I year, or rupees, or both.	Imprisonment of either description for 1 year, or fine of 1,000 rupees, or both.	Ditto.

449	House-trespass in order to the commission of an offence punishable with death.	Ditto	:	Ditto	:	Not bailable	Transportation for life, or rigor- ous imprisonment for 10 years and fine.	High Court
450	House-trespass in order to the commission of an offence punishable with transporta- tion for life.	Ditto	:	Ditto	:	Ditto	Imprisonment of either description for 10 years and fine.	Ditto.
451	House-trespass in order to the commission of an offence punishable with imprisonment.	Ditto	:	Ditto	:	Bailable	Imprisonment of either description for 2 years and fine.	Magistrate.
	If the offence is theft	Ditto	:	Ditto	:	Not bailable	Imprisonment of either description for 7 years and fine.	High Cou or Magi trate.
452	House-trespass, having made preparation for causing hurt, assault, &c.	Ditto	:	Ditto	•	Ditto	Ditto	Ditto.
453	Lurking house-trespass or house-breaking	Ditto	:	Ditto	:	Ditto	Imprisonment of either description for 2 years and fine.	Magistrate
454	Lurking house-trespass or house-breaking in order to the commission of an offence punishable with imprisonment.	Ditto	:	Ditto	i	Ditto	Imprisonment of either description for 3 years and fine.	High Cou or Mag trate.
	If the offence is theft	Ditto	:	Ditto	:	Ditto	Imprisonment of either description for 10 years and fine.	Ditto.
455	Lurking house-trespass or house-breaking, after preparation made for causing hurt, assault, &c.	Ditto	i	Ditto	:	Ditto	Ditto	Ditto.
9	Lurking house-trespass or house-breaking by night.	Ditto	:	Ditto	:	Ditto	Imprisonment of either description for 3 years and fine.	Ditto.
00 00	Jurking house-trespass or house-breaking by night.	Ditto	:	Ditto	:	}		imprisonment of either description for 3 years and fine.

By wha Not bailable. | Imprisonment of either descrip. | High Co High Cou Transportation for life, or imprisonment of either descrip-: : Imprisonment of either descrip-Punishment under the Indian tion for 14 years and fine, ion for 10 years and fine. tion for 5 years and fine. Penal Code. : : CHAPTER XVII.-OF OFFENCES AGAINST PROPERTY-concluded. Ditto Ditto : : Whether bail-: ፥ able or not. Ditto Ditto Ditto Ditto Of Criminal Trespass—concluded, shall ordi-Warrant ... warrant or a summons narily issue : : ŧ in the first ŧ instance. Whether Ditto Ditto Ditto May arrest without : : ፥ : Whether the Police may arrest withrant or not. warwarrant, Ditto Ditto Ditto Ditto 9 Death or grievous hurt caused by one of several persons jointly concerned in house-breaking by night, &c. Lurking house-trespass or house-breaking by night, after preparation made for causing hurt, &c. by night in order to the commission of an offence punishable with imprisonment. : Lurking house-trespass or house-breaking Grievous hurt caused whilst committing lurking house-trespass or house-breaking. ፥ OFFENCE. C) If the offence is theft 459 460 457 Section.

or Mag

trate.

Ditto.

Diffo

Ditto.

Magistrat

Imprisonment of either description for 2 years, or fine, or both.

:

Bailable

:

Ditto

:

Ditto

Dishonestly breaking open or unfastening any closed receptacle containing or sup-

461

posed to contain property.

	462	Being entrusted with any closed receptacle containing or supposed to contain any property, and fraudulently opening the same.	Ditto	Ditto	Ditto	Imprisonment of either description for 3 years, or fine, or both.	High Court or Magis- trate.
		CHAPTER XVIII.—OF OFFENCES RELATING TO DOCUMENTS AND TO TRADE OR PROPERTY-MARKS.	RELATING T	O DOCUMEN	ITS AND TO	TRADE OR PROPERTY-MAR	KS.
	465	Forgery	Shall not arrest without warrant.	Warrant	Bailable	Imprisonment of either description for 2 years, or fine, or both.	High Court.
	466	Forgery of a record of a Court of Justice or of a register of births, &c., kept by a public servant.	Ditto	Ditto	Not bailable	Imprisonment of either description for 7 years and fine.	Ditto.
	467	Forgery of a valuable security, will or authority to make or transfer any public security, or to receive any money, &c.	Ditto	Ditto	Ditto	Transportation for life, or imprisonment of either description for 10 years and fine.	Ditto.
		When the Inarable security is a promissory note of that Government of India.	May arrest without war- rant.	Ditto	Ditto	Ditto	Ditto.
	468	Forgery for the purpose of cheating	Shall not arrest without warrant.	Ditto	Ditto	Imprisonment of either description for T years and fine.	Ditto.
	469	Forgery for the purpose of harming the reputation of any person, or knowing that it is likely to be used for that purpose.	Ditto	Ditto	Bailable	Imprisonment of either description for 3 years and fine.	Ditto.
	471	Using as genuine a forged document which is known to be forged.	Ditto	Ditto	Ditto	Punishment for forgery	Ditto.
į							

Ditto.	Ditto.	Ditto.		Magistrat	Ditto,	High Co or Mag trate.	Ditto.	
Ditto	Imprisonment of either description for 7 years and fine.	Transportation for life, or imprisonment of either description for T years and fine.		Imprisonment of either description for I year, or fine, or both.	Inprisonment of either description for 2 years, or fine, or both.	Imprisonment of either description for 3 years and fine.	Imprisonment of either description for 3 years, or fine, or both.	
i	:	:		:	:		:	
Ditto	Ditto	Ditto	Marks.	Bailable	Ditto	Ditto	Ditto	
•	•	:	erty-	:	:	:	:	
Ditto	Ditto	Ditto	Of Irade and Property-Marks.	Warrant	Ditto	Summons	Ditto	
:	:	:	rade o	t ar-	:	i	•	
Ditto	Ditto	Ditto	Of II	Shall not arrest without warrant.	Ditto	Ditto	Ditto	
Counterfeiting a device or mark used for authenticating documents described in section 467 of the Indian Penal Code, or possessing counterfeit marked material.	Counterfeiting a device or mark used for authenticating documents other than those described in section 467 of the Indian Penal Code, or possessing counterfeit marked material.	Fraudulently destroying or defacing, or attempting to destroy or deface, or secreting, a will, &c.		Using a false trade or property-mark with intent to deceive or injure any person.	Counterfeiting a trade or property-mark used by another, with intent to cause damage or injury.	Counterfeiting a property-mark used by a public servant, or any mark used by him to denote the manufacture, quality, &c., of any property.	Fraudulently making or having possession of any die, plate, or other instrument for counterfeiting any public or private property or trade-mark.	
475	476	477		482	483	484	485	
			1					

ວົ .	CHAPTER XVIII.—OF OFFENCES RELATING TO DCCUMENTS AND TO TRADE OR PROPERTY-MARKS—concluded. Of Trade and Property-Marks—concluded.	LATING TO DCCUMENTS AND TO TR. Of Irade and Property-Marks—concluded.	CUMENTS A roperty-Wark	ND TO TRA	DE OR PROPERTY-MARKS-	concluded.
-	67	m	47	2	ý	4
Section.	OFFBNCB.	Whether the Police may arrest without warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.	Warrant or a summons shall ordi-marily issue in the first instance.	Punistment under the Indian Penal Code.	By what Court triable.
483	Knowingly selling goods marked with a counterfeit property or trade-mark.	Shall not arrest without warrant.	Summons Bailable	Bailable	Impriscnment of either description for I year, or fine, or both.	Magistrate.
487	Fraudulently making a false mark upon any package or receptacle containing goods, with intent to cause it to be believed that it contains goods which it does not contain, &c.	Ditto	Ditto	Ditto	Impriscrement of either description for 3 years, or fine, or both.	High Court or Magis- trate.
488	Making use of any such false mark	Ditto	Ditto	Ditto	Ditto	Ditto.
489	489 Removing, destroying, or defacing, any property-mark with intent to cause injury.	Ditto	Ditto	Ditto	Imprisonment of either description for I year, or fine, or both.	Magistrate.
	CHAPTER XIX.—OF THE CRIMINAL BREACH OF CONTRACTS OF SERVICE.	HE CRIMINA	IL BREACH	OF CONTRA	CTS OF SERVICE.	

ULTI ILIN ALA. VI TILL CHARACTER DAMES IN COLUMN OF THE CO					
 Being bound by contract to render personal shall not are service during a voyage or journey, or to convey or guard any property or person, warrant.	Shall not arrest without warrant.	Summons	Bailable	Imprisconnent of either description for 1 mouth, or fine of 160 rupees, or both.	Magistrate.

	492	Being bound by a contract to render personal service for a certain period at a distant place to which the employee is conveyed at the expense of the employer, and there voluntarily deserting the service or refusing to perform the duty.	Ditto		Ditto	•	Ditto	Imprisonment of either description for 1 month, or fine of double the expense incurred, or both.	Office.
		CHAPTER XX.—OF OFFENCES RELATING TO MARRIAGE.	.—OF OFF	ENC	ES RELA	NII.	G TO MAE	RIAGE.	
	493	A man by deceit causing a woman not lawfully married to him to believe that she is lawfully married to him, and to cohabit with him in that belief.	Shall not arrest without warrant.		Warrant		Not bailable	Not bailable Imprisonment of either description for 10 years and fine.	High Cour
	494	Marrying again during the lifetime of a husband or wife.	Ditto .	:	Ditto		Bailable	Imprisonment of either description for 7 years and fine.	Ditto.
	495	Same offence, with concealment of the former marriage from the person with whom subsequent marriage is contracted.	Ditto .		Ditto	<u>~</u>	Not bailable	Imprisonment of either description for 10 years and fine.	Ditto.
2	496	A person with fraudulent intention going through the ceremony of being married, knowing that he is not thereby lawfully married.	Ditto .	:	Ditto		Ditto	Imprisonment of either description for 7 years and fine.	Ditto.
G.	497	Adultery	Ditto .		Ditto		Bailable	Imprisonment of either description for 5 years, or fine, or both.	Ditto.
·	498	Enticing or taking away or detaining with a criminal intent a married woman.	Ditto		Ditto		Ditto	Imprisonment of either description for 2 years, or fine, or both.	Magistrate

Ditto.

Imprisonment of either description for 3 months, or fine of 200 rupees, or both.

:

Ditto

:

Ditto

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Being bound to attend on, or supply the wants of, a person who is helpless from youth, unsoundness of mind or disease, and voluntarily omitting to do so.

491

CHAPTER XXI.-OF DEFAMATION.

	62	ന	4	ຸນດ	9 .	7
Section.	OFFENCE.	Whether the Police may arrest with out warrant or not.	Whether a warrant or a summons shall ordinarily issue in the first instance.		Whether bail- Punishment under the Indian able or not.	By what Court triable.
500	Defamation	Shall not arrest with- out warrant.	Warrant	Bailable	Warrant Bailable Simple imprisonment for 2 High Court years, or fine, or both. or Magistrate.	High Court or Magis- trate.
501	Printing or engraving matter knowing it to be defamatory.	Ditto	Ditto	Ditto	Ditto	Ditto.
505	Sale of printed or engraved substance containing defamatory matter, knowing it to contain such matter.	Ditto	Ditto	Ditto	Ditto	Ditto.
	CHAPTER XXII.—OF CRIMINAL INTIMIDATION, INSULT AND ANNOYANCE.	SIMINAL IN	TIMIDATION	, INSULT A	ND ANNOYANCE.	

504 Insult intended to provoke a breach of the rest with out war- rant. Bailable ... Bailable ... Imprisonment of either descrip- Magistrate.

	Fig. 8 ratement, rumours, &c., circulated with intent to cause mutiny or offences against the public peace.	Ditto	:	Ditto .	;	Not bailable	Ditto	: :	Ditto.
506	Criminal intimidation	Ditto	:	Ditto .		Bailable	Ditto	:	Ditto.
	If threat be to cause death or grievous hurt, &c.	Ditto	:	Ditto .	- <u>-</u>	Ditto	Imprisonment of either description for 7 years, or fine, or both		High Court or Magis. trate.
202	Criminal intimidation by anonymous communication or having taken precaution to conceal whence the threat comes.	Ditto		Ditto .	·:	Ditto	Imprisonment of either description for 2 years, in addition to the punishment under above section.	either descrip- s, in addition ant under above	Ditto.
508	Act caused by inducing a person to believe that he will be rendered an object of Divine displeasure.	Ditto	•	Ditto		Ditto	Imprisonment of either description for 1 year, or fine, or both	either descrip- or fine, or both.	Magistrate.
509	Uttering any word or making any gesture intended to insult the modesty of a woman	Ditto	:	Ditto .	:	Ditto	Simple imprisonment for 1 year, or fine, or both.	nent for 1 year,	Ditto.
510	Appearing in a public place, &c., in a state of intoxication, and causing annoyance to any person.	Ditto	:	Ditto .	:	Ditto	Simple imprisonment for 24 hours, or fine of 10 rupees, or both.	imple imprisonment for 24 hours, or fine of 10 rupees, or both.	Ditto.
1	CHAPTER XXIII.—OF ATTEMPTS TO COMMIT OFFENCES.	XIII.—OF	AT.	FEMPTS	ဥ	COMMIT OF	FENCES.	William man A A Barran and Barran Ti na a sa	The second secon
511	Attempting to commit offences punishable with transportation or imprisonment, and in such attempt doing any act towards the commission of the offence.	According as the offence is one in respect of which the Police may arrest without water and out warrant or not.		According as the offence is one in respect of which a summons or warrant shall ordinarily issue.		According as the offence contemplated by the offender is bailable or not.	Transportation or imprisonment not exceeding half of the longest term, and of the description, provided for the offence, or fine, or both.	ransportation or imprison- ment not exceeding half of the longest term, and of the description, provided for the offence, or fine, or both.	By the Courby whiel the offence at temptee is triable.

	2	By what Court triable	High Court.	High Court o Magistrate	Magistrate.	Ditto.
	9	Punishment under the Indian Penal Code.			!	
ER LAWS.	ro	Whether bailable or not.	Not bailable.	Ditto	Bailable	Ditto
AINST OTHE	4	Whether a warrant or a summons shall ordinarily issue in the first instance.	Warrant	Ditto	Summons	Ditto
OFFENCES AGAINST OTHER LAWS.	33	Whether the Police may arrest with- out warrant or not.	May arrest without war- rant.	Ditto	Shall not arrest without	Ditto
, OF	63	OFFENCE.	If punishable with death, transportation, or imprisonment for seven years or upwards.	If punisbable with imprisonment for three years and upwards, but less than seven.	If punishable with imprisonment for less than three years.	If punishable with fine only
	7	Section.				

SCHEDULE III.

FORMS OF SUMMONS, WARRANTS, BONDS AND RECOGNIZANCES.

A.

FORM OF SUMMONS (section 47).

To *A. B.*, of

Whereas complaint has this day been made before the undersigned Presidency Magistrate for the Town of (state shortly the 187you on the day of at offence complained), contrary to section of the Indian Penal Code [or of Act No. of 18, as the case may be]: You are hereby required to appear in person [or by advocate, attorney day of or pleader, as the case may be on the o'clock in the forenoon [or afternoon] at the Court of before such Magistrate as may then be present, to answer to the said complaint and to be further dealt with according to law.

Dated the day of

(Signed) C. D., Presidency Magistrate.

В.

FORM OF WARRANT OF ARREST (section 56).

To (name and designation of the person who is to execute the warrant).

Whereas of is accused of the offence of (state the offence): You are hereby directed to apprehend the said and produce him at the Court of before such Magistrate as may then be present.

(Signature.)

Dated

[This warrant may be endorsed as follows:--]

If the said shall give bail, himself in the sum of , with one surety in the sum of (or two sureties each in the sum of), to appear before me on the day of , he may be released.

(Signature.)

Dated

C.

Form of Warrant of Commitment for intermediate Custody (section 71).

To the officer in charge of the

Whereas of is accused of () you are hereby required to receive the said into your custody and to produce him before by whom [or which] the offence of which he is accused is to be tried [or inquired into] from time to time when so required.

D.

FORM OF RECOGNIZANCE (section 72).

We, A. B. of , C. D. of and E. F. of , do hereby bind ourselves jointly and severally that the said A. B. will attend on the day of 187 at the Court of the Presidency Magistrate of and continue so to attend until otherwise directed by the said Magistrate, and will, if required, appear when called upon at the High Court of Judicature at to answer the charge of , and in case of the said A. B. making default herein, we the said A. B., C. D. and E. F. bind ourselves jointly and severally to forfeit to Her Majesty, her heirs and successors, the sum of rupees.

(Signatures.)

Dated the day of

187

E.

FORM OF WARRANT OF COMMITMENT FOR INTERMEDIATE CUSTODY PENDING TRIAL BEFORE THE HIGH COURT (section 89).

To , the officer in charge of the Jail.

Whereas of is charged with (state the offence in respect of which the prisoner is charged) and has been committed to take his trial before the Court of

You are hereby required to receive the said into your custody and to produce him before the said

Court when so required.

(Signature.)

(Office and powers.)

Dated

F.

F.

FORM OF RECOGNIZANCE TO PROSECUTE OR GIVE EVIDENCE (sections 93, 140).

of , do hereby bind myself to , in the Court of , at , of --Ι, next, and then and there to prosecute appear at (or, as the case may be, to prosecute and give evidence, or to give evidence) in the matter of a charge of one A. B., and to attend at the said Court from day to day, or as I may be otherwise directed by the presiding officer; and in case of my making default herein, I bind myself to forfeit to Her Majesty, her heirs and successors, the sum of

(Signature.)

Dated

G.

FORM OF WARRANT OF COMMITMENT AFTER SENTENCE (section 184).

, the officer in charge of the T_0

was convicted before me (name and official designation) of the offence of (mention the offence, quoting Act and section), and was sentenced to (state the punishment fully and distinctly, mentioning its nature and extent): You are hereby required to receive the said custody in the said jail, together with this warrant, and there carry the aforesaid sentence into execution according to law. (Signature.)

Dated

day of

н.

FORM OF RECOGNIZANCE TO KEEP THE PEACE (section 222).

Whereas I, A. B. [or we, A. B., C. D., etc.], of been called upon to enter into a bond to keep the peace for the term of , I hereby bind myself [or each of us hereby binds himself] not to commit a breach of the peace, or do any act that may probably occasion a breach of the peace, during the said term; and in case of my [or any of us] making default therein, I bind myself [or he binds himself] to forfeit to Her Majesty, her heirs and successors, the sum of (Signature.)

Dated

FORM

FORM OF SECURITY TO BE SUBJOINED TO THE RECOGNIZANCE OF THE PRINCIPAL.

I, E. F., of , hereby declare myself surety for the abovementioned A. B., that he shall not commit a breach of the peace, or do any act that may probably occasion a breach of the peace, during the said term; and in case of his making default therein, I hereby bind myself to forfeit to Her Majesty, her heirs and successors, the sum of rupees.

(Signature.)

Dated

I.

FORM OF RECOGNIZANCE FOR GOOD BEHAVIOUR (section 222).

Whereas I, , inhabitant of , have been called upon to enter into a bond to be of good behaviour to Her Majesty and to all her subjects, for the term of I hereby bind myself to be of good behaviour to Her Majesty, and to all her subjects, during the said term, and in case of my making default therein, I bind myself to forfeit to Her Majesty, her heirs and successors, the sum of rupees.

(Signature.)

Dated

FORM OF SECURITY TO BE SUBJOINED TO THE BOND OF THE PRINCIPAL.

I hereby declare myself surety for the above-said, that he shall be of good behaviour to Her Majesty and to all her subjects during the said term; and in case of his making default therein, I hereby bind myself to forfeit to Her Majesty, her heirs and successors, the sum of rupees.

(Signature.)

Dated

CHARGES.

(See section 97.)

(1).—CHARGES WITH ONE HEAD.

(a.) I [name and office of Magistrate, &c.], hereby charge you, [name of accused person], as follows:—

(b.) That you, on or about the day of , at , waged war against the Queen, and thereby committed an offence punishable under section 121 of

the

On Penal Code, section 121. the Indian Penal Code, and within the cognizance of the High

(c.) And I hereby direct that you be tried by the said Court on the said charge.

[Signature of the Magistrate.]

[To be substituted for (b).]

- (2.) That you, on or about the day of , with the intention of inducing the Honourable 124. A. B., Member of the Council of the Governor General of India, to refrain from exercising a lawful power as such Member, assaulted such Member, and thereby committed an offence punishable under section 124 of the Indian Penal Code, and within the cognizance of the High Court.
- (3.) That you, being a public servant in the Department, On section directly accepted from [state the name] for another party [state the name a gratification, other than legal remuneration, as a motive for forbearing to do an official act, and thereby committed an offence punishable under section 161 of the Indian Penal Code, and within the cognizance of the High Court.

On section

- (4.) That you, on or about the day of , committed culpable homicide not amounting to murder, causing the death of , and thereby committed an offence punishable under section 304 of the Indian Penal Code, and within the cognizance of the High Court.
- (5.) That you, on or about the day of , at abetted the commission of suicide by A. B., a person in a state On section of intoxication, and thereby committed an offence punishable under section 306 of the Indian Penal Code, and within the cognizance of the High Court.
- (6.) That you, on or about the day of On section , voluntarily caused grievous hurt to 325. and thereby committed an offence punishable under section 325 of the Indian Penal Code, and within the cognizance of the High
- (7.) That you, on or about the day of , On section , committed robbery, an offence punishable under 392. section 392 of the Indian Penal Code, and within the cognizance of the High Court.
- (8.) That you, on or about the day of , committed dacoity, an offence punishable under 395. section 395 of the Indian Penal Code, and within the cognizance of the High Court.

(9), That

On section 166.

(9.) That you, on or about the day of at , did (or omitted to do, as the case may be)

, such conduct being contrary to the provisions of Act , section , and was known by you to be prejudicial to , and thereby committed an offence punishable under section 166 of the Indian Penal Code, and within the cognizance of the High Court.

On section 193.

(10) That you, on or about the day of , at , in the course of the trial of before stated in evidence that "which statement you either knew or believed to be false, or did not believe to be true, and thereby committed an offence punishable under section 193 of the Indian Penal Code, and within the cognizance of the High Court.

[In cases tried by Magistrates, substitute "within my cognizance," for "within the cognizance of the High Court." In (c), omit "by the said Court."]

(II.)—CHARGES WITH TWO OR MORE HEADS.

(a.) I, [name and office of Magistrate, &c.], hereby charge you, [name of accused person,] as follows:—

On Penal Code sections 241 and 242. (b.) First.—That you, on or about the day of at , knowing a coin to be counterfeit, delivered the same to another person, by name A. B., as genuine, and thereby committed an offence punishable under section 241 of the Indian Penal Code, and within the congnizance of the High Court.

Secondly.—That you, on or about the day of , at , knowing a coin to be counterfeit, attempted to induce another person, by name A. B., to receive it as genuine, and thereby committed an offence punishable under section 242 of the Indian Penal Code, and within the cognizance of the High Court.

(c.) And I hereby commit you to the said Court to be tried on the said charges.

[Signature of the Magistrate.]

On sections 302 and 304. of

of , at , committed murder by causing the death of , and thereby committed an offence punishable under section 302 of the Indian Penal Code, and within the cognizance of the High Court.

Secondly—That you, on or about the day of , at by causing the death of , committed culpable homicide, and thereby committed an offence punishable under section 304 of the Indian Penal Code, and within the cognizance of the High Court.

 F_{OF}

For (b). First.—That you, on or about the day of , at , committed theft, and thereby committed an offence punishable under section 379 of the Indian Penal Code, and within the cognizance of the High Court.

On sections 379 and 382.

Secondly.—That you, on or about the day of, at, committed theft, having made preparation for causing death to a person in order to the committing of such theft, and thereby committed an offence punishable under section 382 of the Indian Penal Code, and within the cognizance of the High Court.

Thirdly.—That you, on or about the day of, at, committed theft, having made preparation for causing restraint to a person in order to the effecting of your escape after the committing of such theft, and thereby committed an offence punishable under section 382 of the Indian Penal Code, and within the cognizance of the High Court.

Fourthly.—That you, on or about the day of , at , committed theft, having made preparation for causing fear of hurt to a person in order to the retaining of property taken by such theft, and thereby committed an offence punishable under section 382 of the Indian Penal Code, and within the cognizance of the High Court.

ALTERNATIVE CHARGES.

For (b). That you, on or about the day of at , in the course of the inquiry into before , stated in evidence that "," and that you, on or about the

within the cognizance of the High Court.

Alternative charges on section 193.

day of , at , before , stated in evidence that " , before one of which statements you either knew or believed to be false, or did not believe to be true, and thereby committed an offence punishable under section 193 of the Indian Penal Code, and

In trials before Magistrates, substitute "within my cognizance," for "within the cognizance of the High Court," and omit "by the said Court."